C O N T E N T S

Sixteenth Series, Vol. XXXII, Fifteenth Session, 2018/1940 (Saka)
No. 4, Monday, July 23, 2018/Shravana 01, 1940 (Saka)

SUBJECT	PAGES
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos. 61 to 66	15-77
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 67 to 80	78-132
Unstarred Question Nos. 691 to 920	133-701

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE 703-719

COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME

Statements 720-721

STANDING COMMITTEE ON URBAN DEVELOPMENT

23rd report 721

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 140th Report of the Standing Committee on Commerce on Demands for Grants (2018-19) (Demand No.11), pertaining to the Department of Commerce, Ministry of Commerce and Industry

Shri C.R. Chaudhary 722

(ii) (a) Status of implementation of the recommendations contained in the 37th Report of the Standing Committee on Coal and Steel on 'Physical and Financial Performance of Steel Authority of India Limited and Mecon Limited', pertaining to the Ministry of Steel 723

(b) Status of implementation of the recommendations contained in the 38th Report of the Standing Committee on Coal and Steel on Demands for Grants (2018-19), pertaining to the Ministry of Steel

Shri Vishnu Deo Sai 723

(iii) Regarding mob lynching incidents in different parts of the country

Shri Rajnath Singh 971

ELECTION TO COMMITTEE

Tobacco Board 724

NATIONAL SPORTS UNIVERSITY BILL, 2017 725-726

MICRO, SMALL AND MEDIUM ENTERPRISES DEVELOPMENT (AMENDMENT)BILL, 2015 727

GOVERNMENT BILLS - INTRODUCED 728-742

(i) National Sports University Bill, 2018 728-729

(ii) Micro Small and Medium Enterprises Development (Amendment) Bill, 2018 730-731

(iii) **Homoeopathy Central Council (Amendment) Bill, 2018** 732

(iv) **Insolvency and Bankruptcy Code (Second Amendment) Bill, 2018** 733-739

(v) **Criminal Law (Amendment) Bill, 2018** 741

(vi) **Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts (Amendment) Bill, 2018** 742

STATEMENT RE : HOMOEOPATHY CENTRAL COUNCIL (AMENDMENT) ORDINANCE, 2018 732-733

STATEMENT RE :INSOLVENCY AND BANKRUPTCY CODE (AMENDMENT) ORDINANCE, 2018 740

STATEMENT RE :CRIMINAL LAW (AMENDMENT) ORDINANCE, 2018 741

STATEMENT RE :COMMERCIAL COURTS, COMMERCIAL DIVISION AND COMMERCIAL APPELLATE DIVISION OF HIGH COURTS (AMENDMENT) ORDINANCE, 2018 743

SUBMISSION BY MEMBER

Re: Immediate intervention on developmental issues in Kerala along with unprecedented flood situation in various parts of the State 745-750

MATTERS UNDER RULE 377 778-810

(i) Need to provide stoppage of train no. 22531/32 at Mairwa station in Siwan Parliamentary Constituency, Bihar

Shri Om Prakash Yadav 779

(ii) Need to establish Pradhan Mantri Kaushal Vikas Kendra in Chitrakoot district of Uttar Pradesh

Shri Bhairon Prasad Mishra 780

(iii) Need to ban use of plastic

Shrimati Jayshreeben Patel 780A

(iv) Need to run a train between Bhind and Bhopal, and Etawah and Itarsi

Dr. Bhagirath Prasad 781

(v) Regarding social media vis-à-vis fight against extremists

Shri Nishikant Dubey 782-783

(vi) Need to run a new train from Dhanbad to Surat and Surat to Malda weekly train on daily basis

Dr. Ravindra Kumar Ray 784

(vii) Need to provide funds for construction of houses in rural areas at par with urban areas under Pradhan Mantri Awas Yojana

Shri Ramdas C. Tadas 785

(viii) Need to ensure extension of government sponsored welfare schemes to all the villages in Chhattisgarh

Shri Lakhan Lal Sahu 786

(ix) Need to enhance the pension of retired bank employees

Dr. Kirit P. Solanki 787

(x) Need to establish a National Tribal University in Karauli district in Rajasthan

Dr. Manoj Rajoria 788

(xi) Need to start Radio FM station in Amreli district, Gujarat

Shri Naranbhai Kachhadia 789

(xii) Need to expedite doubling of Jhansi-Kanpur railway line

Shri Bhanu Pratap Singh Verma 790

(xiii) Regarding alleged propaganda against Arecanut

Shri S. P. Muddahanume Gowda 791

(xiv) Regarding bringing back dead bodies of those who die abroad

Shri M. I. Shanavas 792

(xv) Regarding financial assistance to Karnataka for drought under NDRF

Shri B.N. Chandrappa 793-794

(xvi) Regarding construction of flyovers in Tamil Nadu

Shri J.J. T. Natterjee 795-796

(xvii) Need to provide stoppage of various trains at Tiruverumbur Railway station in Tamil Nadu

Shri P. Kumar 797-798

(xviii) Regarding problems faced by dentists in the country

Dr. Ratna De (Nag) 799

(xix) Regarding wage settlement of IDBI Bank employees

Dr. Sanghamita Mamtaz 800

(xx) Need to accord approval for two Irrigation Projects in Odisha

Shri Balbhadra Majhi 801-802

(xxi) Need to enhance the amount of pension

Shri Sadashiv Lokhande 803

(xxii) Need to convert Kasturba Gandhi Balika Vidyalayas into permanent Institution

Shri B. Vinod Kumar 804-805

(xxiii) Need to strengthen operation of Food Corporation of India

Dr. A. Sampath 806

(xxiv) Need to confer Bharat Ratna Award on Rajshri Chhatrapati Shahu Maharaj, the Maharaja of the princely state of Kolhapur

Shri Dhananjay Mahadik 807-808

(xxv) Need to improve the working condition of Librarians in Kendriya Vidalaya Sangathan

Shri Tej Pratap Singh Yadav 809

(xxvi) Need to set up a power sub-station in Pratapgarh district, Uttar Pradesh

Kunwar Haribansh Singh 810

NEGOTIABLE INSTRUMENTS (AMENDMENT) BILL, 2017 812-883

Motion to Consider 812-814

Shri Shiv Pratap Shukla 812-814
870-873

Dr. Shashi Tharoor 817-827

Shri Shivkumar Udasi 828-832

Shri S.R. Vijaya Kumar 835-838

Shri Kalyan Banerjee 839-844

Dr. Prabhas Kumar Singh 845-849

Shri Konda Vishweshwar Reddy 850-853

Dr. Ravindra Babu 854-855

Dr. A. Sampath 856-859

Shri Ganesh Singh 860-862

Shri Sharad Tripathi 863-864

Shri Bhairon Prasad Mishra 865-866

Shri Anandrao Adsul 867-869

Clauses 2 to 3 and 1 873-883

Motion to pass 883

NATIONAL COUNCIL FOR TEACHER EDUCATION (AMENDMENT) BILL, 2017 884-970

Motion to Consider 884-886

Shri Prakash Javadekar 884-886, 958-968

Shri Deepender Singh Hooda 887-893

Shri Prahlad Singh Patel 894-901

Shri M. Uadhayakumar 902-907

Prof. Saugata Roy 908-916

Dr. Kulmani Samal 917-919

Shri Vinayak Bhaurao Raut 920-923

Dr. Ravindra Babu 924-926

Dr. P.K. Biju 927-930

Prof. A.S.R. Naik 931-933

Shri Dushyant Chautala 934-936

Shrimati Supriya Sadanand Sule 937-941

Shri Virender Kashyap 942-945

Shri Prem Singh Chandumajra 946-948

Shri Jai Prakash Narayan Yadav 949-950

Shri Kaushalendra Kumar 951

Shri E.T. Mohammed Basheer 951A-953

Shri Harishchandra alias Harish Dwivedi 954-955

Shri K.H. Muniyappa 956-957

Clauses 2 to 3 and 1 968-970

Motion to Pass 970

ANNEXURE – I

Member-wise Index to Starred Questions 972

Member-wise Index to Unstarred Questions 973-977

ANNEXURE – II

Ministry-wise Index to Starred Questions 978

Ministry-wise Index to Unstarred Questions 979

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri K.H. Muniyappa

Dr. P. Venugopal

Shri Kalraj Mishra

SECRETARY GENERAL

Shrimati Snehlata Shrivastava

LOK SABHA DEBATES

LOK SABHA

Monday, July 23, 2018/Shravana 01, 1940 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

… (*Interruptions*)

श्री ज्योतिरादित्य माधवराव सिंधिया (गुना): माननीय अध्यक्ष जी, मैं बहुत महत्वपूर्ण विषय उठाना चाहता हूं। …(व्यवधान)

माननीय अध्यक्ष : आपको 12 बजे बोलने का मौका मिलेगा।

…(व्यवधान)

11 01 hrs

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER: Shri Rodmal Nagar – Not present.

(Q.61)

PROF. SUGATA BOSE : Madam Speaker, the Government won the Vote of No Confidence on Friday night but the reply that the hon. HRD Minister has given us on Monday morning does not inspire much confidence in the future of higher education in our country. The Government seems on its way to establishing a Higher Education Commission which will be dominated by bureaucrats rather than academics. My question regarding the transparency in funds disbursement to Central universities has gone un-answered.

As you know, Madam Speaker, over the last four years I have made various suggestions on how to achieve both, broad access and excellence in higher education. In our quest for excellence I urged the Government on the floor of this House on 17th July, 2014 to invest in ten of the most promising established universities, both Central and State, that may have gone into some decline of late but can be turned around through visionary leadership and judicious strategic investment. Sadly, not one Central or State university has made it to the List of Institutes of Eminence to be given autonomy and financial support.

May I ask the hon. HRD Minister whether he believes that not a single existing Central or State university has the potential to become a world class

institution even though a non-existent private institution can be declared to be one of the six institutes of eminence? Is it the Government's policy to demoralise our best public universities and starve them of resources to enable their own favoured industrialists to make unconscionable profits at the expense of our youth?

श्री प्रकाश जावड़ेकर: माननीय अध्यक्ष जी, प्रश्न दूसरा है और माननीय सदस्य ने जो प्रश्न पूछा है वह एकदम अलग है, लेकिन मैं दोनों का उत्तर दूंगा। Let me make it very clear that the concept of the Institutes of Eminence is that we have to support the public institutes and give them complete autonomy so that they achieve the world-class status in the next decade. We have 900 universities but only one institute, the Indian Institute of Science, is in the top 200. We have to make more impression in the first 200 institutes of world ranking and, therefore, this scheme was devised. It is not the end.

The first list of six educational institutions includes public and State universities. I am very hopeful of the success when ultimately the whole design will be over. The entire job was entrusted to an empowered Committee headed by Shri Gopalaswami. Very eminent people were the members of this Committee. They saw 117 Presentations and after that suggested the first list of the Institutions. Our commitment is that we are going to give extra Rs.1000 crore to all the three public sector institutes, Indian Institute of Technology Bombay, IIT, Delhi and, IISc, which have already been recognised in the first list of six institutions. We are not giving any *paisa* to the private sector institutions.

As far as the non-existing universities are concerned, we have a special category 'Greenfield' category which includes institutes which are not in existence but have a vision/plan to become a world-class institute. Prof. Sugata Bose knows very well that the world-class universities like Stanford have really come out of endowments by the industries. From that basic endowment they have created such universities which became the world-class universities. Likewise, 11 institutes had applied in that category out of which only one has been suggested. As I said, this is not the end of the story.

The main Question was different. The question here is about the UGC's revamp. Let me tell you the situation when the UGC came into existence in 1956. What was the situation then? We had only 20 universities, 500 colleges and only two lakh students. What is the present status? We now have 900 universities, 40,000 colleges and 3,54,00,000 students. So, the very context has changed.

Earlier the UGC had a mixed function of regulator as well as the fund provider. Now, we want to separate both the functions. There will be no bureaucratisation. There will be complete academic presence.... (*Interruptions*) Let me complete the answer. I am not yielding.

HON. SPEAKER: A Bill is also coming on this.

... (*Interruptions*)

HON. SPEAKER: You do not answer him.

... (*Interruptions*)

HON. SPEAKER: A Bill is also coming on this.

… (*Interruptions*)

HON. SPEAKER: You do not answer him.

… (*Interruptions*)

माननीय अध्यक्ष : आप ही की पार्टी के मैम्बर का उत्तर मिल रहा है।

…(<u>व्यवधान</u>)

SHRI PRAKASH JAVEDKAR: I am not yielding. We had put it in public domain and received 10,000 suggestions. Taking cue from the suggestions, we have made changes in the draft which was first offered to us. In the committee of 17 people, 14 will be academicians. So, it will be an academician-led UGC and academician-led separate funding agency. It will not be a Government body but an independent body headed by the academicians.

PROF. SUGATA BOSE : Thank you hon. HRD Minister for assuring us that academics and not ideologues or bureaucrats will have a majority in the revised draft Bill that will come before us. Madam, Speaker, my first Supplementary was directly related to the Question that we have posed because the Higher Education Commission is being established to improve the quality of higher education in our country and the point that I made was that there are three public institutes; two IITs and one IISc that have been included in the first list of Institutes of Eminence but among the three private universities there is one non-existent private university. This means that you have recognised its potential. The question that I asked the HRD Minister was that does not a single Central or State University have the potential to become a

world-class institution. There are so many Central universities but not one university has been included. I can understand that the Government can only provide extra fundS for ten public institutions but will the HRD Minister tell us that he is prepared to give genuine and substantive autonomy to all Central universities and all promising State Universities? Why not?

SHRI PRAKASH JAVADEKAR: Absolutely, yes. You will be happy to know that UGC has already passed the graded autonomy regulation norms and the graded autonomy regulation system in which any university, Central, State or otherwise, which has achieved NAAC ranking of 3.25 and above, that is A+ and above, will be accorded autonomy. Sir, 70 universities have been granted complete autonomy under this graded autonomy regulation system.

With regard to the Institutes of Eminence tag, today there are three public institutes; two IITs and one IISc, but I am very sure that when the next list will come it will definitely have the State and Central universities also.

DR. M. THAMBIDURAI : Madam Speaker, the hon. Minister of Human Resource Development is taking so many drastic steps to change so many institutions. For example, the UGC is a reputed organisation. I do not know as to why the present hon. Minister is so interested in changing the UGC and is bringing a new organisation called 'Higher Education Commission of India'. Actually, this is a brainchild of the UPA Government. When Shri Kapil Sibal was the Education Minister, he introduced this kind of a system. He introduced not only this, but also many other things. Whatever the UPA Government did, the NDA Government is now implementing. The NEET examination was also

brought by the UPA Government. They insisted on it because of which the students in the States are affected.

Now, you want to bring a new Commission. Whatever is happening now is nothing but old wine in a new bottle. That is what you are doing. Nothing is going to happen with the coming up of this new institution. The UGC is a reputed organisation. Why can the hon. Minister not take steps to strengthen the UGC, instead of bringing a new thing? That is what we are expecting. Our AIADMK Party is against the abolition of the UGC. We are against abolishing the UGC. Throughout Tamil Nadu and other Southern States, all the people are saying that you must not bring this kind of a thing. Do not bring it indirectly under your control. It is because the UGC is an autonomous body. Despite what you are saying, we know what is going to happen because we are already suffering from this NEET examination. Therefore, Madam, through you, I am requesting the Government that they must not bring once again whatever the UPA had introduced as if they are bringing something new, which affects the whole organisation. Let them strengthen the UGC, instead of spending on another institution.

HON. SPEAKER: Please give a short reply. Ask a short question also. Two Members will not ask questions at the same time.

… (*Interruptions*)

SHRI PRAKASH JAVADEKAR: My answer will satisfy you also. We are not converting the UGC into a bureaucratic body. It will remain independent. The name change is happening because the UGC was essentially a Grants

Commission, that is, the University Grants Commission. As I said, the context has changed from 20 universities to 900 universities; from 2 lakh students to 3.75 crore students; and from 500 colleges to 40,000 colleges. The whole scenario has changed. The UGC has to concentrate on the quality of education and maintenance of standards of education. To that end, this body is created. … (*Interruptions*) The UPA reference which you are giving is not valid because at that time, it was an idea of subsuming not only AICTE, NCTE, but also the Indian Medical Council, Agriculture Education, Medical Education, Sports Education, that is, combining everything into one. This is not that effort. … (*Interruptions*) The AICTE will remain separate; the NCTE will remain separate; and the Indian Medical Council will remain separate. All agencies will remain separate. Only because the context has changed, we are separating funding function into a different entity which will not be bureaucratic and which will be headed by an academician. … (*Interruptions*)

HON. SPEAKER: Do not interrupt. Now, let there be a short question and a short answer.

SHRI ASADUDDIN OWAISI : Madam, we have just heard the hon. Minister and it is completely misleading. This new proposed Act is against federalism. It is heavily loaded in favour of the Central Government. It is heavily loaded in favour of the Minister's Advisory Council. My pertinent question to the hon. Minister is this. Is this not against the federalism? If this becomes a Bill, will this not be against the Dalits, the Scheduled Tribes and the weaker sections.

HON. SPEAKER: Ask the question. We will discuss this Bill later.

SHRI ASADUDDIN OWAISI : Madam, this is the whole intention that the Government wants to take away the States' powers as well.

SHRI PRAKASH JAVADEKAR: Madam, let me tell you very clearly and unequivocally that the change proposed is just to segregate the granting function and the regulatory function to improve the quality. It is not to impinge upon the States' rights. So, the States will be taking care of the State universities as well as private universities. We are not going to interfere. … (*Interruptions*)

HON. SPEAKER: We are going to discuss the Bill.

SHRI PRAKASH JAVADEKAR: Let me tell you once again that there will be no change in the reservation policy of the Scheduled Castes, the Scheduled Tribes and the OBCs at all.

SHRI K.C. VENUGOPAL: Madam Speaker, being a Member of Parliament, I do not understand the answer given by hon. Minister. An organisation which has not even been registered so far has been declared as an Institute of Eminence. There are a lot of very good IITs in our country. There are very good Universities in our country and very good organisations in public sector also. But why has the Government declared an organisation which is not even registered so far as an Institute of Eminence?

As far as UGC is concerned, I totally support the views expressed by Dr. Thambidurai Ji. Why is the Government changing UGC? Now UGC is paralysed because the Government is going to change the pattern of UGC. Has the Government taken any public opinion? Have you referred it to the

Standing Committee? I am also a member of the Consultative Committee under your leadership. You have not discussed it in that Committee either. Why is it being changed without any discussion?

SHRI PRAKASH JAVADEKAR: Today, I have not brought any Bill in this regard. Today, we are discussing this matter in the Question Hour. So, the Bill will come to you and the Standing Committee. It will be discussed in all the forums. It will be a changed Bill from the first draft. The first draft was just for putting it before the public. We have received 10,000 reactions from students, teachers, universities, State Governments and from everybody. We have taken note of all those suggestions. We have amended the draft accordingly. So, the draft which will go to the Cabinet is a changed Bill. This changed Bill will come before you also wherein all your concerns have been fully addressed to.

Secondly, there will be two Commissions now. One will remain as a Grants Commission and we can call it anything. One will take care of grants and the other will perform the regulatory functions. So, these are two different functions which need to be done by two different agencies. That is the whole idea.

As far as non-existent universities are concerned, let me tell you, there was a Green Field Category which means those universities which are not in existence but there are industries which are ready to give Rs.5000 crore to Rs.10000 crore for putting up a university. So for creating a world class university, that was a separate category. Eleven institutes applied for that

category. It was not the Ministry which scrutinized those proposals. It was the Empowered Committee headed by Shri Gopalaswami which scrutinized the proposals. It came out with this suggestion.

As I said, our intention is to create 20 world class universities in the next ten years. Therefore, the first list is out. Let us hope and wait, everything will be good.

HON. SPEAKER: You ask a short question.

SHRI A.P. JITHENDER REDDY : Madam, the contents of the draft Bill has already come out. It has already been leaked. It is already on the website. Osmania University, which is a traditional university, is there in India. But today why is an autonomous body like the UGC being tried to be removed? They are trying to bring it under the Government. You had appointed an autonomous body to deal with all these grants and everything. So, let it go on. If at all you want to do something, you do some improvement in that. Give some more grant to them.

HON. SPEAKER: You can discuss it when the Bill comes up for discussion.

SHRI PRAKASH JAVADEKAR: Madam, it has not been leaked. Rather, we have ourselves put it on the website for public reaction and suggestions. Now we have received 10,000 suggestions. We are not setting up any separate body but we are dividing that body into two. There will be one autonomous body as a regulator and another body will take care of grants. We are just dividing the two functions. That is all.

(Q. 62)

श्री मोहनभाई कल्याणजीभाई कुंदरिया : अध्यक्ष महोदया, जो भी कम्पनियां एनएलजी पाइप लाइन डालती हैं, उनके साथ पांच साल का एग्रीमेंट किया जाता है। पांच साल बाद पीएनजीआरबी उस पाइप लाइन का टैरिफ तय करती है। मैं माननीय मंत्री जी से जानना चाहता हूं कि गुजरात में किस-किस कम्पनी का पांच साल के एग्रीमेंट का समय पूरा हो चुका है और किस कम्पनी के एग्रीमेंट का समय पूरा होने वाला है? उन पाइप लाइनों का टैरिफ कब तय होगा, जिससे कि ग्राहक को उसका बेनिफिट मिल सके?

श्री धर्मेन्द्र प्रधान : महोदया, माननीय सदस्य शायद गैस पाइप लाइन के बारे में प्रश्न पूछ रहे हैं। देश में एलएनजी के लिए कोई पाइप लाइन नहीं लगती है। एलएनजी का ट्रांसपोर्टेशन नहीं होता है। एलएनजी को लाकर रिगैसीफिकेशन करने के बाद हम उसे ट्रांसपोर्ट करते हैं। माननीय सदस्य ने पूछा है कि गुजरात में किस कम्पनी की अवधि कब तक है, तो उसके लिए मैं बताना चाहता हूं कि गुजरात गैस लिमिटेड के पास कई सारे शहरों का गैस वितरण का काम है। मेरी जानकारी के अनुसार माननीय सदस्य जिस इलाके से आते हैं, यद्यपि उन्होंने एलएनजी के बारे में पूछा है, गुजरात मोरबी इलाके का काम जीजीएल के पास है। उसकी अवधि का समय वर्ष 2019 में पूरा होने वाला है। उसके बाद शायद एक नया टैरिफ पीएनजीआरबी कर सकता है।

SHRIMATI MAUSAM NOOR : Madam, Liquified Natural Gas (LNG) is a crucial fuel component which, through means of expansion of application, can answer India’s need for fuel and reliance on conventional fuel.

I would like to know whether the Government has decided to expand infrastructure for natural gas in the country by adding more import terminals and use LNG in rail and shipping transport.

SHRI DHARMENDRA PRADHAN: Madam Speaker, I am congratulating the young hon. Member for raising a very pertinent question.

The Government is actively considering to use LNG as a transportation fuel in major transportation sectors.

माननीय अध्यक्ष : महिलाओं की समझ अच्छी होती है।

SHRI DHARMENDRA PRADHAN: Whether it is in the mining sector or railway sector, the Government is very much considering this proposal. This is a very new, cost effective and clean proposal.

Apart from that, the hon. Member has also asked about the expansion plan of the Government. She would be more than happy to know that in the eastern part of India, for the first time, this Government is spending more than Rs. 15,000 crores in laying of pipelines. Apart from that, in the eastern coast, one LNG Terminal has already started its work at Dhamra in Odisha. Another LNG Terminal is coming up at Ennore in Chennai. For the first time, beyond the western and northern parts of India, southern and eastern parts of India are going to be connected with a huge gas grid. This is the priority of the Government.

SHRI KONDA VISHWESHWAR REDDY: Madam, the Government is trying to promote bio fuels so that we reduce our dependence on imports. When the value of dollar is rising, it is very important; it improves environment, helps rural economy, produces rural jobs and also helps in Swachh Bharat. I am talking about natural gas here. The substitute of that is biomethane and the Government wants to promote it.

Is this programme totally left only to the Ministry of New and Renewable Energy or has the Ministry for Petroleum and Natural Gas got anything to do

with it? What are the targets set for itself and what percentage of natural gas will be replaced by biomethane? When will it be done and is there a budget for it?

My second small supplementary is this. The natural gas pipelines all over Europe distribute natural gas to the consumers. But some of the consumers, especially farmers in Europe also upload natural gas. Now, are our natural gas pipelines designed both for consumption as well as for uploading by the villagers or the farmers?

SHRI DHARMENDRA PRADHAN: Madam, again this is a very futuristic question. Though it is not related to the present Question, with your permission, I would like to answer the hon. Member's supplementary.

Regarding biomethane, the Government is working in a collective way. The Ministry of New and Renewable Energy, the Ministry of Petroleum and Natural Gas and the Ministry of Drinking Water and Sanitation are coming together in this regard. In this year's Budget, the hon. Finance Minister has announced an ambitious project called Gobar Dhan which means converting the entire cattle dung waste to biomethane and biogas. As technologies are available, they can be converted to pure CNG. Yes, in certain European countries, the reverse supply network has already started. India has an ambition to create a new economy model. Like the way we are planning for doubling the income of our farmers, this is a priority strategy and Gobar Dhan is meant for that. All the three Ministries, namely, the Ministry of Drinking Water and Sanitation, the Ministry of New and Renewable Energy and the

Ministry of Petroleum and Natural Gas, as we are the off-takers, we are actively considering the proposal. But this is not the stage to quantify as to how much will be replaced and how much will be added.

HON. SPEAKER: Shrimati K. Maragatham – Not present.

Dr. Prabhas Kumar Singh.

(Q. 63)

DR. PRABHAS KUMAR SINGH: Madam, my specific supplementary to the hon. Minister of HRD is as follows. Is the Government aware of the fact that a large number of articles being published in the ISSN and ISBN journals are duplicatlion in nature? A lot of plagiarism is going on and writers and scholars, just to get a job in the universities or colleges, are publishing articles overnight without doing any research in the field. If they are true, then what are the steps taken by the Government to mitigate and control this type of a situation in the country?

SHRI PRAKASH JAVADEKAR: Madam, a very important supplementary has been raised by the hon. Member. Let me answer very clearly that what has been published in some very reputed newspapers is really not a good story. There are reports stating that from one dingy room, 87 journals are getting published or some such stories are coming up. We have taken note of it. We are asking all the universities to review their recommendations about the journals to be recognised by UGC for promotion and accreditation. Those recommendations should be reviewed by the universities by 30th August. By that time, they should review and give us the final recommendations as to which are genuine journals. We do not want any predatory journals to exist.

As far as plagiarism is concerned, we have already mandated all the universities to scan each PhD thesis submitted through a software whereby plagiarism gets exposed.

Last but not the least, we have revised the API score for promotion of college teachers. We have said that the burden of research should be taken away from college teachers. The University teachers will continue to do the research but college teachers should teach properly and engage in social or student activities. That is the purpose. Therefore, with all these three steps put together, we will end this menace of predatory journals.

PROF. SAUGATA ROY: Madam Speaker, I am not quite familiar with the English words used by the Minister. He said, 'predatory journals'. 'Predatory' means something which gobbles up something else. 'Predatory' is not the same as 'plagiarism'. While he is referring to 'predatory', is it a journal which is swallowing up? So, I do not know why he has used this word repeatedly. It is a perversion of the English language, if you permit me to say so.

Madam, my specific question is this. I am told that as a progressive step, a number of journals have been eliminated on the advice of an organisation which I cannot name in this House but which is based in Nagpur. There is, for instance, a journal called Remarking published from Agra which was a high class social science journal and that has been eliminated. The Minister always says that there is a Standing Committee and Language Committee. These Committees are manned by people who, again, owe their allegiance to an organisation based in Nagpur.

माननीय अध्यक्ष : आप ऐसे आरोप लगाकर मत बात कीजिए।

…(व्यवधान)

PROF. SAUGATA ROY: I have not named anybody. Otherwise, you will delete that.

HON. SPEAKER: Whatever it may be, this is not fair.

PROF. SAUGATA ROY : Madam, I want to know whether the Minister will find out a way in which free thinking and free expression can exist in this country and not be wiped out by people with a very narrow, sectarian mindset.

SHRI PRAKASH JAVADEKAR: Madam, first of all, our Government is committed to complete free thinking and there is space for free thinking in every sphere of life.

Secondly, as Prof. Saugata Roy has raised objection to the term 'predatory', I will take tuition from him and he may give some good words.

PROF. SAUGATA ROY : 'Plagiarism' is different from 'predatory'. 'Predatory' is something which eats up something else.

SHRI PRAKASH JAVADEKAR: No, we should not mix up two things. There are certain journals which are called 'predatory'. They are journals which may not be genuine, but which are being recognised as genuine journals. That is a different category and 'plagiarism' is a different thing where you are copying from something and submitting it as your own work. You can quote something, but you cannot present somebody else's knowledge as your knowledge. Therefore, these two are different things.

HON. SPEAKER: Now, I will see dictionary as to what is being referred to here!

SHRI ADHIR RANJAN CHOWDHURY: Madam, actually a predatory journal is really unfamiliar to us. But in recent times, in Hyderabad and in Mandsaur also,

a number of predatory journals have been exposed. So, it is a menace for the academic world also. The term 'predatory journal' was first coined by Jeffrey Beall, a Librarian at the University of Colorado in Denver. I would like to say that a country is recognised as literate, educated and advanced or not by the number of scientific and other journals published from that country. In so far as India is concerned, I do not know how many journals are published every year.

I would like to know from the Minister as to how does one find out whether a journal is 'predatory' or not. What is the mechanism does the Government have in identifying a journal as to whether it is 'predatory' or not?

SHRI PRAKASH JAVADEKAR: Madam, it is a good question.

There is a Standing Committee which looks into the issue of recognition of journals for research purposes. As of 2nd May, 2018, 26,000 journals are recognised. Out of this, SCOPUS, a world body which deals essentially in the domain of science, has recommended 11,000 journals and Web of Science and SCOPUS have recommended another 11,000 journals and the remaining 4,000 are recommended by universities, ICSSR and Standing Committee and so, these are the things where we are going to review it because as far as SCOPUS is concerned, there is no controversy throughout the world. Therefore, we will ensure that social science publications get their due recognition. Then, a point was raised by Prof. Saugata Roy about one journal. We will definitely come back to him. More importantly, as Shri Adhir Ranjan Chowdhary is saying, we have taken note of an expose which has come for

three days in a prominent newspaper and we are going to rectify the things. We will review the whole list in the next three months.

(Q. 64)

श्री फग्गन सिंह कुलस्ते : अध्यक्ष महोदया, सबसे पहले मैं माननीय मंत्री जी को बधाई देता हूं। इस प्रकार के आदर्श एकलव्य विद्यालयों की स्थापना के पीछे जो उद्देश्य था, अभी तक देश में कुल 284 एकलव्य विद्यालय स्वीकृति के बाद प्रारम्भ किए गए हैं। इनमें से प्रारम्भ होने वाले विद्यालयों की संख्या 214 है, जो स्थापित हो गए हैं। मेरा इस प्रश्न के पीछे मूल उद्देश्य यह है कि जब हम जनजातीय और विशेषकर पहाड़ी क्षेत्रों के बारे में बात करते हैं, एनडीए के पिछले समय में जब इस योजना को प्रारम्भ किया गया था तो इसके पीछे कल्पना यही थी कि शिक्षा के क्षेत्र में विशेषकर गुणवत्ता को लेकर काम हो। हम जब भारत सरकार और राज्य सरकार के साथ इस प्रकार के विषय को लेकर बात करते हैं तो मेरा कहना यह है कि जब इस प्रकार के पाठ्यक्रमों की योजना हुई है तो इसमें क्वालिटी का विशेष महत्व रखा गया है। परंतु जब राज्य सरकार इसे मानिटर करती है तो उनके सारे रख-रखाव के तहत इस प्रकार के विद्यालयों की स्थापना की गई है। जनजातीय मंत्रालय को अनुदान भारत सरकार देती है। मेरा केवल यही कहना है कि मैंने बहुत सारे ऐसे विद्यालयों को देखा है, उनकी गुणवत्ता तथा विशेषकर टीचर्स के लिए हमने इसमें अभी एक विषय के बारे में और कहा है कि जब पिछले समय 2011 की स्थिति में हम देखेंगे तो प्रधान मंत्री जी ने यह भी अनाउंस किया था कि जितने हमारे विकास खंड हैं, सब-डिविजनल मुख्यालय हैं, वहां भी इन्हें स्थापित करने के बारे में कल्पना की गई है। हम इनमें जब छात्रों की संख्या को देखते हैं तो इनमें पढ़ने वाले छात्रों की संख्या 65231 है। जब इतनी बड़ी संख्या में छात्र वहां अध्ययन कर रहे हैं तो मेरा मूल प्रश्न यह है कि शिक्षकों के बारे में क्या मंत्रालय अलग से कोई व्यवस्था करने वाला है?

SHRI MALLIKARJUN KHARGE : Madam, I just want to know one thing. One of the officers sitting in the officer's gallery was taking a note of this Side. He was standing and counting and taking a note of this Side. Is it permissible? … (*Interruptions*)

माननीय अध्यक्ष : नहीं, ऐसा कुछ नहीं है।

…(व्यवधान)

माननीय अध्यक्ष : क्या हुआ है?

SHRI MALLIKARJUN KHARGE : If you take his notepad, you will know, what he has written.… (*Interruptions*). He is there and going out. … (*Interruptions*). Who is he? … (*Interruptions*).

HON. SPEAKER: I will see to it. I will go through it. I will see.

… (*Interruptions*)

माननीय अध्यक्ष : क्या हुआ, मुझे मालूम नहीं है।

…(व्यवधान)

HON. SPEAKER: What note he was taking? I will check it. I cannot say anything now. An officer sitting in the gallery - I am not looking at them.

… (*Interruptions*)

HON. SPEAKER: I will see to it. I have not seen him.

… (*Interruptions*)

HON. SPEAKER: What privilege? An officer sitting in the gallery, I do not know, what he is noting.

… (*Interruptions*)

माननीय अध्यक्ष : वहां बैठकर वे क्या कर रहे हैं, मैं कैसे बता सकती हूं।

…(व्यवधान)

HON. SPEAKER: I do not know which officer was sitting in the gallery and what has he noted.

… (*Interruptions*)

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): मैडम, वह पार्लियामेन्ट्री अफेयर्स का स्टाफ है, वह यहां बैठता है, वह यहां बैठने के लिए अलाउड है …(व्यवधान)

HON. SPEAKER: He is sitting there only.

… (*Interruptions*)

HON. SPEAKER: I will see to it.

… (*Interruptions*)

माननीय अध्यक्ष : मैं देखूंगी।

…(व्यवधान)

श्री अर्जुन राम मेघवाल : वे यहां बैठे हैं।…(व्यवधान)

माननीय अध्यक्ष: मैंने देखा नहीं है, क्या कर रहे हैं, मैंने देखा नहीं है, आप बैठिए।

…(व्यवधान)

माननीय अध्यक्ष: प्लीज, आप बैठिए।

…(व्यवधान)

HON. SPEAKER: Let the officer note it down. He is sitting there for it.

… (*Interruptions*)

श्री मल्लिकार्जुन खड़गे : मैडम स्पीकर, यह क्या है? एज पर रूल्स ऑफिसर्स गैलरी में कोई ठहर नहीं सकता।

माननीय अध्यक्ष: ऑफिसर बैठ सकता है।

श्री मल्लिकार्जुन खड़गे : यहां ठहर कर लिख नहीं सकते, देख नहीं सकते and he is looking and counting the people of this side and taking note of it. When we raised this issue, he ran away. … (*Interruptions*).

माननीय अध्यक्ष : नहीं, ऐसा नहीं है।

SHRI MALLIKARJUN KHARGE: He was sitting. Why? What is this? … (*Interruptions*)

मानव संसाधन विकास मंत्री (श्री प्रकाश जावड़ेकर): यह तो सारा लाइव चल रहा है, सबको लाइव दिखता है, कौन क्या बोल रहा है, लिखने की कोई जरूरत नहीं है। कोई आंख मारे तो भी दिखता है …(व्यवधान)

माननीय अध्यक्ष: आप बैठिए, मैं देखूंगी।

…(व्यवधान)

माननीय अध्यक्ष : आप बैठिए।

…(व्यवधान)

माननीय अध्यक्ष : ऐसा नहीं होता है।

…(व्यवधान)

HON. SPEAKER: I am not allowing everybody to speak.

… (*Interruptions*)

SHRI K.C. VENUGOPAL: Is that officer authorized to take notes? The Minister is saying that he is authorized for that. … (*Interruptions*)

HON. SPEAKER: Nothing will go on record like this.

… (*Interruptions*) … *

HON. SPEAKER: I am not allowing.

… (*Interruptions*)

HON. SPEAKER: I have not taken his name.

… (*Interruptions*)

---

* Not recorded.

HON. SPEAKER: Everybody is standing and speaking something.

… (*Interruptions*)

HON. SPEAKER: It should not happen. Kharge ji whatever you have said, again all of you ..

… (*Interruptions*)

HON. SPEAKER: No, I am sorry.

… (*Interruptions*)

HON. SPEAKER: I have allowed Kharge ji only.

… (*Interruptions*)

माननीय अध्यक्ष : खड़गे जी, आपने जो बात बोली है, एक तो वह मैंने देखा नहीं है। मैं उसको देखूंगी। लेकिन अधिकारी वहां बैठ भी सकते हैं और जो भी है, वह टी.वी. पर आ रहा है। टी.वी. पर ही यह आ रहा है कि कौन बैठा है और कहां बैठा है। मुझे ऐसा लगता नहीं है कि इसमें कुछ गलत है। फिर भी I will look into it.

… (*Interruptions*)

श्री जुएल ओराम : मैडम, ये जो एकलव्य मॉडल रेसिडेंशियल स्कूल शुरू हुए हैं, उन्हें चलाने का काम राज्य सरकारों का है। वे एक सोसाइटी बना कर अपने स्कूल को चलाएंगे। टीचर्स की रिक्रूटमेंट, अपॉइंटमेंट, ट्रेनिंग देना और बाकी सारा काम राज्य सरकारों का है। अभी तक केंद्र सरकार की इन विषयों में कोई भूमिका नहीं है। आगे हो सकता है कि नहीं, उसका मुझे पता नहीं है, लेकिन आज की स्थिति में यह राज्य सरकारों का ही दायित्व है।

श्री फग्गन सिंह कुलस्ते: अध्यक्ष महोदया, मेरा इस प्रश्न के पीछे उद्देश्य केवल यही था, जैसा कि माननीय मंत्री जी ने उत्तर में कहा है। जब ये विद्यालय प्रारंभ हुए थे, उस समय हम 12 करोड़ रुपये का अनुदान उस मद में देते थे एवं विशेष कर ग्रामीण क्षेत्रों के लिए 16 करोड़ रुपये देते थे। अगर आप देखेंगे कि इसकी जो रिकरिंग ग्रांट्स हैं, इसकी आवर्ती लागत की स्थिति के यह है कि पूर्व में,

सन् 2010 में यह 42 हज़ार रुपये प्रति बालक की दर से दिया जाता था और आज इसमें बढ़ोतरी हुई है। 61 हज़ार 500 रुपये प्रति वर्ष इसको बढ़ा दिया गया है। इस संबंध में सभी तरह की व्यवस्थाएं हमने की हैं। मेरा केवल इतना ही कहना है कि जब इतना सारा ग्रांट हम इस प्रकार की संस्थाओं को दे रहे हैं और विशेषकर जनजातीय क्षेत्रों के लिए दे रहे हैं तो केवल इतना कहना है कि इसकी तुलना हमने नवोदय विद्यालयों से की है। नवोदय विद्यालयों की कल्पना और सीबीएसई पाठ्यक्रम, ये दो ऐसे विषय हैं, जिनको ले कर हमने इन विद्यालयों को प्रारंभ किया था। अगर हमें इनको नवोदय विद्यालय और केन्दीय विद्यालयों के स्तर पर लाना है तो निश्चित तौर पर मुझे लगता है कि मंत्री जी इस बारे में विचार करें। मेरा केवल इतना ही कहना है कि सीबीएसई पाठ्यक्रम और नवोदय विद्यालयों की कल्पना के बारे में विचार किया जाना चाहिए।

श्री जुएल ओराम : मैडम, मैं इस प्रश्न के उत्तर में एक फिगर देना चाहता हूँ कि इन स्कूलों की परफॉर्मेंस बहुत सारे प्रदेशों में शत प्रतिशत है और 60 से 70 प्रतिशत बच्चे फर्स्ट क्लास में पास हुए हैं। हम लोगों का रिज़ल्ट अच्छा है। यहां के बच्चे नैट में क्वालिफाई कर चुके हैं। यहां के बच्चे आईआईटी और आईआईएम में भी क्वालिफाई कर रहे हैं। इनकी लिस्ट मेरे पास है। यहां क्वालिटी एजुकेशन दी जा रह रही है। जहां तक बात टीचर्स की रिक्रूटमेंट और उनकी सैलरी की है तो यह राज्य सरकार का ही विषय है।…(<u>व्यवधान</u>)

HON. SPEAKER: If you want to ask anything, take permission. It will not go on like this.

… (*Interruptions*)

श्री रामेश्वर तेली : अध्यक्ष महोदया, मैंने एकलव्य आदर्श आदिवसी विद्यालय के बारे में पाँच प्रश्न पूछे थे और मेरे पांचों प्रश्नों के उत्तर मुझे मिले हैं। मैडम, असम की कुल जनसंख्या में 15 प्रतिशत ट्राइबल लोग हैं और करीब बीस से ज्यादा ऐसी विधान सभाए हैं, जहां गैर आदिवासी खड़े नहीं हो सकते हैं, असम ऐसा एक राज्य है। लेकिन मैं आपके माध्यम से मंत्री जी से कहना चाहता हूँ कि असम में एकलव्य आदर्श आदिवासी विद्यालय सन् 2013 में दलवाड़ी बक्सा में एक ही सैंक्शन

किया गया था। मैंने जो लिस्ट देखी है, उसमें कुछ ऐसे प्रदेश हैं, जैसे गुजरात में 27 हैं, छत्तीसगढ़ में 25 हैं और कर्नाटक में 10 हैं, लेकिन असम मे केवल एक ही स्कूल है।

मैंने कहा कि कम से कम 20-25 सीट्स हैं जहां रिजर्वेशन है। गैर-आदिवासी खड़े नहीं हो सकते। आसाम एक ऐसा राज्य है, वहां एक ही एकलव्य विद्यालय है। मैं माननीय मंत्री जी से मांग करता हूं, अरुण जेटली जी के बजट में भी कहा गया था कि जिस ब्लॉक में 50 प्रतिशत से कम, 20000 तक आदिवासियों की जनसंख्या है, वहां एक-एक स्कूल दिया जाएगा। मेरे आसाम में एक स्कूल है, लेकिन इस बारे में क्या और कोई प्रस्ताव है, यह मैं मंत्री जी से जानना चाहता हूं क्योंकि आसाम के जो मुख्य मंत्री जी हैं, वह भी आदिवासी हैं। इसलिए वहां कम से कम 10-20 स्कूल होने बहुत जरूरी हैं। इसलिए मैं मंत्री जी से जानना चाहता हूं कि आसाम के कौन-कौन से जिले में स्कूल देने का प्रस्ताव है?

श्री जुएल ओराम : माननीय अध्यक्ष जी, जैसे कि बजट में घोषणा हुई है, 20,000 से ज्यादा और 50 प्रतिशत से ज्यादा पोपुलेशन किसी एक ब्लॉक में यदि होगी तो उसमें एकलव्य मॉडल रेसीडेंशियल स्कूल होगा। उसकी तरफ से ऑल इंडिया का जो वर्क-आउट है, यह 564 है। यह 564 होने वाला है। एग्जैक्टली आसाम में किस-किस जिले और किस-किस स्थान में होगा, उसकी लिस्ट मैं माननीय सदस्यों को दे दूंगा, लेकिन वहां भी ज्यादा होगा।

SHRI P.R. SUNDARAM: Hon. Madam Speaker, in my Namakkal Constituency, in the Senthamangalam Scheduled Tribe Assembly Constituency, Kolli Malai area is situated. For this Constituency, I would request the hon. Minister of Tribal Affairs to kindly allocate one Eklavya Model Residential School at Kolli Malai so that the tribal children there will be benefited. Thank you.

श्री जुएल ओराम : माननीय अध्यक्ष जी, एग्जैक्टली उस नाम के हिसाब से वह ब्लॉक में आ रहा है कि नहीं आ रहा है, यह मैं बताऊंगा।

HON. SPEAKER: You will get his intimation.

SHRI K.H. MUNIYAPPA : Madam Speaker, the population of tribal areas in this country, as per 2011 Census, is exceeding by eight to 8.5 per cent. So, roughly 10 per cent of the population of this country belongs to tribal people.

I would just to inform the hon. Minister that only 214 schools have started. In this regime of four years, how many such schools have started?

Madam, 650 more Districts are there in this country. In every State, there are predominant Tribal areas. So, when is he going to complete the remaining Districts to start their residential schools imparting good quality education?

श्री जुएल ओराम : माननीय अध्यक्ष जी, अगले तीन साल में आपका 564 पूरा हो जाएगा तो इस साल के शायद 150 स्कूल होने जा रहे हैं। उसकी सीक्वेंस पोपुलेशन के हिसाब से बनाई गई है कि किस ब्लॉक, किस जिले और किस स्टेट को पहले प्राथमिकता दी जाएगी, उस हिसाब से कार्य पूरा होगा।

SHRIMATI KOTHAPALLI GEETHA : Thank you, Madam Speaker, for the opportunity. There were seven Eklavya schools that had been sanctioned for Andhra Pradesh in 2014, but to some technical problems, these seven schools did not start; and there were court cases on these issues also.

I would like to know whether the Union Government/Union Ministry has taken any action to see that these seven schools are opened. These funds are also lapsed. There is a news in papers that these funds are going to go back to the Union Government because of this problem.

Madam, I would like to know from the hon. Members as to what is the status of opening of these seven schools in Andhra Pradesh. Thank you.

माननीय अध्यक्ष : आन्ध्र प्रदेश में 14 हैं।

श्री जुएल ओराम : माननीय अध्यक्ष जी, आन्ध्र प्रदेश में 14 ऑप्शनल उस लिस्ट में हैं और 7 में कोर्ट केस है, मेरे को इसके बारे में जानकारी नहीं है। मैं देख लूंगा। अगर ऐसा कोई है तो उसको मैं देख लूंगा।

माननीय अध्यक्ष : 14 ऑलरेडी हैं।

(Q. 65)

DR. THOKCHOM MEINYA : Madam Speaker, the hon. Minister has given an answer in a very brief way. My specific question was about the strike by the students and faculty of Manipur University demanding the removal of the present Vice-Chancellor of the Manipur University.

Madam, Manipur University is a Central University, and the strike was started on 30th of May this year and it continues till now. Manipur University has, in total, five schools of studies, 31 PG Departments and 20 Centres comprising of 4,000 students in the University Campus.

It has 90 affiliated colleges, one constituent college and also one autonomous college which has almost more than 60,000 students. There are, at the moment, 16,000 students appearing for the sixth semester – third year, B.A., B.Sc. – and are looking forward for their examination results. The University is completely closed since 30th May, 2018. Our team has met hon. Visitor of the University, the President of India. At the same time, the Chief Minister of Manipur along with his team has come and met all the ministries of Union Government. Still, the matter is not solved. Everything has been stopped. Now, the Manipur Assembly Session is also going on. I am afraid of what is happening there. Curfew is imposed in Imphal East and Imphal West Districts. The answer given to my question is not satisfactory. I have expected more explanation to that. I have got some suggestions also which I would like to put in my second supplementary.

SHRI PRAKASH JAVADEKAR: Hon. Member has raised a very important issue. As, he will give suggestions in his next supplementary, I welcome them. The issue is that they are on strike. Therefore, we dispatched our officers to solve this issue. They held discussions with students and teachers. They came back and reported that the matter will be resolved very soon. Unfortunately, it did not happen like that. Therefore, we have, now, appointed a fact-finding committee under the Chairmanship of an Ex-Chief Justice of Meghalaya High Court, Mr. Nandakumar. That Committee has been given only one month's time. It has started functioning. They will ensure a dialogue with everybody. We want to arrive at a peaceful solution at the earliest.

DR. THOKCHOM MEINYA: I have also forwarded a letter dated 18th June to the hon. Visitor. The letter has already reached the hon. Minister of HRD. I think, it is in his custody. In spite of all these things, the matter is not solved. It is a question of more than 70,000 students against one person – our respected Vice-Chancellor of the Manipur University. The Hon. Minister is a good friend of mine. He is a very sensitive and a knowledgeable person. I respect him. In the broader interest of the students, I would like to give him a suggestion. At the moment, why can he not suggest the retirement of Vice-Chancellor for the time being? This is the moot question in the University campus. The strike is for removing the Vice-Chancellor. If he is given a good advice …* to retire voluntarily … * he will get better posting for that.

---

* Not recorded

SHRI PRAKASH JAVADEKAR: Madam, the issue is not about just removing somebody but the issue is about settling the dispute, if any. Therefore, what we have said is that if students have any genuine demand about infrastructure, repairing, etc., that can be addressed immediately. If they want improvement in functioning, that is also welcomed. Therefore, an all-round dialogue will happen with the Committee.

श्री प्रहलाद सिंह पटेल : माननीय अध्यक्ष महोदया, मैं माननीय मंत्री जी का आभार व्यक्त करता हूं। वह केन्द्रीय विश्वविद्यालय है और मुझे कोई लम्बी बात नहीं करनी है। लेकिन सदन और देश के ध्यान में यह बात आनी चाहिए कि इम्फाल विश्वविद्यालय केन्द्रीय विश्वविद्यालय है। मैं आपके माध्यम से सदन को यह भी बताना चाहता हूं कि वहां पर महामहिम राष्ट्रपति जी और प्रधान मंत्री जी जा चुके हैं। वहां साल भर सारी गतिविधियां बहुत स्मूथ चलती रही हैं।

एक और दूसरी बात मैं आपके ध्यान में लाना चाहता हूं कि वहां पर अमरकंटक जनजाति विश्वविद्यालय का भी एक सेंटर है। वह भी केन्द्रीय विश्वविद्यालय की श्रेणी में आता है। मणिपुर का यह मामला संवेदनशील है। मंत्री जी ने जिस प्रकार से कमेटी गठित की है, मैं मानता हूं कि यह ठीक कदम है, लेकिन मैं आपके माध्यम से माननीय मंत्री जी से यह जरूर निवेदन करना चाहता हूं कि किसी भी केन्द्रीय विश्वविद्यालय का अपना एक माइंडसेट होता है। वह माइंडसेट है कि हम सारे लोगों को शामिल करें। मणिपुर की सरकार जब से बनी है, उसके पहले भी जब दूसरी सरकार थी तो विश्वविद्यालय कभी नहीं चला। वहां पर अंडर-ग्राउंड्स के केन्द्र रहे हैं।

यह बात सांसद जी के ध्यान में भी होगी।...(व्यवधान) वे इस बात को जानते हैं।...(व्यवधान) मैं इस बात को छेड़ना नहीं चाहता, लेकिन एक वर्ष तक कोई विश्वविद्यालय ठीक तरीके से चले और अचानक दोनों जगह पर यह परिस्थिति बने, यह दुर्भाग्यपूर्ण है।...(व्यवधान) मंत्री जी ने जो कदम उठाया है, मैं उसकी सराहना करता हूँ।...(व्यवधान)

महोदया, मैं आपके माध्यम से मंत्री जी से यह आग्रह करता हूँ कि विश्वविद्यालय की रिपोर्ट आये और वह सदन के सामने रखी जाये, तो कुछ लोग बेनकाब जरूर होंगे।...(व्यवधान)

HON. SPEAKER: He is giving the reply.

... (*Interruptions*)

SHRI PRAKASH JAVADEKAR: Let me answer... (*Interruptions*) See, the Committee will do its job. But, over and above that, I have already discussed it in detail. I have been in touch with the Chief Minister.... (*Interruptions*) I have asked the Chief Minister also that he should prevail upon and talk to all and ensure that the solution is arrived at the earliest. He has also assured me that he will make all efforts and will solve the issue at the earliest.

(Q. 66)

श्री राजीव सातव: महोदया, आपने मुझे प्रश्न पूछने का मौका दिया, इसके लिए आपका धन्यवाद।

महोदया, जो एम्प्लॉइज पेंशन स्कीम 1995 है, इसमें करीब 60 लाख कर्मचारी पेंशन पाते हैं। किसी को 800 रुपये मिल रहे हैं, किसी को 1,000 रुपये मिल रहे हैं, किसी को 1,200 रुपये मिल रहे हैं और किसी को 1,500 रुपये मिल रहे हैं। यहाँ पर माननीय मंत्री जावड़ेकर जी भी बैठे हैं। 15 जनवरी 2014 को जावड़ेकर जी ने एक माँग की थी, उस समय वे भाजपा के प्रवक्ता थे। वह माँग यह थी कि कोश्यारी कमेटी के सुझावों के अनुसार पूरी रिकमंडेशन स्वीकार हो और तीन हजार रुपये से ज्यादा पेंशन कर्मचारियों को मिले। उस वक्त 60 लाख पेंशनर्स का यह इश्यू था। सिर्फ इतनी ही बात नहीं थी, उन्होंने याचिका समिति को भी अपनी एप्लिकेशन दी थी। याचिका समिति ने सरकार को यह लिखा है कि कोश्यारी कमेटी की माँग आप स्वीकार कर लें। मैं आपके माध्यम से सरकार से यह पूछना चाहता हूँ कि जो माँग उस समय भारतीय जनता पार्टी ने ऑफिशियली की थी, क्या उस माँग को आप मानते हैं या यह भी एक जुमला है?

माननीय अध्यक्ष : आप इस तरह से मत पूछिए। आप यह पूछो कि क्या आप उस माँग को मानते हैं? इसमें जुमला क्या है, यह डिमांड है।

श्री संतोष कुमार गंगवार : महोदया, ईपीएस 95 के संदर्भ में पूरे देश में काफी चर्चा रही है। मैं यह बताना चाहूँगा कि हमारी सरकार ने सत्ता में आने के बाद मिनिमम पेंशन एक हजार रुपये तय की थी। इससे कम किसी को भी पेंशन नहीं मिल रही है। मैं बताना चाहूँगा कि मैं सारे कर्मचारियों की भावनाओं का सम्मान करता हूँ और इस संदर्भ में हमने इसी विषय पर 5 जनवरी 2018 को कंसल्टेटिव कमेटी में बात की थी। दिक्कत यह है कि इस समय कई उच्च न्यायालयों में यह मामला लंबित है। हमने यह फैसला किया है कि जब इन उच्च न्यायालयों का फैसला आ जायेगा, उसके बाद हम सभी पक्षों को बुलाकर विचार-विमर्श करके निर्णय लेंगे।

महोदया, मैं आपके माध्यम से सदन के संज्ञान में लाना चाहता हूँ कि ईपीएस पेंशन फंड एक पूल फंड है। इसमें सरकार का कान्ट्रिब्यूशन केवल 1.16 परसेंट होता है। इसमें सारा का सारा

पैसा कर्मचारियों का होता है। इस बात को ध्यान में रखा जा रहा है कि किसी एक ग्रुप के कर्मचारियों को फायदा पहुँचाने के लिए बाकी पेंशनधारकों को घाटा न हो। मैं सदन को आश्वस्त करना चाहता हूँ कि उच्च न्यायालयों के निर्णय आने के बाद अंत में हम फैसला लेंगे।

श्री राजीव सातव: महोदया, मंत्री जी ने मेरे सवाल का कोई जवाब नहीं दिया है।

मेरा दूसरा सवाल यह है कि स्टेट बैंक ऑफ इंडिया के मुख्य अर्थशास्त्री एस.के.घोष ने एक रिपोर्ट सरकार को दी है। उस रिपोर्ट के अनुसार ईपीएफओ का डेटा खराब स्थिति में है। उन्होंने इसकी ओर इशारा किया है। उस रिपोर्ट में उन्होंने यह कहा है कि एक करोड़ खातों के बारे में उनको संदेह है और 30 से 40 प्रतिशत डेटा अशुद्ध है। अगर स्टेट बैंक ऑफ इंडिया के मुख्य अर्थशास्त्री की रिपोर्ट को ही सही माना जाये तो प्रधान मंत्री जी ने विश्वासदर्शक ठहराव में जो बात की थी, उसके ऊपर पूरी तरह से सवालिया निशान खड़े होते हैं।

महोदया, मेरा आपके माध्यम से सरकार से यह पूछना है कि क्या सरकार ने स्टेट बैंक ऑफ इंडिया के मुख्य अर्थशास्त्री द्वारा ईपीएफओ खातों के बारे में दी गई रिपोर्ट का संज्ञान लिया है और अगर संज्ञान लिया है तो इसके ऊपर सरकार का क्या कहना है?

श्री संतोष कुमार गंगवार : महोदया, मैं आपके माध्यम से बताना चाहता हूँ कि ईपीएफओ पे-रोल के डेटा में कुछ गिरावट की बात कही गई है। यह बात हमारे संज्ञान में लायी गई है। हमने तुरन्त इसे संज्ञान में लेकर कार्रवाई की है। मैं यह बताना चाहूँगा कि नए एनरोल्ड कर्मचारियों का डाटा संस्थानों द्वारा तुरन्त ही दे दिया जाता है।

12 00 hrs

परन्तु, जो लोग जॉब्स छोड़ते हैं, उनका डेटा आने में कुछ देरी हो जाती है। इस अंतराल की वज़ह से उसे ई.पी.एफ.ओ. तक आने में एक-दो महीने का समय लगता है। इसमें दिक्कतें होती हैं। इसको हम रिवाइज कर रहे हैं।

मैं इतना ही कहना चाहता हूं कि हम माह-प्रति-माह डेटा पर ध्यान दे रहे हैं। इस बात पर ध्यान देना चाहिए कि सितम्बर से अब तक 41 लाख से अधिक लोग हमारे ई.पी.एफ.ओ. में

पंजीकृत हुए हैं। हम इसमें प्रभावी ढंग से कार्रवाई कर रहे हैं। अगर इसमें माननीय सदस्य जी को कोई भी शिकायत है और वे अगर उसे लिख कर भेजेंगे तो हम उसका समाधान करेंगे।

माननीय अध्यक्ष: डॉ. हिना गावित, समय पूरा हो रहा है। इसलिए शॉर्ट क्वैश्चन पूछें।

डॉ. हिना विजयकुमार गावीत : अध्यक्ष महोदया, धन्यवाद। मैं माननीय मंत्री जी से यह कहना चाहती हूं कि अभी जो इम्प्लॉइज पेंशन स्कीम में हर कर्मचारी को एक हजार रुपये मिल रहे हैं, वह, एम.आर.ई.जी.एस. में महीने में एक मजदूर को मिलता है, उससे भी कम है। जिस व्यक्ति ने अपनी पूरी लाइफ किसी जगह पर काम किया है और जिस तरह माननीय मंत्री जी ने कहा कि उसमें सरकार को कंट्रीब्यूशन देना नहीं है, वह कर्मचारी का ही पैसा है, तो अगर वे मांग कर रहे हैं कि उन्हें वह बढ़ा कर मिलना चाहिए और कोशियारी कमेटी ने भी यह रिकमेंड किया है तो मैं माननीय मंत्री जी से आपके माध्यम से यह निवेदन करना चाहती हूं कि इसे जल्द-से-जल्द बढ़ाया जाए।

श्री संतोष कुमार गंगवार: महोदया, जैसा हमने बताया कि मिनिमम एक हजार रुपये की पेंशन राशि का प्रावधान हमारी सरकार द्वारा किया गया। इसमें सरकार का अंश कितना होता है, यह सबके संज्ञान में है। हम एक का काट कर दूसरे को देने की प्रक्रिया में नहीं हैं। हम जो भी पेंशन बढ़ाना चाहते हैं, उसे वह सबको समानता के स्वरूप में देना चाहते हैं।

मैं माननीय सदस्य महोदया की भावना से अवगत हूं। इसमें जो भी सुझाव होगा, उसके हिसाब से हम कार्रवाई करेंगे।

श्री निशिकान्त दुबे (गोड्डा): मैडम, मैंने प्रिविलेज का नोटिस दिया हुआ है। उसे मैं पेश करना चाहता हूं।…(व्यवधान)

माननीय अध्यक्ष : अच्छा, आपका प्रिविलेज है। उसे मैं देख लूंगी ।

…(व्यवधान)

श्री निशिकान्त दुबे: मैडम, मैंने प्रिविलेज दिया है।…(व्यवधान)

स्पीकर मैडम, जब माननीय राहुल गांधी जी बोलते हैं, उससे भारतीय जनता पार्टी का तो वोट बढ़ता है।…(व्यवधान)

HON. SPEAKER: I will consider. I will see it and then come to you.

…(व्यवधान)

माननीय अध्यक्ष: माननीय सदस्यगण, मुझे विभिन्न विषयों पर कुछ सदस्यों से स्थगन-प्रस्ताव की सूचनाएँ प्राप्त हुई हैं। यद्यपि, ये मामले महत्वपूर्ण हैं, तथापि इनके लिए आज की कार्यवाही में व्यवधान डालना उचित नहीं है। स्थगन-प्रस्ताव की सूचना की अनुमति मैंने दी नहीं है। इन मामलों को उठाने के लिए वे अन्य अवसरों का उपयोग कर सकते हैं।

…(व्यवधान)

श्री निशिकान्त दुबे : मैडम ।…(व्यवधान)

माननीय अध्यक्ष: मैंने आपको कहा न कि मैं उसे कंसिडर करके बाद में बताऊंगी।

…(व्यवधान)

12 03 hrs

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now, Papers to be laid. Shri Dharmendra Pradhan.

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI DHARMENDRA PRADHAN): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

1. Memorandum of Understanding between the Oil India Limited and the Ministry of Petroleum and Natural Gas for the year 2018-2019.

[Placed in Library, See No. LT 9271/16/18]

2. Memorandum of Understanding between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 2018-2019.

[Placed in Library, See No. LT 9272/16/18]

3. Memorandum of Understanding between the India Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2018-2019.

[Placed in Library, See No. LT 9273/16/18]

4. Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2018-2019.

[Placed in Library, See No. LT 9274/16/18]

5. Memorandum of Understanding between the Oil and Natural Gas Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2018-2019.

[Placed in Library, See No. LT 9275/16/18]

(2) A copy each of the following Notifications (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-

1. The Petroleum and Natural Gas Regulatory Board (Authorising Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Second Amendment Regulations, 2018 published in Notification No. PNGRB/Auth./CGD/Adm/2018/2 in Gazette of India dated 27th April, 2018.
2. The Petroleum and Natural Gas Regulatory Board (Appointment of Consultants) Amendment Regulations, 2018 published in Notification No. F. No. S-Admn/II/XI/2012 in Gazette of India dated 26th March, 2018.
3. The Petroleum and Natural Gas Regulatory Board (Imbalance Management Services) Amendment Regulations, 2018 published in Notification No. F. No. PNGRB/M(C)/48 in Gazette of India dated 26th March, 2018.

4. The Petroleum and Natural Gas Regulatory Board (Code of Practice for Quality of Service for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2018 published in Notification No. F. No. PNGRB/Monitoring/QS/CGD/01 in Gazette of India dated 20th March, 2018.

[Placed in Library, See No. LT 9276/16/18]

(3) A copy of the Notification No. S.O.1675(E) published in Gazette of India dated 19th April, 2018 making certain amendments in the Notification No. S.O.753(E) dated 6th March, 2017 under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

[Placed in Library, See No. LT 9277/16/18]

श्रम और रोजगार मंत्रालय के राज्य मंत्री (श्री संतोष कुमार गंगवार): महोदया, कर्मचारी राज्य बीमा निगम, नई दिल्ली के वर्ष 2018-19 के वित्तीय प्राक्कलन और निष्पादन बजट की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं।

[Placed in Library, See No. LT 9278/16/18]

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय के राज्य मंत्री (श्री गिरिराज सिंह): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं: -

(1) (एक) एमएसएमई-टूल रूम (सेंट्रल टूल रूम एंड ट्रेनिंग सेंटर), कोलकाता के वर्ष 2016-17 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) एमएसएमई-टूल रूम (सेंट्रल टूल रूम एंड ट्रेनिंग सेंटर),कोलकाता के वर्ष 2016-17 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 9279/16/18]

(3) (एक) एमएसएमई-टूल रूम (टूल रूम एंड ट्रेनिंग सेंटर), गुवाहाटी के वर्ष 2016-17 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) एमएसएमई-टूल रूम (टूल रूम एंड ट्रेनिंग सेंटर), गुवाहाटी के वर्ष 2016-17 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 9280/16/18]

(5) (एक) एमएसएमई-टूल रूम (इंडो-जर्मन टूल रूम), इंदौर के वर्ष 2016-17 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) एमएसएमई-टूल रूम (इंडो-जर्मन टूल रूम), इंदौर के वर्ष 2016-17 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 9281/16/18]

(7) (एक) एमएसएमई-टूल रूम (सेंट्रल टूल रूम), लुधियाना के वर्ष 2016-17 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) एमएसएमई-टूल रूम (सेंट्रल टूल रूम), लुधियाना के वर्ष 2016-17 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(8) उपर्युक्त (7) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 9282/16/18]

(9) (एक) एमएसएमई-टूल रूम (सेंट्रल इंस्टीट्यूट आफ हैंड टूल्स), जालंधर के वर्ष 2016-17 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) एमएसएमई-टूल रूम (सेंट्रल इंस्टीट्यूट आफ हैंड टूल्स), जालंधर के वर्ष 2016-17 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(10) उपर्युक्त (9) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 9283/16/18]

(11) (एक) एमएसएमई-टूल रूम (सेंट्रल इंस्टीट्यूट आफ टूल डिजाइन), हैदराबाद के वर्ष 2016-17 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) एमएसएमई-टूल रूम (सेंट्रल इंस्टीट्यूट आफ टूल डिजाइन), हैदराबाद के वर्ष 2016-17 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(12) उपर्युक्त (11) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 9284/16/18]

(13) (एक) एमएसएमई-टेक्नोलॉजी डेवलपमेंट सेंटर (सेंट्रल फुटवियर ट्रेनिंग इंस्टीट्यूट), चेन्नई के वर्ष 2016-17 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) एमएसएमई-टेक्नोलॉजी डेवलपमेंट सेंटर (सेंट्रल फुटवियर ट्रेनिंग इंस्टीट्यूट), चेन्नई के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(14) उपर्युक्त (13) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 9285/16/18]

मानव संसाधन विकास मंत्रालय में राज्य मंत्री (श्री उपेन्द्र कुशवाहा): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं: -

(1) (एक) राष्ट्रीय माध्यमिक शिक्षा अभियान नागालैंड, कोहिमा के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राष्ट्रीय माध्यमिक शिक्षा अभियान नागालैंड, कोहिमा के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 9286/16/18]

(3) (एक) सर्व शिक्षा अभियान-यूटी मिशन अथॉरिटी अंडमान और निकोबार द्वीपसमूह, पोर्ट ब्लेयर के वर्ष 2016-17 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) सर्व शिक्षा अभियान-यूटी मिशन अथॉरिटी अंडमान और निकोबार द्वीपसमूह, पोर्ट ब्लेयर के वर्ष 2016-17 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 9287/16/18]

(5) (एक) यूनियन टेरिटरी मिशन अथॉरिटी दादरा एंड नागर हवेली (सर्व शिक्षा अभियान), सिलवासा के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) यूनियन टेरिटरी मिशन अथॉरिटी दादरा एंड नागर हवेली (सर्व शिक्षा अभियान), सिलवासा के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 9288/16/18]

(7) (एक) यू०टी० एडमिनिस्ट्रेशन ऑफ दमन एवं दीव (सर्व शिक्षा अभियान), दमन के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) यू०टी० एडमिनिस्ट्रेशन ऑफ दमन एवं दीव (सर्व शिक्षा अभियान), दमन के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(8) उपर्युक्त (7) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 9289/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRIES (SHRI C.R. CHAUDHARY): I beg to lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Cochin Special Economic Zone Authority, Cochin, for the year 2016-2017, alongwith Audited Accounts.

(2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Cochin Special Economic Zone Authority, Cochin, for the year 2016-2017.

[Placed in Library, See No. LT 9290/16/18]

(3) A copy each of the following papers (Hindi and English versions):-

1. Memorandum of Understanding between the PEC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2018-2019.

[Placed in Library, See No. LT 9291/16/18]

2. Memorandum of Understanding between the MMTC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2018-2019.

[Placed in Library, See No. LT 9292/16/18]

3. Memorandum of Understanding between the State Trading Corporation of India Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2018-2019.

[Placed in Library, See No. LT 9293/16/18]

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 49 of the Tea Act, 1953:-

1. The Tea (Marketing) Control (Amendment) Order, 2018 published in Notification No. S.O.2288(E) in Gazette of India dated 5th June, 2018.
2. The Tea Warehouses (Licensing) Amendment Order, 2018 published in Notification No. S.O.2008(E) in Gazette of India dated 21st May, 2018.

[Placed in Library, See No. LT 9294/16/18]

(5) A copy of the Notification No. Admin-1/Estt/SPEDA/2018 (Hindi and English versions) published in Gazette of India dated 7th May, 2018, making certain amendments in Notification No. Admin-1/Estt/SPEDA/2014 dated 17th March, 2015 issued under Section 5 of the Spices Board Act, 1986.

[Placed in Library, See No. LT 9295/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SATYA PAL SINGH): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2015-2016.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9296/16/18]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 2016-2017, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 2016-2017.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 9297/16/18]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 2016-2017, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Book Trust, India, New Delhi, for the year 2016-2017.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 9298/16/18]

(7) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2016-2017, together with Audit Report thereon.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 9299/16/18]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Technology, Kokrajhar, for the year 2016-2017, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Technology, Kokrajhar, for the year 2016-2017.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 9300/16/18]

(11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2016-2017, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2016-2017.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT 9301/16/18]

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bengaluru, for the year 2016-2017.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bengaluru, for the year 2016-2017, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science, Bengaluru, for the year 2016-2017.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library, See No. LT 9302/16/18]

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2016-2017.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2016-2017, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Pune, for the year 2016-2017.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library, See No. LT 9303/16/18]

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2016-2017, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2016-2017.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library, See No. LT 9304/16/18]

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Tirupati, for the year 2016-2017.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Tirupati, for the year 2016-2017, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Tirupati, for the year 2016-2017.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

[Placed in Library, See No. LT 9305/16/18]

(21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Udaipur, Udaipur, for the year 2016-2017, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Udaipur, Udaipur, for the year 2016-2017.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

[Placed in Library, See No. LT 9306/16/18]

(23) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 2016-2017, together with Audit Report thereon.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

[Placed in Library, See No. LT 9307/16/18]

HON. SPEAKER: Item No. 8, Shri Pinaki Misra – Not present.

Smt. Meenakashi lekhi – Not present.

Item No. 9 – Dr. M. Thambidurai.

12 05 hrs

COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME

Statements

DR. M. THAMBIDURAI (KARUR): I beg to lay on the Table the following Statements (Hindi and English versions) pertaining to the Reports of the Committee on MPLADS (Lok Sabha):-

1. Statement showing final action taken by the Government on the recommendation contained in the 4th Report (16th Lok Sabha) of Committee on MPLADS, Lok Sabha on action taken by the Government on the recommendations contained in 2nd Report (16th Lok Sabha) of the Committee on the subject 'Naming of assets created under MPLADS after the name of eminent personalities/national icons/freedom fighters and using MPLADS funds for civil construction works in schools as per norms of the Right to Education Act, 2009, respectively'.

2. Statement showing final action taken by the Government on the recommendation contained in the 6th Report (16th Lok Sabha) of Committee on MPLADS, Lok Sabha on action taken by the Government

on the recommendations contained in 5th Report (16th Lok Sabha) of the Committee on the subject 'Proposals for New Provisions in MPLAD Scheme Guidelines'.

---

12 05 ¼ hrs

STANDING COMMITTEE ON URBAN DEVELOPMENT

23rd Report

SHRIMATI MEENAKASHI LEKHI (NEW DELHI): I beg to present the 23rd Report (Hindi and English versions) of the Standing Committee on Urban Development (2017-2018).

---

12 05 ½ hrs

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 140th Report of the Standing Committee on Commerce on Demands for Grants (2018-19) (Demand No.11), pertaining to the Department of Commerce, Ministry of Commerce and Industry*

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRIES (SHRI C.R. CHAUDHARY): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 140th Report of the Standing Committee on Commerce on Demands for Grants (2018-19) (Demand No.11), pertaining to the Department of Commerce, Ministry of Commerce and Industry.

---

* Laid on the Table and also placed in Library, See No. LT 9308/16/18

12 06 hrs

(ii) (a) Status of implementation of the recommendations contained in the 37th Report of the Standing Committee on Coal and Steel on 'Physical and Financial Performance of Steel Authority of India Limited and Mecon Limited', pertaining to the Ministry of Steel*

इस्पात मंत्रालय में राज्य मंत्री (श्री विष्णु देव साय): अध्यक्ष महोदया, मैं निम्नलिखित के संबंध में वक्तव्य देता हूँ:-

इस्पात मंत्रालय से संबंधित 'स्टील अथॉरिटी ऑफ इंडिया लिमिटेड और मेकॉन लिमिटेड का वास्तविक और वित्तीय कार्यनिष्पादन' के बारे में कोयला और इस्पात संबंधी स्थायी समिति के 37वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति।

(b) Status of implementation of the recommendations contained in the 38th Report of the Standing Committee on Coal and Steel on Demands for Grants (2018-19), pertaining to the Ministry of Steel*

इस्पात मंत्रालय में राज्य मंत्री (श्री विष्णु देव साय): अध्यक्ष महोदया, मैं निम्नलिखित के संबंध में वक्तव्य देता हूँ:-

इस्पात मंत्रालय से संबंधित अनुदानों की मांगों (2018-2019) के बारे में कोयला और इस्पात संबंधी स्थायी समिति के 38वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति।

---

* Laid on the Table and also placed in Library, See No. LT 9309/16/18 and 9310/16/18 respectively.

12 06 ½ hrs

ELECTION TO COMMITTEE

Tobacco Board

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRIES (SHRI C.R. CHAUDHARY): On behalf of Shri Suresh Prabhu, I beg to move the following:-

> "That in pursuance of clause (b) of sub-section (4) of section (4) of the Tobacco Board Act, 1975 read with Rule 4 of the Tobacco Board Rules 1976, the Members of this House do proceed to elect, in such manner, as the Speaker may direct, two Members from amongst themselves to serve as Members of the Tobacco Board, subject to the other provisions of the said Act and Rules made thereunder."

HON. SPEAKER: The question is:

> "That in pursuance of clause (b) of sub-section (4) of section (4) of the Tobacco Board Act, 1975 read with Rule 4 of the Tobacco Board Rules 1976, the Members of this House do proceed to elect, in such manner, as the Speaker may direct, two Members from amongst themselves to serve as Members of the Tobacco Board, subject to the other provisions of the said Act and Rules made thereunder."

The motion was adopted.

---

12 07 hrs

NATIONAL SPORTS UNIVERSITY BILL, 2017

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE (RETD.)): I beg to move for leave to withdraw a Bill* to establish and incorporate a National Sports University in the State of Manipur, a specialised University first of its kind, to promote sports education in the areas of sports sciences, sports technology, sports management and sports coaching besides functioning as the national training centre for select sports disciplines by adopting best international practices and for matters connected therewith or incidental thereto.

HON. SPEAKER: The question is:

> "That leave be granted to withdraw a Bill to establish and incorporate a National Sports University in the State of Manipur, a specialised University first of its kind, to promote sports education in the areas of sports sciences, sports technology, sports management and sports coaching besides functioning as the national training centre for select sports disciplines by adopting best international practices and for matters connected therewith or incidental thereto."

The motion was adopted.

COL. RAJYAVARDHAN RATHORE (RETD.): I withdraw the Bill.

---

* The Bill was introduced on 10 August 2017 and referred to the Standing Committee on Human Resource Development for examination and report. The Report of the Committee was laid on the Table of Lok Sabha on 5 January, 2018. A Statement containing reasons for which the Bill is being withdrawn has ben circulated to Members on 20 July, 2018 (Morning)

12 07 ½ hrs

MICRO, SMALL AND MEDIUM ENTERPRISES DEVELOPMENT (AMENDMENT) BILL, 2018

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय के राज्य मंत्री (श्री गिरिराज सिंह): अध्यक्ष महोदया, मैं प्रस्ताव करता हूँ कि सूक्ष्म, लघु और मध्यम उद्यम विकास अधिनियम, 2006 का संशोधन करने वाले विधेयक[@] को वापस लिया जाए।

HON. SPEAKER: The question is:

> "That leave be granted to withdraw a Bill to amend the Micro, Small and Medium Enterprises Development Act, 2006. "

The motion was adopted.

श्री गिरिराज सिंह: अध्यक्ष महोदया, मैं विधेयक को वापस लेता हूँ।

[@] The Bill was introduced on 20 April, 2015. A Statement containing reasons for which the Bill is being withdrawn has been circulated to Members on 24 March, 2018.

12 08 hrs

GOVERNMENT BILLS - Introduced

(i) National Sports University Bill, 2018 *

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE (RETD.)): I beg to move for leave to introduce a Bill to establish and incorporate a National Sports University in the State of Manipur, a specialised University first of its kind to promote sports education in the areas of sports sciences, sports technology, sports management and sports coaching besides functioning as the national training centre for select sports disciplines by adopting best international practices and for matters connected therewith or incidental thereto.

HON. SPEAKER: The question is:

> "That leave be granted to introduce a Bill to establish and incorporate a National Sports University in the State of Manipur, a specialised University first of its kind to promote sports education in the areas of sports sciences, sports technology, sports management and sports

* Published in the Gazette of India,Extraordinary, Part-II, Section-2, dated 23.07.2018.

coaching besides functioning as the national training centre for select sports disciplines by adopting best international practices and for matters connected therewith or incidental thereto."

The motion was adopted.

COL. RAJYAVARDHAN RATHORE (RETD.): I introduce the Bill.

---

12 09 hrs

(ii) Micro, Small and Medium Entreprises Development (Amendment) Bill, 2018*

श्री गिरिराज सिंह: अध्यक्ष महोदया, मैं प्रस्ताव करता हूँ कि सूक्ष्म, लघु और मध्यम उद्यम विकास अधिनियम, 2006 का संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

HON. SPEAKER: Motion moved:

> "That leave be granted to introduce a Bill to amend the Micro, Small and Medium Enterprises Development Act, 2006."

श्री भर्तृहरि महताब जी, आप इस पर कुछ बोलना चाहते हैं?

SHRI BHARTRUHARI MAHTAB (CUTTACK): I want to raise my objection here. The Bill, which was withdrawn, has already been withdrawn, and there the amount of a micro, small and medium industries was mentioned. This Bill was introduced in 2015.

In the new Bill, which is being introduced today, in regard to the micro enterprise, the provision is that the annual turnover does not exceed Rs.5 crore; in respect of small enterprise, the annual turnover is more than Rs.5 crore but does not exceed Rs.75 crore, and in respect of medium enterprises, the annual turnover is more than Rs.75 crore and does not exceed Rs.250 crore. Here the change is the turnover of a unit or an industry has come into and thereby you are denying the benefit to those small, micro and medium

* Published in the Gazette of India,Extraordinary, Part-II, Section-2, dated 23.07.2018.

industries. This is not at all acceptable, and this is something which goes against our micro, small and medium industries. It is the investment on the micro, small and medium industries that is to be determined and not the turnover.

Therefore, I appeal to the House that let the Minister go back and try to impress upon his officials and the Government that this is not in favour of the industry, especially the micro, small and medium industries.

HON. SPEAKER: The question is:

> "That leave be granted to introduce a Bill to amend the Micro, Small and Medium Enterprises Development Act, 2006."

The motion was adopted.

श्री गिरिराज सिंह : मैं विधेयक को पुर:स्थापित करता हूं।

… (*Interruptions*)

---

12 10 hrs

(iii) Homoeopathy Central Council (Amendment) Bill, 2018*

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): Hon. Speaker, I beg to move for leave to introduce a Bill further to amend the Homoeopathy Council Act, 1973.

The question is:

> "That leave be granted to introduce a Bill further to amend the Homoeopathy Council Act, 1973."

The motion was adopted.

SHRI SHRIPAD YESSO NAIK: I introduce the Bill.

---

* Published in the Gazette of India,Extraordinary, Part-II, Section-2, dated 23.07.2018.

12 12 hrs

STATEMENT RE: HOMOEOPATHY CENTRAL COUNCIL (AMENDMENT) ORDINANCE 2018*

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): Madam, I beg to lay on the Table an explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Homoeopathy Central Council (Amendment) Ordinance, 2018 (No.4 of 2018).

---

* Laid on the Table and also placed in Library, See No. LT 9311/16/18

12 13 hrs

GOVERNMENT BILLS – Introduced ...Contd.

(iv) Insolvency and Bankruptcy Code (Second Amendment) Bill, 2018*

THE MINISTER OF RAILWAYS, MINISTER OF COAL, MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI PIYUSH GOYAL): Madam, I rise to move for leave to introduce a Bill further to amend the Insolvency and Bankruptcy Code, 2016.

HON. SPEAKER: Motion moved:

> "That leave be granted to introduce a Bill further to amend the Insolvency and Bankruptcy Code, 2016."

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, I stand here to oppose the introduction of this amendment to Insolvency and Bankruptcy Code (Second Amendment) Bill. A month or so ago, Bhushan Steel was sold to Tata Steel and 65 per cent of the loan was recovered and 35 per cent was written off. Steel sector is booming now and nobody asks a question as to who is responsible for 35 per cent loss or haircut.

Alok Industries, a textile company whose bidding was only about Rs.50 million, of which lenders should get around Rs.47 million. Alok Industries owes banks around Rs.296 million. Can one believe that a company worth Rs.296 million is being sold at Rs.50 million? The State Bank of India, Corporation

---

* Published in the Gazette of India,Extraordinary, Part-II, Section-2, dated 23.07.2018.

Bank, UCO Bank, Bank of Maharashtra, LIC, Allahabad Bank, Union Bank, Dena Bank, Oriental Bank of Commerce and United Bank of India plus Axis Bank are the lenders, who have taken a massive haircut of almost 84 per cent. All this has happened because of the complicity of this Government. There was only one bidder, which was a strange consortium of Reliance Industries Ltd. and JM Financial Asset Reconstruction Company. RIL has enough money of its own, while JM cannot run a textile mill. Why they have got together is a mystery. The foul bidder offered Rs.50 million of which the lenders would get about Rs.47 million.

The Committee of Creditors (COC) in last April could not gather enough votes to act on the resolution plan and here the crux of the problem lies and that is the reason why an Ordinance came into force. The proposal got 70 per cent of the votes when 75 per cent were needed. That is the prevalent law today. Now, the Government stepped in and an Ordinance amending the IBC lowered the minimum vote needed for passing a resolution plan to 66 per cent from 75 per cent.

While going through this thick Bill, in Clause 25, Section 33, sub-section (ii) of the principal Act, after the words 'decision of the Committee of Creditors' the words 'approved by not less than 66 per cent of voting share' shall be inserted.

This is the amendment to which I am opposed. In clause 25 of the Explanatory Note, the Bill seeks to amend Section 33 of the Code to provide a reduced threshold from 75 per cent of voting share for obtaining the approval

of the Committee of Creditors for making an application to the adjudicating authority to pass a liquidation order. Even that is the reason why I say that this is nothing but a fixed match. Bad loan resolution is becoming deep rooted nexus between the bankers, auditors and promoters, which is undermining serious recovery.

Alok Industries is a glaring example. Should the law be bent like this? Should we be the party to this law, this loot? It stinks. This is a clear case of crony capitalism and loot of public money. It is bad in law. Anything that is against public good is bad in law. I oppose its introduction. Here is a case where just to help one industry, an Ordinance is being brought by this Government. Now, an Amendment Bill is being introduced.

Mr. Minister is a good friend of mine. He still continues to be a good friend of mine. I hope, good sense will prevail and he will impress. Whatever may be the constraints, whatever may be the pressure, at least the Government should stand up and do away with this type of crony capitalism and should stop the loot of money.

… (*Interruptions*)

HON. SPEAKER: Only Minister's statement will go on record and nothing else.

…(Interruptions)… *

SHRI PIYUSH GOYAL: Madam Speaker, as this august House is aware, when the Insolvency and Bankruptcy Code was introduced, the country's banking

* Not recorded.

sector was going through a serious crisis. All of us are very much aware where the genesis of that crisis lies. When we took over this Government in May, 2014 and the hon. Prime Minister spoke on Friday, when this august House had resoundingly rejected the No Confidence Motion also against this Government, about the dire financial stress that the Indian banking system was faced with because of indiscriminate and absolutely baseless lending that happened during the period 2008 to 2014 where the banking system gave money to promoters who had no business to get loans in the first place. … (*Interruptions*) When we took over this Government, the stress in the banking sector, including the stressed assets and the NPAs, was humongous … (*Interruptions*) and was because of the bad lending prior to 2014. … (*Interruptions*) The cases that the hon. Member is referring to are also loans which have been given during that period and then subsequently restructured and have continued to be evergreen because of which the banking system was in dire straits. … (*Interruptions*) In this situation, … (*Interruptions*)

माननीय अध्यक्ष : आपने लोन थोड़े दिया है? He is talking about the banks. यह बैंकों का लोन है, आप ऐसे क्यों खड़े होते हैं?

…(व्यवधान)

श्री पीयूष गोयल : अध्यक्ष महोदया, अगर ये इतनी आवाज उस समय किए होते, जब ये लोन दिए जा रहे थे तो यह समस्या आज देश के सामने नहीं होती।

इस समस्या की जड़ में एक दूसरा पहलू था, पहले पुरानी सरकार के समय में डीआरटीज, सरफेसी, डीआईएफआर लोन को रिकवर करने के कानून थे, वह कमजोर था, बैंक आज तक बड़े लोगों से लोन रिकवर नहीं कर पाया। छोटे लोगों को नोटिस जाता था। कोई आदमी छोटा लोन ले

तो बैंक उसके पीछे पड़ता था कि लोन वापस करो। बड़े व्यक्ति को लोन मिलने के बाद वह सोचता था कि यह मेरा अधिकार है, मुझे पैसा मिल गया, अब पैसा वापस लेने की जिम्मेदारी बैंक की है। कोई बड़े आदमी की संपत्ति कभी जब्त नहीं की गई, कोई बड़े आदमी की संपत्ति या फैक्ट्री कभी वापस नहीं ली गई। उसकी पूरी जिम्मेदारी कांग्रेस सरकार की है। ऐसी परिस्थिति में आईबीसी का कानून लाया गया। …(व्यवधान)।

HON. SPEAKER: Only Minister's statement will go on record.

…(Interruptions) … [*]

श्री पीयूष गोयल : जब आईबीसी का कानून आया, तब कई माननीय सांसद ने कुछ विषय रेज किए थे, जैसे होम बायर्स का क्या होगा, अगर कुछ लोने देने वाले बैंक अड़चन पैदा करते हैं,रिजॉल्यूशन नहीं हो पाता है जिसके कारण कंपनियां बंद हो जाती हैं।

जॉब लॉसिस होते हैं और लिक्विेडशन वैल्यु, स्वाभाविक है कि आईबीसी से कम होती है यानी आईबीसी के रिजाल्युशन में जो वैल्यु मिलती है उससे भी कम वैल्यु मिलती है। इन सब समस्याओं को देखते हुए, सदन में चर्चा के दौरान माननीय वित्त मंत्री जी ने घोषणा की थी कि एक कमेटी बैठेगी, जिसमें सरकारी अफसर, आरबीआई के अफसर, इंडीपेंडेंट एक्सपर्ट्स और लॉयर्स होंगे और सब मिलकर कानून को स्टडी करके सरकार के समक्ष सुझाव रखेंगे। … (व्यवधान) उन सुझावों के हिसाब से ये अमेंडमेंट्स लाए गए हैं। ये सभी अमेंडमेंट्स प्रॉस्पेक्टिव हैं, इसमें कोई रिट्रोस्पेक्टिव अमेंडमेंट नहीं है। अगर कोई भी इस प्रकार का बेबुनियाद आरोप लगाया जाएगा तो वह पूरी तरह से बेबुनियाद है, कोई भी कानून किसी को सूट करने के लिए नहीं लाया गया है। ये सभी प्रॉस्पेक्टिव हैं रिट्रोस्पेक्टिव नहीं हैं। …(व्यवधान)

[*] Not recorded.

HON. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Insolvency and Bankruptcy Code, 2016. "

The motion was adopted.

SHRI PIYUSH GOYAL: I introduce the Bill.

---

12 17 hrs

STATEMENT RE: INSOLVENCY AND BANKRUPTCY CODE (AMENDMENT) ORDINANCE, 2018 *

THE MINISTER OF RAILWAYS, MINISTER OF COAL, MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI PIYUSH GOYAL): I beg to lay on the Table an explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2018 (No. 6 of 2018).

---

* Laid on the Table and also placed in Library, See No. LT 9312/16/18

12 18 hrs

GOVERNMENT BILLS – Introduced ...Contd.

(v) Criminal Law (Amendment) Bill, 2018*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): On behalf of Shri Rajnath Singh, I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, Indian Evidence Act, 1872, the Code of Criminal Procedure, 1973 and Protection of Children from Sexual Offences Act, 2012.

HON. SPEAKER: The question is:

> "That leave be granted to introduce a Bill further to amend the Indian Penal Code, Indian Evidence Act, 1872, the Code of Criminal Procedure, 1973 and Protection of Children from Sexual Offences Act, 2012."

The motion was adopted.

SHRI KIREN RIJIJU: I introduce the Bill.

---

* Published in the Gazette of India,Extraordinary, Part-II, Section-2, dated 23.07.2018.

12 19 hrs

STATEMENT RE: CRIMINAL LAW (AMENDMENT) ORDINANCE , 2018*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): On behalf of Shri Rajnath Singh, I beg to lay on the Table an explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Criminal Law (Amendment) Ordinance, 2018 (No. 2 of 2018).

---

* Laid on the Table and also placed in Library, See No. LT 9313/16/18

12 20 hrs

GOVERNMENT BILLS – Introduced ...Contd.

(vi) Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts (Amendment) Bill, 2018*

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): I beg to move for leave to introduce a Bill further to amend the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015.

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Madam Speaker, please allow me to say a few words.

HON. SPEAKER: No, you did not give any notice.

The question is:

> "That leave be granted to introduce a Bill further to amend the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015."

The motion was adopted.

SHRI RAVI SHANKAR PRASAD: I introduce the Bill.

---

* Published in the Gazette of India,Extraordinary, Part-II, Section-2, dated 23.07.2018.

12 21 hrs

STATEMENT RE: COMMERCIAL COURTS, COMMERCIAL DIVISION AND COMMERCIAL APPELLATE DIVISION OF HIGH COURTS (AMENDMENT) ORDINANCE ,2018*

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): I beg to lay on the Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts (Amendment) Ordinance, 2018 (No. 3 of 2018).

---

* Laid on the Table and also placed in Library, See No. LT 9314/16/18.

HON. SPEAKER: Now, the House will take up 'Zero Hour'' matters.

Shri A.P. Jithender Reddy.

… (*Interruptions*)

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): Madam Speaker, first and foremost, I would like to thank the hon. Prime Minister on behalf of my leader KCR and the people of Telangana for acknowledging the development of the newly formed State under the leadership of our mature Chief Minister K. Chandrashekar Rao. Even after facing multiple teething problems and hurdles, *mein aaj fakr ke saath collar utha kar keh sakta hoon ki*, today we are number one in fiscal growth at the rate of 17.2 per cent; we are number one in infrastructure growth, which includes Kaleshwaram Lift Irrigation Project, Palamuru Lift Irrigation Project, Mission Bhagiratha, and Mission Kakatiya. We are number one in industrial development; we are number one in the implementation of social welfare schemes with an outlay of Rs. 40,000 crore; we are number one in IT growth; and we are number one in the Ease of Doing Business.

If we receive cooperation and blessings of the Central Government further, then we will achieve the goal of 'Golden Telangana' within a very short time. Thank you very much, Madam.

12 23 hrs

SUBMISSION BY MEMBER

Re: Immediate intervention on developmental issues in Kerala alongwith unprecedented flood situation in various parts of the State

SHRI K.C. VENUGOPAL (ALAPPUZHA): Madam, I would like to invite the attention of the Government to the severe occurrence of flood in different parts of Kerala, especially, in my own District of Alappuzha and Kuttanad.

I am very much thankful to the hon. Home Minister as I had raised this issue earlier also, and he had sent the hon. MoS Home there. Unfortunately, he did not inform me. Otherwise, after the No-Confidence Motion, I could have been present there if the Minister had informed me about his visit. However, I could not be there because of this non-information from their side.

The situation is very alarming. The entire Kuttanad region, which is known as the 'rice bowl of Kerala' has been flooded. My fellow Member, Shri Kodikunnil Suresh, is present in the Constituency only, and I am also going over there now.

All the people in Kerala are affected because of the devastating floods. Actually, the situation over there is that thousands of houses were damaged, and physical and economic losses amounting to hundreds of crores of rupees have been reported from different parts of the State, especially, in this area. Thousands of common people have been forced to take shelter in the temporarily-arranged rehabilitation centres. Around 500 shelters are there in

my Constituency itself. Hectares of paddy fields and cash crops were damaged due to the devastating flood and rain. The economic loss of this damage is yet to be estimated.

People are lacking proper medical facilities and potable drinking water. The temporarily-arranged camps are unable to provide proper care and shelter for the suffering people. They are also facing serious lack of proper communication system and safe drinking water.

In addition to this, mine is a coastal Constituency and due to lack of proper sea wall in the western coastal regions, life of thousands of poor fishermen inhabiting in the vicinity of sea shore is in danger. They are in a very bad situation as there is no livelihood or source of income for them.

I would request the Government to declare this flood as a national calamity taking note of this unfortunate loss of valuable human lives and economic damage.

Already, our all-Party Delegation had met the hon. Prime Minister, and the Prime Minister had also assured some relief measures in this area. I think that he was also instrumental in sending the Minister over there. The Members of the Delegation were demanding most significant development needs of the State. They had asked for increase in the allocation of food grains to the State. However, I am very sorry to state that the hon. Prime Minister's attitude was very negative regarding removing the uncertainty about the Kanjikode Railway Coach Factory and to speed up the Sabarimala Railway Project.

The Prime Minister did not give any assurance. Instead of that, the hon. Prime Minister took an indifferent attitude. … (*Interruptions*)

माननीय अध्यक्ष : हो गया, आपको बहुत समय दिया है। हम इस पर चर्चा भी कर लेंगे।

…(व्यवधान)

SHRI K.C. VENUGOPAL : The Delegation was not sent by any Party, but it was a Delegation of the people of Kerala. … (*Interruptions*) The Prime Minister even submitted a memorandum. … (*Interruptions*)

माननीय अध्यक्ष : श्री रामदास सी. तडस जी।

…(व्यवधान)

SHRI K.C. VENUGOPAL : Madam, I am coming to the last point. Kindly give me one more minute to speak… (*Interruptions*)

The Prime Minister instead of giving assurance to the Delegation from Kerala submitted a Memorandum to the Delegation itself. … (*Interruptions*) I would request the hon. Home Minister to give some assurance on the issue in the House. … (*Interruptions*)

SHRI P. KARUNAKARAN (KASARGOD): Madam, a response may be given by the Government on this very serious issue being faced in Kerala. … (*Interruptions*)

माननीय अध्यक्ष : आप भी इसमें सहभागी हो जाना।

…(व्यवधान)

HON. SPEAKER : Shri Mullappally Ramachandran, Shrimati Supriya Sule, Shri P. Karunakaran, Shri M. B. Rajesh, Dr. P.K. Biju, Shrimati P.K. Shreemathi Teacher and Adv. Joice George are permitted to associate with the issue raised by Shri K.C. Venugopal.

श्री रामदास सी. तडस (वर्धा): अध्यक्ष महोदया, मैं सदन के माध्यम माननीय रेल मंत्री जी का ध्यान आकृष्ट करते हुए कहना चाहता हूं ...(व्यवधान) कि मेरे संसदीय क्षेत्र वर्धा में महात्मा गांधी जी का सेवाग्राम आश्रम है, जो महात्मा गांधी जी की कर्मभूमि रही है। ...(व्यवधान)भारतीय रेल द्वारा पोरबंदर से हावड़ा वाया वर्धा सेवाग्राम अराधना सुपरफास्ट एक्सप्रेस का परिचालन होता है। यदि इस एक्सप्रेस ट्रेन को सेवाग्राम-वर्धा में ठहराव दिया जाए तो सीधे तौर पर गांधी जी की जन्मभूमि पोरबंदर और वर्धा से सेवाग्राम, जो गांधी जी की कर्मभूमि रही है, इन दोनों पर्यटन स्थलों का विकास रेल सेवा के माध्यम से होगा तथा पर्यटकों को सुविधा भी होगी। वर्ष 2019 में महात्मा गांधी जी की 150वीं जन्मशताब्दी होने वाली है।

अत: आग्रह है कि इस ट्रेन का ठहराव वर्धा रेलवे स्टेशन पर देने की कृपा करें। धन्यवाद।

HON. SPEAKER : Kunwar Pushpendra Singh Chandel and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shri Ramdas C. Tadas.

12 26 hrs

SUBMISSION BY MEMBER ....Contd

Re: Immediate intervention on developmental issues in Kerala alongwith unprecedented flood situation in various parts of the State

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Madam, I have heard whatever my dear colleague, Shri Venugopal, had raised about the agony and sufferings of the people of Kerala. Floods have hit different parts of the country including Odisha, Karnataka, Bihar and so many other places also. Therefore, it is a matter of concern.

I want to assure the august House through you, Madam, that we need to have a very detailed discussion about floods under Rule 193, if the notice is given to your kind self. Only casting aspersions about hon. Prime Minister will not help. I would request the hon. Member not to politicise the issue. … (*Interruptions*) I want to request my dear friend, Shri Venugopal not to politicise the issue of human sufferings. … (*Interruptions*) Already our Home Minister has assured on the floor of the House that he will be sending a Minister, and a Minister has already been sent. The Government of India will be there for assistance not only of Kerala but also extend assistance to all those States where the floods have hit. … (*Interruptions*)

———————

डॉ. संजीव बालियान (मुजफ्फरनगर): माननीय अध्यक्ष जी, उत्तर प्रदेश की करीब 22 करोड़ आबादी में से 8 करोड़ आबादी पश्चिम उत्तर प्रदेश में निवास करती है। करीब 22 जनपद पश्चिम उत्तर प्रदेश में पड़ते हैं। आज आपके समक्ष पश्चिम उत्तर प्रदेश की 8 करोड़ जनता का दर्द मैं आपके माध्यम से सरकार के सामने बयान करना चाहता हूं। सौभाग्य की बात है कि देश के गृह मंत्री और हमारे नेता श्री राजनाथ सिंह जी भी यहां पर मौजूद हैं। हमारा हाई कोर्ट इलाहाबाद में पड़ता है। करीब 15 लाख मुकदमे इलाहाबाद हाई कोर्ट में पेंडिंग हैं जिनमें से करीब 52 प्रतिशत के लिए आप कह सकती हैं कि 7.5 लाख पश्चिम उत्तर प्रदेश से हैं। इलाहाबाद हाई कोर्ट की दूरी पश्चिम उत्तर प्रदेश से करीब 700-750 कि.मी. पड़ती है। मैं आपको बताना चाहता हूं कि मेरे जनपद मुजफ्फरनगर से पंजाब, हरियाणा, राजस्थान, मध्य प्रदेश के हाई कोर्ट नजदीक पड़ते हैं और यहां तक कि मेरे जनपद से लाहौर हाई कोर्ट की दूरी भी 500 कि.मी. है लेकिन इलाहाबाद हाई कोर्ट की दूरी 700 कि.मी. है। यह कोई आज की मांग नहीं है। महाराष्ट्र में जहां जनसंख्या 8 करोड़ है, वहां पर तीन बेंच है, एक हाई कोर्ट है। मध्य प्रदेश में 7 करोड़ की आबादी पर 1 हाई कोर्ट और 2 बेंच हैं। कर्नाटक में 6 करोड़ की आबादी पर 3 बेंच और 1 हाई कोर्ट है। उत्तर प्रदेश में 22 करोड़ की आबादी पर मात्र 1 बेंच है और वह भी लखनऊ में है। लखनऊ से इलाहाबाद की दूरी 200 कि.मी. है और पश्चिम उत्तर प्रदेश की दूरी 700 कि.मी. है। जब-जब यह मांग उठी है, यह संसद में तीसरी पीढ़ी है जो इस मांग को उठा रही है। कहीं न कहीं जनता का विश्वास अपने जन-प्रतिनिधियों के ऊपर से अब डगमगाने लगा है क्योंकि हम यहां मांग उठाते हैं और मांग पूरी नहीं होती। जब जनता का विश्वास लोकतंत्र में जनप्रतिनिधियों पर से उठता है तो आंदोलन होते हैं। मेरा सरकार से निवेदन है कि बार-बार जो फुटबाल की तरह पश्चिम उत्तर प्रदेश की जनता को केन्द्र सरकार से उत्तर प्रदेश सरकार, उत्तर प्रदेश सरकार से इलाहाबाद हाई कोर्ट …(व्यवधान) माननीय अध्यक्ष जी, यह बहुत महत्वपूर्ण है। क्या 10,000 वकीलों के लिए 8 करोड़ जनता का गला घोंटा जा सकता है? …(व्यवधान)

माननीय अध्यक्ष : श्री राजेन्द्र अग्रवाल और कुंवर पुष्पेन्द्र सिंह चन्देल को डॉ. संजीव बालियान द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

… (*Interruptions*)

माननीय अध्यक्ष : आपकी बात अब पूरी हो गयी है। ऐसा नहीं होता। इतना नहीं बोलते। अब आप बैठिए।

… (*Interruptions*)

*SHRI GURJEET SINGH AUJLA (AMRITSAR) : I thank you, Hon. Speaker ma'am, for giving me the opportunity to speak on an important subject in Zero Hour.

Maa'm, I would like to draw your attention towards the menace posed by drugs in Punjab. The drug-addiction of youth in Punjab has become so rampant that this is also called the 'Sixth river of Punjab'. During the last ten years, the Akali Dal-BJP Government did nothing to check the problem of drugs. Punjab used to be called the gramary of India. Its share in the central food-basket was maximum. Punjabis have always been at the vanguard during the freedom-struggle of India. Punjabis have always been at the forefront in defending the motherland in all wars against Pakistan. But, the Akali Dal-BJP Government just washed it's hands off the problem of drugs in Punjab.

However, I thank the present Chief Minister of Punjab Captain Amrindar Singh who has taken stern measures against the drug-peddlers and broken

* English translation of the speech originally delivered in Punjabi

the backbone of drug-smuggling cartels in Punjab. We must bring the youth of Punjab into the mainstream by providing jobs for them.

I urge upon the Government to introduce incentives for agro-based industries in Punjab under Rural Development Ministry Scheme. Ferozepur, Gurdaspur and Pathankot are border-belt areas. The wars, attrition and division between India and Pakistan has badly affected the youth of Punjab. So, the need of the hour is to grant an industry-package to Punjab, especially agro-based industry-package. Our youth hail from farming background. They can work in agro-based industries and achieve wonders. So, such rural development projects should be ushered in all blocks of Punjab.

माननीय अध्यक्ष : रवनीत सिंह इसे एसोसिएट करेंगे, उन्होंने लिख कर दिया है।

…(व्यवधान)

माननीय अध्यक्ष : श्री रवनीत सिंह को श्री गुरजीत सिंह औजला द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

…(व्यवधान)

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : अध्यक्ष महोदया, …(व्यवधान)

माननीय अध्यक्ष : आप क्या कहना चाहते हैं? आप लिस्ट देखिए। मैं लिस्ट के अनुसार सभी को समय दे रही हूं। आप ऐसा क्यों कर रहे हैं?

…(व्यवधान)

माननीय अध्यक्ष : नो।

…(व्यवधान)

श्री निहाल चन्द (गंगानगर): अध्यक्ष महोदया, मैं आपके माध्यम से यह कहना चाहता हूं कि केन्द्र सरकार के द्वारा रेलवे के विकास में जो अभूतपूर्व प्रगति हुई है, उसके लिए मैं उनको धन्यवाद देता हूं।

मैं आपके माध्यम से सरकार से निवेदन करना चाहूंगा कि राजस्थान का हनुमानगढ़ जिला, सीमावर्ती क्षेत्र होने के कारण, वहां रेल की समस्या बहुत है। हनुमानगढ़ और गंगानगर मेरा निर्वाचन क्षेत्र है। हनुमानगढ़ जिले में एक वाशिंग लाइन का निर्माण किया जाना बहुत आवश्यक है। भटिंडा जंक्शन से हनुमानगढ़ की दूरी लगभग 80 किलोमीटर है। वहां पर वाशिंग लाइन हेतु व्यवहार्यता नहीं है। हनुमानगढ़ जिले के जंक्शन में 400 बिगहा जमीन रेलवे के पास है, जो सीमावर्ती क्षेत्र में है। वहां पर वाशिंग लाइन होना बहुत जरूरी है। इसलिए मैं आपके माध्यम से केन्द्र सरकार से निवेदन करूंगा कि अंतर्राष्ट्रीय सीमा से सटे इन जिलों में, हनुमानगढ़ और गंगानगर जिलों में रेल संचालन के लिए वाशिंग लाइन बनाई जाए।

माननीय अध्यक्ष महोदया, मैं आपके माध्यम से एक और निवेदन करना चाहता हूं कि कोच्चि और नादेड़, दो ट्रेन्स आकर बिकानेर रूकती हैं, उसे श्रीगंगानगर तक बढ़ाया जाए। ट्रेन नम्बर 14519 और 14520 किसान एक्सप्रेस और ट्रेन नम्बर 19225 और 19226 जम्मू-भटिंडा एक्सप्रेस, हनुमानगढ़ में आ कर खड़ी हो जाती है। हनुमानगढ़ से वह मात्र 80 किलोमीटर की दूरी पर है। वहां पर ट्रेन छ: घंटे खड़ी रहती हैं। इसलिए उसे हनुमानगढ़ बढ़ाने के लिए आपके माध्यम से केन्द्र सरकार से निवेदन करूंगा कि वह इस कार्य को पूरा करें। धन्यवाद। …(व्यवधान)

माननीय अध्यक्ष : डॉ. मनोज राजोरिया और श्री भैरों प्रसाद मिश्र को श्री निहाल चन्द द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री प्रहलाद सिंह पटेल (दमोह): अध्यक्ष जी, मेरा विषय सामाजिक सुरक्षा से संबंधित है। सामाजिक सुरक्षा, पेंशन को लेकर सरकार ने जो काम किए है, मैं उसके लिए प्रधान मंत्री जी को सामाजिक न्याय मंत्रालय और ग्रामीण विकास मंत्रालय को बधाई देता हूं, उनका अभिनंदन करता हूं। हम संसद सदस्य के नाते 'दिशा' की बैठक लेने जाते हैं, क्षेत्र में प्रवास करने जाते है। मैं स्थायी

समिति, रूरल डेवेलपमेंट का सदस्य भी हूं। जब हम शैक्षणिक प्रवास पर जाते हैं तो दो-तीन बहुत बड़ी ऐसी चीजें सामने आई हैं - खासकर निराश्रित वृद्ध, विकलांग और विधवा पेंशन। सरकार ने उन कर्मचारियों की न्यूनतम पेंशन एक हजार रुपए कर दी, जो वास्तव में सरकारी नौकरी करते-करते चले गए और उनके पास बहुत कम पैसा था, लेकिन ये चार ऐसी कैटेगरी हैं, जहां पर बैंक के कारण, कई बार बैंक के कार्ड के लिए कोई निराश्रित, वृद्ध और विकलांग कैसे जाएगा? मैंने अपने जिले में 80 प्रतिशत विक्लांगों को मोटर ट्राइ-साइकल देकर अपना काम कर दिया लेकिन उनकी संख्या 162 है। जो निराश्रित और वृद्ध हैं, वे तीन सौ रुपये और पांच सौ रुपये पेंशन के लिए दस-दस किलोमीटर दूर जाकर एक-एक दिन भटकते हैं। मैंने दो मॉडल देखें हैं। एक, अगर कोई क्वैश की मशीन जाती है तो अंगूठे काम नहीं करते हैं, उनको बिना पंचनामा के पैसा नहीं मिलता है और बैंक वाले उन्हें दिन-दिन भर बैठाते हैं।

मेरा आपके माध्यम से सरकार को दो सुझाव है कि ऐसे जो वृद्ध, निराश्रित और खासकर विकलांग हैं, उनको कम से कम यह सुविधा मिलनी चाहिए कि वहां का सरपंच पंचनामा बना कर वहां पर भुगतान करे। ऐसी दो एजेंसियां सबसे निकटम होती हैं, वह कॉपरेटिव सोसयटी होती है या फिर पोस्ट ऑफिस होती है, इस पर विचार करना चाहिए। दूसरा, चूंकि वृद्ध और निराश्रित को ऐसी आयु में दवा और भोजन चाहिए। उनके लिए यह राशि बहुत कम है। 75 साल से ज्यादा की आयु वाले को 500 रुपया मिलता है।

मैं आपके माध्यम से सरकार से मांग करता हूं कि यह राशि न्यूनतम 1000 रुपया होना चाहिए। धन्यवाद।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, श्रीमती अंजू बाला, श्रीमती संतोष अहलावत, कुमारी शोभा कारान्दलाजे, श्री निशिकान्त दुबे, डॉ. किरिट पी. सोलंकी, श्री नारणभाई काछड़िया, श्री शिवकुमार उदासि, श्री रवीन्द्र कुमार पाण्डेय, श्री शरद त्रिपाठी, श्री विनोद कुमार सोनकर, श्री लखन लाल साहू, प्रो. रिचर्ड हे, श्री बलभद्र माझी, डॉ. मनोज राजोरिया, श्रीमती ज्योति धुर्वे और

श्रीमती मीनाक्षी लेखी को श्री प्रहलाद सिंह पटेल द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

Is Shri N. Kristappa there?

Not present.

…(<u>व्यवधान</u>)

माननीय अध्यक्ष : श्री धर्मवीर जी, अब कहां चले गए।

उपस्थित नहीं।

…(<u>व्यवधान</u>)

*SHRI K. ASHOK KUMAR (KRISHNAGIRI) : Hon. Madam Speaker, Vanakkam. University Grants Commission (UGC) came into existence in the year 1956. UGC, since then, has been engaged in regulation and promotion of education and research activities in all the higher institutions of the country, besides providing grants to them. The Ministry of Human Resources Development has sent a draft bill seeking the suggestions of the States with regard to replacing University Grants Commission, UGC by a Higher Education Commission. UGC has now administrative and financial powers, This is sufficient. Rather the proposed Higher Education Commission may not have financial powers for granting funds to the States. As this Higher Education Commission can only be a regulatory body, Tamil Nadu government strongly feels that there is no need for such a Commission replacing UGC. The financial powers to allocate grants for implementation of Higher Education

* English translation of the speech originally delivered in Tamil.

programmes should only vest with UGC. If this power is taken away by the Union Government, many higher education schemes implemented in the country, particularly in Tamil Nadu will be much affected. As many as 13 Universities located in Tamil Nadu get 100 percent grant from UGC for implementing several higher education programmes. We are afraid and it is a matter of concern that if UGC is replaced by Higher Education Commission, who will provide grants to these Universities. UGC is now functioning with utmost transparency. Replacing UGC by a Higher Education Commission with less powers is not at all needed. The proposal to take away the financial powers from UGC and giving them to Ministry of HRD or any other Body, is also not necessary. Several States including Tamil Nadu will be much affected by this proposal, as well.

That's why Tamil Nadu has been vehemently opposing the proposal of setting up of Higher Education Commission. UGC provides 100 per cent grants to the Higher Institutions of the country. If the financial powers are taken away from UGC and given to Ministry of HRD or some other institution, then the fund-sharing will be in the ratio of 60:40 between the Union and the States. I therefore urge upon the Union Government to give up the proposal of setting up of Higher Education Commission in place of UGC and allow UGC to continue its functioning in its present form. Thank you.

माननीय अध्यक्ष : श्री पी.आर. सुन्दरम, कुंवर पुष्पेन्द्र सिंह चंदेल और डॉ. जे. जयवर्धन को श्री के. अशोक कुमार द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

डॉ. रघु शर्मा (अजमेर) : अध्यक्ष महोदया, मैं आपके माध्यम से माननीय रेल मंत्री जी का ध्यान मेरे निर्वाचन क्षेत्र की महत्वपूर्ण नई रेल लाइनों के संदर्भ में आकर्षित करना चाहता हूं। अजमेर-नसीराबाद- केकड़ी- टोंक-चौथका बरवाड़ा सवाई माधोपुर नई रेल लाइन की घोषणा यूपीए सरकार के दौरान रेल बजट में कर दी गई थी, लेकिन सरकार बदलने के बाद दो-तीन साल के लिए इस प्रोजेक्ट को ठंडे बस्ते में डालने के बाद वर्ष 2015-16 में वर्तमान सरकार ने फिर से स्वीकृत किया है। यह 872 करोड़ रुपयों की योजना है। इस इलाके ने आजादी के इतने समय बाद भी रेल लाइन नहीं देखी है। राजस्थान का महत्वपूर्ण जिला टोंक है, वह भी इसमें कवर होता है। यूपीए सरकार के समय पुष्कर तक रेल लाइन बिछ गई थी। अगर इस रेल लाइन को मेड़ता से जोड़ दिया जाए, तो आधे से ज्यादा राजस्थान की जनता को इससे फायदा मिलेगा।

माननीय अध्यक्ष : आप अपनी बात समाप्त कीजिए।

डॉ. रघु शर्मा: अध्यक्ष महोदया, मैं पहली बार जीत कर आया हूं। आप मुझे बोलने का मौका दें।

यह बहुत महत्वपूर्ण रेल लाइन है। राजस्थान के लाखों लोगों का भविष्य इस रेल लाइन से जुड़ा हुआ है। हमारी सरकार के समय हमने इस तरफ ध्यान दिया, लेकिन आज के समय ये योजनाएं शुरू नहीं हो रही हैं। मेरा आपके माध्यम से रेल मंत्री जी से निवेदन है कि उक्त रेल लाइनों के प्रोजेक्ट को शीघ्र शुरू करने की कृपा करें।

श्री ज्योतिरादित्य माधवराव सिंधिया (गुना) : अध्यक्ष महोदया, हम सदन में सादगी से बैठे हैं, लेकिन बोलने का मौका ही नहीं मिलता है। मैं एक बहुत गंभीर मुद्दा सदन में उठाना चाहता हूं।

माननीय अध्यक्ष : यह एडजोर्नमेंट मोशन का विषय है, फिर भी मैं आपको बोलने के लिए एलाऊ करूंगी। आप अभी बैठ जाएं।

श्री सतीश चंद्र दुबे (वाल्मीकिनगर) : अध्यक्ष महोदया, मैं केंद्र सरकार का ध्यान सरकारी स्कूलों में चल रही मिड डे मील योजना में खाना बनाने वाले रसोइए की समस्या की तरफ आकर्षित करना चाहता हूं। मिड डे मिल में कार्यरत रसोइया बिना किसी अवकाश के बारह महीने काम करती हैं और उन्हें महीने का मात्र 1250 रुपये दिया जाता है और साल के दस महीने का ही पैसा दिया

जाता है। न्यूनतम मजदूरी से भी कम उनकी मजदूरी होती है और रात-दिन मेहनत करके गरीब बच्चों को भोजन कराने का काम करती हैं। मैं सदन से आग्रह करता हूं कि सरकार न्यूनतम मजदूरी के तौर पर उन्हें मजदूरी दे और उन्हें सरकारी आवास दिया जाए। मरने के बाद चार लाख रुपये की बीमा राशि का भुगतान भी उनके परिवार को समय पर नहीं किया जाता है। इनसे संबंधित जो भी कमियां हैं, सरकार उन्हें दूर करने का काम करे।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, श्रीमती ज्योति धुर्वे, श्री प्रहलाद सिंह पटेल और डॉ. मनोज रजोरिया को श्री सतीश चंद्र दुबे द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

…(<u>व्यवधान</u>)

माननीय अध्यक्ष : ज्योतिरादित्य जी, मैं आपको बोलने का समय दे रही हूं, लेकिन आप एक बात ध्यान में रखें कि जिन सदस्यों का नाम लिस्ट में है, उनको बोलने का पहले मौका मिलना चाहिए। आप एडजोर्नमेंट मोशन में भी विषय रखते हैं, फिर भी मैं आपको बोलने का मौका दे रही हूं।

श्री ज्योतिरादित्य माधवराव सिंधिया : महोदया, महिलाएँ देश की अस्मिता हैं। हिन्दू धर्म में महिला देवियों को पूजा जाता है। लेकिन, आज जो स्थिति देश में हो गयी है, हरेक महिला अपने आप को असुरक्षित समझ रही है। महिलाओं पर बलात्कार हो रहे हैं, एसिड अटैक हो रहे हैं, स्टॉकिंग हो रहे हैं। आज देश में कैसी स्थिति हो गयी है? आज देश में इंसानियत नहीं बच रही है, हैवानियत हो गई है। देश में एक भी बलात्कार हो, तो यह हम सबके माथे पर कलंक है। यदि नेशनल क्राइम रिकॉर्ड ब्यूरो के आँकड़े को देखें, तो 40 हजार बलात्कार हर साल देश में हो रहे हैं। नाबालिग बालिकाओं पर बलात्कार के आँकड़े हर साल 19 हजार हैं। ऐसी घटनाएँ हो रही हैं।*…(Interruptions)…* *

* Not recorded.

माननीय अध्यक्ष : आप ऐसा भाषण दे रहे हो जैसे…

…(व्यवधान)

श्री ज्योतिरादित्य माधवराव सिंधिया: गृह मंत्री यहाँ बैठे हैं, मैं उनसे पूछना चाहता हूँ ।

…(व्यवधान)

माननीय अध्यक्ष : बैठिए, I am sorry. हर बात की राजनीति नहीं करते हैं।

…(व्यवधान)

माननीय अध्यक्ष : इसकी राजनीति नहीं करते हैं।

…(व्यवधान)

HON. SPEAKER: Nothing will go on record.

*…(Interruptions)… **

HON. SPEAKER: Shrimati Santosh Ahlawat Ji, you can start.

…(Interruptions)

माननीय अध्यक्ष : इस विषय पर पॉलिटिक्स नहीं करते हैं। कृपया बैठिए।

…(व्यवधान)

HON. SPEAKER: Nothing will go on record like this.

*…(Interruptions)… **

HON. SPEAKER: Nothing will go on record. मैं एक महिला हूँ, इसीलिए बोल रही हूँ। इस विषय पर राजनीति मत करो।

*…(Interruptions)… **

माननीय अध्यक्ष : आप बैठिए। मैं समझती हूँ।

…(व्यवधान)

---

* Not recorded.

HON. SPEAKER: Nothing will go on record.

…(Interruptions)… *

माननीय अध्यक्ष : संतोष अहलावत जी, आप बोलिए।

…(व्यवधान)

माननीय अध्यक्ष : उनका एक भी शब्द रिकॉर्ड में नहीं जाएगा।

*…(Interruptions)… **

माननीय अध्यक्ष : श्री एम.बी. राजेश और एडवोकेट जोएस जॉर्ज को श्री ज्योतिरादित्य माधवराव सिंधिया द्वारा उठाए गए विषय से संबद्ध करने की अनुमति प्रदान की जाती है।

…(व्यवधान)

माननीय अध्यक्ष : आप सब बैठिए। वह बोल रही हैं।

श्रीमती संतोष अहलावत : महोदया, मैं कहना चाहूँगी कि मैं पहली बार चुनकर आयी हूँ। हमारी बातें तो शोरगुल की भेंट चढ़ जाती हैं। उनको तो बोलने की आदत हैं, वे लोग हमें बोलने नहीं देते हैं। …(व्यवधान)

माननीय अध्यक्ष: आप अपनी बात कहिए। केवल आपकी बात ही रिकॉर्ड में जाएगी।

…(व्यवधान)

श्रीमती संतोष अहलावत: महोदया, मैं आपका धन्यवाद करती हूँ, मुझे आपने शून्यकाल में एक बहुत ही महत्त्वपूर्ण मुद्दा उठाने की आपने अनुमति दी। मैं भाग्यशाली हूँ कि आदरणीय मानव संसाधन एवं विकास मंत्री यहाँ बैठे हैं। मैं शिक्षा की दृष्टि से महत्त्वपूर्ण जिले से आती हूँ। मैंने सरकारी स्कूलों में नामांकन वृद्धि के लिए अभूतपूर्व कार्य किया है। मैंने 'अपने विद्यालय, अपने बच्चे' योजना के तहत जो काम किया है, इससे ड्रॉप आउट बच्चे वापस विद्यालय से जुड़े हैं। आदरणीय प्रधान मंत्री ने 'मन की बात' में इस बात का जिक्र किया है।

---

* Not recorded

मेरे संसदीय क्षेत्र में संचालित केन्द्रीय विद्यालय, जो जिला मुख्यालय में स्थित है, उसमें पर्याप्त कमरे नहीं हैं। उस विद्यालय में सीपीडब्ल्यूडी से 20 कमरे बनवाने के प्रस्ताव पर अनुमति के लिए आदरणीय मंत्री महोदय के पास एवं केन्द्रीय विद्यालय संगठन को भेजे हुए बहुत दिन बीत गये हैं। यहाँ पर आदरणीय मंत्री जी विराजमान हैं, मैं अनुरोध करती हूँ कि वे उक्त विद्यालय में बीस कमरे बनवाने की अनुमति दें या इसे दो पारियों में संचालित करने की अनुमति प्रदान करें। यह जिला शिक्षा की दृष्टि से बहुत ही महत्त्वपूर्ण कार्य कर रहा है।

इसलिए मैं आपके माध्यम से मंत्री महोदय से निवेदन करना चाहती हूँ, मैं आपसे कुछ माँग नहीं कर रही हूँ, केवल विद्यालय को दो पारियों में चलाने की अनुमति माँग रही हूँ।

आपका बहुत-बहुत आभार।

माननीय अध्यक्ष: कुंवर पुष्पेन्द्र सिंह चंदेल, श्री भैरों प्रसाद मिश्र और डॉ. कुलमणि सामल को श्रीमती संतोष अहलावत द्वारा उठाए गए विषय से संबद्ध करने की अनुमति प्रदान की जाती है।

…(व्यवधान)

माननीय अध्यक्ष : श्रीमती रेखा वर्मा - उपस्थित नहीं।

श्री प्रवीण कुमार निषाद।

श्री सुधीर गुप्ता (मंदसौर): महोदया, उन्होंने मंदसौर का नाम लिया है, इसलिए मुझे बोलने की अनुमति दें।…(व्यवधान)

माननीय अध्यक्ष : उनका एक भी शब्द रिकॉर्ड में नहीं गया है। आप बैठिए। यह क्या हो रहा है?

…(व्यवधान)

श्री प्रवीन कुमार निषाद (गोरखपुर) : माननीय अध्यक्ष महोदया, धन्यवाद।

मैं शून्यकाल में अति लोक महत्व का विषय उठाना चाहता हूँ। मैं उत्तर प्रदेश के गोरखपुर संसदीय क्षेत्र से उप-चुनाव जीतकर आया हूँ। मैं अपने मछुआ समुदाय की 578 उप-जातियों के बारे में यहाँ सवाल पूछना चाहता हूँ। सेंसस ऑफ इंडिया, 1961, अपेंडिक्स टू सेंसस मैन्युअल पार्ट फर्स्ट फॉर उत्तर प्रदेश के अपेंडिक्स-एफ के तहत क्रमांक-11 पर बाल्मिकी को अनुसूचित

जाति का सर्टिफिकेट जारी किया जाता है। क्रमांक-24 पर चमार के नाम से उप-जातियों को सर्टिफिकेट जारी किया जाता है। क्रमांक के 51 नंबर पर हम मजवार के नाम से अंकित हैं, जिनकी उप-जातियां हैं – मांझी, मुझाविर, राजगोड़, मल्लाह, केवट, कश्यप, धीवर, आदि।

इस विषय पर वर्ष 1949-50 में अनन्तसयनम आयंगर कमेटी बनी। मैडम, इसकी भी सिफारिशें अभी तक लागू नहीं हुई हैं। सन् 1956 में काका कालेलकर की रिपोर्ट भी आई। सन् 1976 में इसमें संशोधन हुआ, जिससे हम लोग 51 नंबर पर पहुंचे, लेकिन आज तक जितनी भी ये उप-जातियां हैं जैसे केवट, मल्लाह, बिंद, सुरइया, कुलवट, चाई आदि इन 578 उप-जातियों में हम लोग पूरे देश में बंटे हुए हैं। आज के दिन हम अनुसूचित जातियों के लिए सुविधाओं की मांग कर रहे हैं। इस संबंध में 21 दिसंबर, 2016 को ... *सरकार, समाजवादी पार्टी की सरकार के द्वारा शासनादेश जारी हो चुका है।

माननीय अध्यक्ष : किसी का नाम नहीं बोलते हैं। ... * का नाम नहीं जाएगा।

श्री प्रवीन कुमार निषाद: मैडम, वर्तमान सरकार में हमें यह सुविधा नहीं मिल रही है। जिस प्रकार पूरे देश में वस्तुओं पर जी.एस.टी. लागू है, उसी प्रकार हमें भी अनुसूचित जाति मझुआर के लिए जो सुविधाएं हैं, वे मिलनी चाहिए। इस देश में हमारा भी एक गौरवशाली इतिहास रहा है।

माननीय अध्यक्ष : आपका समय पूरा हो गया है। इतना लंबा नहीं बोलना है।

...(<u>व्यवधान</u>)

श्री प्रवीन कुमार निषाद: मैडम, मैं पहली बार जीतकर आया हूँ। मुझे बोलने का मौका दिया जाए। बाकी लोग तो बोलते रहते हैं। ...(व्यवधान)

माननीय अध्यक्ष : इतना लंबा भाषण नहीं देते हैं।

...(<u>व्यवधान</u>)

---

* Not recorded.

श्री प्रवीन कुमार निषाद : मैडम, यह भाषण नहीं है। हम अपने अधिकारों की बात कर रहे हैं। …(व्यवधान) एस.सी., एस.टी., ओ.बी.सी. की आवाज को हमेशा दबाया जाता है। …(व्यवधान)

माननीय अध्यक्ष : आप ऐसा मत बोलिए। आप अपनी बात बोलिए। जीरो आवर में इतना ही बोलना है।

…(व्यवधान)

श्री प्रवीन कुमार निषाद : मैडम, हमारा एक गौरवशाली इतिहास रहा है।

माननीय अध्यक्ष : आपने जो मछुआ जाति की बात की, वह ठीक है।

…(व्यवधान)

श्री धर्मेन्द्र यादव (बदायूँ) : अध्यक्षा जी, मेरी भी स्पीच है।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र।

अभी स्पीच नहीं देनी है। यह ज़ीरो आवर है।

…(व्यवधान)

श्री भैरों प्रसाद मिश्र (बांदा) : धन्यवाद अध्यक्षा जी।

मेरे संसदीय क्षेत्र सहित पूरे बुंदेलखंड के अंदर ग्रेनाइट बड़ी मात्रा में पाया जाता है। इस पर आधारित उद्योग स्टोन क्रशन हैं, जिन्हें तरह-तरह के नियम-कानूनों का बहाना बनाकर उत्पीड़ित किया जा रहा है। जबकि वे अधिकतर सभी मानकों का पालन कर रहे हैं। मेरे क्षेत्र का यह एक मात्र उद्योगों का एक बड़ा समूह है, जिसमें निर्माण के लिए ग्रेनाइट का उत्पादन होता है तथा हजारों लोगों को इससे रोजगार मिला हुआ है।

मेरा सदन के माध्यम से केंद्र सरकार से अनुरोध है कि बुंदेलखंड, उत्तर प्रदेश के अति पिछड़े क्षेत्र बांदा, चित्रकूट, महोबा, हमीरपुर आदि जनपदों पर लगे स्टोन क्रशरों पर गैर सरकारी संगठन (एन.जी.ओ.) द्वारा बिना कागज़ातों की जांच-पड़ताल किए असत्य हलफनामे के आधार पर एन.जी.टी. (दिल्ली) में जो मुकदमे कायम कराए गए हैं, उन जारी अवैधानिक नोटिसों को रद्द कराकर संबंधित एन.जी.ओ. आदि के खिलाफ उचित कार्यवाही कर इन उद्योगों को प्रताड़ित होने

से बचाया जाए, जिससे बुंदेलखंड के लाखों लोगों की रोजी-रोटी बचाई जा सके और वहां निर्माण के लिए ग्रेनाइट उपलब्ध हो सके। धन्यवाद।

माननीय अध्यक्ष : कुँवर पुष्पेन्द्र सिंह चन्देल को श्री भैरों प्रसाद मिश्र द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री दुष्यंत चौटाला।

श्री दुष्यंत चौटाला (हिसार) : अध्यक्ष महोदया, धन्यवाद।

महोदया, पिछले कई सालों से एन.एच.एम. स्कीम पूरे देश में चलाई जा रही है, जिसके तहत हमारी सेहत के लिए सेंट्रल गवर्न्मेंट द्वारा ग्रांट दी जाती है। हरियाणा प्रदेश में वर्ष 2014-15, 2015-16 और 2016-17 में इक्विपमेंट्स और दवाइयों के लिए एन.एच.एम. के माध्यम से 808 करोड़ रुपये आए। हमने जिला वाइज़ आर.टी.आई. लगाकर पता किया। अलग-अलग वस्तुओं को जिला लेवल पर, परचेज़ करने की लिमिट एक लाख रुपये तक की है। इन वस्तुओं को एन.एच.एम. और मुख्यमंत्री मुफ्त इलाज योजना के तहत एक एक्सकिलेटिड प्राइस पर खरीदा जा रहा है। हिसार में प्रेग्नेंसी स्ट्रिप्स का टेंडर प्राइस 2.70 रुपये होता है, लेकिन अलग-अलग जिलों में 28 रुपये तक ये प्रेग्नेंसी स्ट्रिप्स परचेज़ की जाती हैं।

मैं यह मामला भारत सरकार के संज्ञान में इसलिए लाना चाह रहा हूँ, क्योंकि इक्विपमेंट्स और मेडिसिंस पर निरंतर पूरे देश में अलग-अलग प्राइस पर सामान खरीदा जाता है और अपने भाई-बंधुओं को बिना लाइसेंसिज़ की दुकानों से फायदा पहुंचाने का काम किया जाता है। मेरा यह आग्रह है कि भारत सरकार इस पूरे मामले में हरियाणा प्रदेश में एन.एच.एम. का खास तौर पर पिछले तीन फाइनेंशियल इयर्स का कैग ऑडिट करवाने का कार्य करे, क्योंकि हमारे पास इसकी प्राइसिंग है। कैथल जिले में प्रेग्नेंसी स्ट्रिप 21 रुपये की खरीदी गई, वहीं जींद में यह 28 रुपये की खरीदी गई। इसी तरह करनाल में इसे 7 रुपये का खरीदा गया। अलग-अलग प्रदेशों में यह करोड़ों रुपयों का स्कैम है, हरियाणा प्रदेश का तो हमारे पास एविडेंस है। जिस वस्तु की 2.70 रुपये की टेंडर हुई है, अगर वह एन.एच.एम. और मुख्यमंत्री मुफ्त इलाज योजना के तहत इतने

एक्सकिलेटिड प्राइस पर खरीदी जा रही है, तो इसके ऊपर सरकार जरूर इंक्वॉयरी इनीशिएट कराए। मैं चाहूँगा कि माननीय हैल्थ मिनिस्टर इस विषय पर जल्द ही कैग ऑडिट करवाने के ऑर्डर करें। आपका बहुत-बहुत धन्यवाद।

माननीय अध्यक्ष : डॉ. कुलमणि सामल, को श्री दुष्यंत चौटाला द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री कपिल पाटील। क्या वे आए हैं?

श्री कपिल मोरेश्वर पाटील (भिवंडी) : अध्यक्ष महोदया, मेरे लोक सभा क्षेत्र भिवंडी में कल्याण जंक्शन है, जहां की आबादी अभी लगभग दस से बारह लाख हो गई है। कल्याण से पूना तक डेली अप-डाउन करने वाले लोग इंटरसिटी और डेक्कन क्वीन ट्रेन्स से सफर करना पसन्द करते हैं, लेकिन इन दोनों ट्रेन्स का वहां पर स्टॉपेज नहीं है। अगर उनको इन ट्रेन्स में जाना हो तो उनको कल्याण से दादर जाना पड़ता है, जो 40 किलोमीटर दूर है या फिर उनको कल्याण से कर्जत जाना पड़ता है, जो 50 किलोमीटर दूर है। इसमें उनका टाइम खराब होता है।

मेरी आपके माध्यम से विनती है कि वहां लोगों की संख्या दस से बारह लाख होने की वजह से बहुत से यात्री हर दिन कल्याण से पूना यात्रा करते हैं, जिसमें उनको परेशानी का सामना करना पड़ता है। इसलिए डेक्कन क्वीन और इंटरसिटी, जो मुंबई से पूना के लिए चलती हैं, इन दोनों गाड़ियों को कल्याण में स्टॉपेज मिले, ऐसी मैं आपसे विनती करता हूं।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र एवं कुँवर पुष्पेन्द्र सिंह चन्देल को श्री कपिल मोरेश्वर पाटील द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह) : अध्यक्ष महोदया, मैं आपके माध्यम से भारत सरकार के टेलीकम्यूनिकेशन मंत्रालय का ध्यान आकर्षित करना चाहता हूं। झारखण्ड प्रदेश में बीएसएनल नेटवर्किंग का इतना बुरा हाल है कि पूरे प्रदेश में, खासकर मेरे लोक सभा क्षेत्र गिरिडीह, जो उग्रवाद प्रभावित क्षेत्र भी है, वहां पर बात करते-करते लाइन कट जाती है। आज की तारीख में वहां जो

प्राइवेट टेलीकम्यूनिकेशन कंपनीज हैं, उनके बारे में अगर हम कुछ बोलें तो उसे सुनने वाला कोई नहीं है।

आपके माध्यम से मेरा निवेदन है कि मध्य प्रदेश, बिहार और झारखण्ड राज्यों में बीएसएनल की बहुत बुरी स्थिति है। इसका सुधार किया जाए और आदरणीय प्रधानमंत्री जी का जो सपना है कि हम पंचायत स्तर तक नेटवर्किंग देंगे, उसमें भी इससे खलल पैदा होगा। मेरा आपसे यही आग्रह है कि इसमें सुधार किया जाए। बहुत-बहुत धन्यवाद।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, श्री बलभद्र माझी, श्री निशिकान्त दुबे, श्री शरद त्रिपाठी, श्री विनोद कुमार सोनकर एवं श्री गणेश सिंह को श्री रवीन्द्र कुमार पाण्डेय द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री अरविंद सावंत (मुम्बई दक्षिण) : अध्यक्ष महोदया, आपने मुझे अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूं।

अध्यक्ष महोदया, यह बहुत महत्वपूर्ण विषय है। देश के लगभग साढ़े पांच करोड़ कर्मचारियों को ई.एस.पी., 1995 पेंशन स्कीम लागू कर दी गई है। अब 36 लाख लोग उसके लाभार्थी हैं। सरकार ने हाल ही में कदम उठाया और वह पेंशन मिनिमम 1000 रुपये कर दी गई। इस बारे में स्टैंडिंग कमेटी की रिपोर्ट वर्ष 2013 में आई। वह कोश्यारी कमेटी थी। कोश्यारी कमेटी ने रिकमेंडेशन्स की थीं। हमारे एच.डी.आर. मिनिस्टर श्री प्रकाश जावड़ेकर जी यहां बैठे हैं, उन्होंने राज्य सभा पेटीशन्स कमेटी के पास पेटीशन दिया था और वहां भी उन्होंने मांग की। उस पेटीशन्स कमेटी और अपनी स्टैंडिंग कमेटी की रिपोर्ट के तहत मिनिमम पेंशन 3,000 रुपये प्लस डीए देने की सिफारिश की गई। आज तक वह पेंशन नहीं बढ़ रही है, इसलिए बहुत सारे लोगों ने विदड्रॉ कर लिया। इसमें जो महत्वपूर्ण कारण है, वह मैं बताना चाहता हूं, मेरे पास 17 मांगों के निवेदन आए हैं, मैं उनको नहीं कहूंगा, लेकिन मैं यह महत्वपूर्ण मुद्दा बताना चाहता हूं। आप और हम सभी जानते हैं कि इस 1000 रुपये से कैसे गुजारा होता है, लेकिन 3,000 रुपये करने के लिए जो पेंशन फण्ड बना रहे हैं, उसका प्राइवेटाइजेशन करने की कोशिश हो रही है, जो नहीं होनी

चाहिए। इसमे सरकार का कंट्रीब्यूशन होने की आवश्यकता है। सरकार को इसमें 8.33 प्रतिशत कंट्रीब्यूशन करने की सिफारिश की गई है। अगर उसे सरकार करे तो इन सारे कर्मचारियों को सुरक्षा मिल सकती है। सिक्योरिटी की बात है और एज की बात है। …(व्यवधान) इसलिए मैं आपके माध्यम से शून्य काल में मांग करता हूं कि उनको जो भी ऑप्शन देते हैं, उसे वैसा का वैसा ही लागू करें और 3,000 रुपये प्लस डीए की जो सिफारिश की गई है, उसे लागू करें तो लोग खुश हो जाएंगे। मुझे लगता है कि यह सरकार इस काम को तुरंत करेगी।

माननीय अध्यक्ष : कुँवर पुष्पेन्द्र सिंह चन्देल, श्री भैरों प्रसाद मिश्र, श्रीमती सुप्रिया सुले, श्री दुष्यंत चौटाला, श्री विनायक भाऊराव राऊत एवं डॉ. श्रीकांत एकनाथ शिंदे को श्री अरविंद सावंत द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री राजेन्द्र गावित – उपस्थित नहीं।

श्रीमती बुत्ता रेणुका।

13 00 hrs

SHRIMATI BUTTA RENUKA (KURNOOL): Madam, on Friday in the reply given to the No Confidence Motion, we, the people of Andhra Pradesh, did not get any clarity from the Government. Though the hon. Prime Minister mentioned in his speech that he is very much concerned about Andhra Pradesh, but there was no clarity. We could not understand the stages through which there was a transfer from Special Status to Special Package and to Special Purpose Vehicle. This is a time taking process and involves technicalities. We would like to know the reason.

The hon. Home Minister is here in the House. In his statement he mentioned that when bifurcation happens sometimes the States have to suffer. It is the responsibility of the Central Government to make sure in what way

they can make the State to not to suffer and in what way they can help the State. The State should be given a kind of support so that it can stand on its own.

श्री राजेश रंजन (मधेपुरा): अध्यक्ष महोदया, बिना किसी राजनीति के मैं कहना चाहता हूं कि दुनिया की सबसे बड़ी घटना बिहार में घटी है, जिसे मैं आपके माध्यम से सदन को बताना चाहता हूं। यह घटना बालगृह, बालिका अल्पवास गृह, रिमांड होम, महिला कैदी वार्ड, निजी एवं सरकारी गर्ल्स हॉस्टल में घटी है। यह रिपोर्ट टाटा इंस्टीट्यूट ऑफ सोशल साइंसेज एक निजी संस्थान ने उजागर की है कि 47 लड़कियों के साथ लगातार तीन सालों से मुजफ्फरपुर बालिका गृह में बलात्कार होते रहे। वहां सात साल की बच्ची तो प्रेग्नेंट है ही तथा साथ में वहां इस तरह से चार लड़कियां प्रेग्नेंट हैं, पीएमसीएच ने इसकी पुष्टि की है।

माननीय अध्यक्ष: सात साल की लड़की प्रेग्नेंट कैसे हो गई।

श्री राजेश रंजन : सात साल की लड़की की भी पुष्टि हो गई है। वहां सात साल की लड़कियों के साथ बलात्कार हुआ, जिनमें तीन लड़कियां प्रेग्नेंट हैं। आपको आश्चर्य होगा कि जब यह घटना घटी तो पूरे बिहार के महिला चेतना विकास मंडल, मधेपुरा, ग्राम स्वराज सेवा संस्थान, कैमूर, ओम साई फाउंडेशन, मुजफ्फरपुर, सेवा कुटीर, गया, एकार्ड, पटना, पनाह, मुंगेर, डीआरडीओ, गया आदि इन 22 जिलों के बाल गृह के बारे में आया। जब रिपोर्ट आई तो उसमें ब्रजेश ठाकुर सहित जो वहां संस्था चलाता है।

माननीय अध्यक्ष: किसी का नाम मत लीजिए।

श्री राजेश रंजन: जो वहां संस्था चला रहा है, मैं उसके बारे में बोल रहा हूं। उसमें ये सभी लोग और पदाधिकारी मिले हुए हैं। वहां सीतामढ़ी में कल्याण पदाधिकारी को गोली मार दी गई, उसकी मृत्यु हो गई। उसके बाद परसों कोर्ट ने ऑर्डर किया है। वहां बच्ची ने रिपोर्ट दायर की कि जब वहां बच्चियों के साथ बलात्कार हो रहा था तो उस समय वहां की महिलाएं हमें सुई देती थी और हमें नशा करके काउंसलिंग के नाम पर ले जाया जाता था। हमें पटना, मुजफ्फरपुर और बड़ी-बड़ी

जगहों पर पदाधिकारियों और नेताओं के घर ले जाते थे और हमारे साथ यौन शोषण किया जाता था। जिस लड़की ने इसका विरोध किया, मुजफ्फरपुर में उसको मारकर लीची के वृक्ष के नीचे दफना दिया गया। कोर्ट ने कहा कि मजिस्ट्रेट के सामने उसे पूरा उखाड़ा जाए। जिस लड़की ने रिपोर्ट दर्ज की थी, उसे वहां से मधुबनी भेज दिया गया। मधुबनी में जिस पर सबसे बड़ा आरोप है, उसने उस लड़की को आज से चार दिन पहले मरवा दिया। लड़की को बाल गृह से कुट्टी-कुट्टी काटकर फेंक दिया गया। नौ लड़कियां भागलपुर से गायब हैं।

मैडम, यह दुनिया की हिस्ट्री में सबसे बड़ा कांड है। मैं गृह मंत्री जी से हाथ जोड़कर विनती करूंगा कि इसमें सी.बी.आई. इंक्वायरी बहुत आवश्यक है। क्योंकि यह 42 लड़कियों के यौन शोषण का मामला है।

इसी तरह से फतुहा में जो शेफाली स्कूल है, वहां पर उस स्कूल के बेटे ने बच्चियों के साथ लगातार बलात्कार किया और एक मासूम लड़के अभिमन्यु को मार दिया, जो उसके बेटे को देख रहे थे। मैं इस केस में सी.बी.आई. इंक्वायरी की मांग करता हूं और प्राइवेट स्कूल, हॉस्टल, बालिका गृह, कस्तूरबा हॉस्टल आदि इन सभी जगहों पर कैसे बैन लगे, कैसे लड़कियां आएंगी-जाएंगी, वहां बच्चियां कैसे रहेंगी, ये देश के सामने सबसे बड़ा सवाल है।

केन्द्र सरकार से मेरा आग्रह है कि इस मामले में सीबीआई इंक्वायरी आवश्यक है और मैं चाहूंगा कि पूरा सदन बिहार की इतनी बड़ी घटना के बारे में सोचे कि वहां लगातार मासूम बच्चियों के साथ जो हो रहा है, उसका संज्ञान ले और भारत सरकार इसकी सीबीआई की इंक्वायरी कराए।…(व्यवधान)

माननीय अध्यक्ष: श्री बलभद्र माझी, कुंवर पुष्पेन्द्र सिंह चन्देल एवं डा.कुलमणि सामल को श्री राजेश रंजन द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

…(<u>व्यवधान</u>)

माननीय अध्यक्ष: आप इसको सपोर्ट करिये। डा. करण सिंह जी, आप बोलिए।

डॉ. करण सिंह यादव (अलवर): अध्यक्ष महोदया, मेरे संसदीय क्षेत्र अलवर के अंदर रामगढ़ विधान सभा क्षेत्र में 21 और 22 तारीख की रात को एक आदमी की समूह ने मिलकर निर्मम हत्या कर दी। अपने आपको गोरक्षक कहने वाले लोगों ने उस मासूम को गो तस्कर मानते हुए उसकी हत्या कर दी।…(व्यवधान)

श्री निशिकान्त दुबे (गोड्डा): यह राज्य का विषय है।

डा.करण सिंह यादव: अलवर के अंदर यह चौथा केस है।

सवा साल पहले पहलू खान की मौत बाद तीन हादसे हो चुके हैं। …(व्यवधान) एक को गौ तस्कर मान कर गोली मार दी गई। …(व्यवधान) और दूसरे को बहुत पीटा गया। परसों रात की घटना में पुलिस की भूमिका के बारे में मैं बताना चाहूंगा। …(व्यवधान) थोड़ा ध्यान से सुन लीजिए। …(व्यवधान) पुलिस उसको चार घंटे तक थाने में रखती है। …(व्यवधान) उसको उठा कर ले कर गए, वह जिंदा था, अच्छी हालत में था, कीचड़ में था, उसको पहले नहलाया-धुलाया, कपड़े बदले…(व्यवधान)

माननीय अध्यक्ष: श्री मोहम्मद बदरुद्दोज़ा खान, श्री शंकर प्रसाद दत्ता, श्री अभिजित, श्रीमती सुप्रिया सुले मुखर्जी एवं डॉ. ममताज़ संघमिता को डॉ. करण सिंह यादव के द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

…(व्यवधान)

HON. SPEAKER: Now, the House stands adjourned to meet again at 2.05 p.m.

13 07 hours

The Lok Sabha then adjourned till Five Minutes past Fourteen of the Clock.

14 07 hrs

The Lok Sabha re-assembled at Seven Minutes past Fourteen of the Clock.

(Hon. Deputy-Speaker *in the Chair*)

MATTERS UNDER RULE 377*

HON. DEPUTY SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. The Members who have been permitted to raise matters under Rule 377 today, and are desirous of laying them may personally hand over the text of the matter at the Table of the House within 20 minutes.

Only those matters shall be treated as laid for which text of the matter has been received at the Table within stipulated time. The rest will be treated as lapsed.

* Treated as laid on the Table.

(i) Need to provide stoppage of train no. 22531/32 at Mairwa station in Siwan Parliamentary Constituency, Bihar

श्री ओमप्रकाश यादव (सीवान) : मेरे संसदीय निर्वाचन क्षेत्र सीवान के मैरवा स्टेशन पर गाड़ी संख्या 22531/32 का ठहराव न होने से यहां के यात्रियों को काफी कठिनाई का सामना करना पड़ रहा है। उपरोक्त ट्रेन जो छपरा से चलकर मथुरा जाती है, इसी तरह के अन्य स्टेशन भाटपार रानी पर रुकती है, जबकि मैरवा वाराणसी मंडल का प्रमुख आय देने वाला स्टेशन है। इस ट्रेन में ठहराव हेतु यहां के यात्रियों, छात्र तथा व्यापारियों ने समय-समय पर रेल मंत्रालय से मांग की तथा मैंने भी कई बार माननीय रेल मंत्री जी से मिलकर तथा सदन में भी उपरोक्त ट्रेन के ठहराव हेतु अनुरोध किया है। उपरोक्त ट्रेन में ठहराव न होने से यात्रियों विशेषकर रोगियों, जिन्हें गोरखपुर, लखनऊ तथा अन्य शहरों को जाना होता है, काफी दिक्कत का सामना करना पड़ता है।

अत: मैं रेल मंत्री जी से अनुरोध करता हूं कि उपरोक्त ट्रेन का ठहराव मैरवा स्टेशन पर किया जाये, ताकि मेरे क्षेत्र के लोगों को कोई कठिनाई रेल यात्रा में न हो सके।

(ii) Need to establish Pradhan Mantri Kaushal Vikas Kendra in Chitrakoot district of Uttar Pradesh

श्री भैरों प्रसाद मिश्र (बांदा) : मेरे संसदीय क्षेत्र के अंतर्गत जनपद चित्रकूट में अभी तक प्रधानमंत्री कौशल विकास केन्द्र नहीं खोला जा सका है। लगभग 3 वर्ष पूर्व कार्यदायी एजेंसी को वहां प्रधानमंत्री कौशल विकास केन्द्र खोलने की जिम्मेदारी मिली थी, लेकिन अभी तक उस केन्द्र को शुरू नहीं किया गया है। अस्तु मेरा सरकार से अनुरोध है कि मेरे संसदीय क्षेत्र के जनपद चित्रकूट में यथाशीघ्र प्रधानमंत्री कौशल विकास केन्द्र संचालित कराया जाये, जिससे वहां बेरोजगारों को कुछ राहत मिल सके।

(iii) Need to ban use of plastic

श्रीमती जयश्रीबेन पटेल (मेहसाणा) : जिस प्लास्टिक को वैज्ञानिकों ने मानव जाति की सुविधा के लिए ईजाद किया था, वह आज समूचे पर्यावरण के विनाश का कारण बनती जा रही है। इसकी सबसे बड़ी खूबी ही दुनिया के लिए खतरनाक बात बन गई है और वह है इसका नष्ट न होना।

इसके चलते हमारी धरती से लेकर समुद्र तट तक हर तरफ प्लास्टिक ही प्लास्टिक है। पीने के पानी में हम प्लास्टिक पी रहे हैं, नमक में प्लास्टिक खा रहे हैं। सालाना लाखों की संख्या में जलीय जीव प्लास्टिक प्रदूषण के कारण मर रहे हैं। इसका सबसे ताजा उदाहरण हाल ही में थाईलैंड में देखने को मिला है जहां एक व्हेल मछली 80 से अधिक प्लास्टिक बैग निगलने के कारण मर गई। जन्तु गाय, भैंस आदि प्लास्टिक खाने से बीमार पड़ जाते हैं। यह प्लास्टिक जलाने से भी पूरी तरह नष्ट नहीं होता है। भारत में 62 वर्षों में 19 लाख टन प्लास्टिक कचरा जमा हो गया है। 2:40 लाख टन प्लास्टिक कचरा नदियों, समुद्रों में होता है। जिसको खाने से लाखों जलचर मर जाते हैं। गंगा, ब्रह्मपुत्र, मेघना रीवर सिस्टम विश्व की सबसे ज्यादा प्लास्टिक प्रदूषित 10 नदियों में से एक है। यह प्लास्टिक मनुष्यों के साथ-साथ जानवरों के स्वास्थ्य पर भी बुरा प्रभाव डाल रहा है।

अत: मेरा सरकार से अनुरोध है कि प्लास्टिक के प्रयोग पर संपूर्ण रोक लगाई जाए। इस प्लास्टिक प्रदूषण को रोकने हेतु कानून बनाए जाए तथा प्लास्टिक प्रदूषण से जंग के लिए लोगों को जागरूक किया जाए और जागरूकता कार्यक्रम बनाए जाये।

(iv) Need to run a train between Bhind and Bhopal, and Etawah and Itarsi

डॉ. भागीरथ प्रसाद (भिंड): मध्य प्रदेश का चम्बल क्षेत्र सदियों से उपेक्षित है। मोदी सरकार आने के बाद भिंड-इटावा रेल लाइन पूर्ण हुई तथा रेलगाड़ी का संचालन हुआ। अटेर में चम्बल नदी पर पुल निर्माण, जिले के पश्चिम से पूर्व तक 255 राष्ट्रीय राजमार्ग का निर्माण चल रहा है। जिले की आबादी 20 लाख से अधिक हो चुकी है। तेजी से गतिमान एवं विकासशील जिले के लोग प्रदेश की राजधानी भोपाल से बड़ी संख्या में आते-जाते हैं। भोपाल जाने के लिए ग्वालियर में दूरगामी रेल गाड़ियों में असमय यहाँ के लोग भोपाल जाने के लिए जगह ढूँढते हैं। बड़ी परेशानी के साथ राजधानी में पहुँचते हैं।

रेल मंत्रालय ने ग्वालियर से इटावा बड़ी लाइन का निर्माण कराया है। इस रेल लाइन के विद्युतीकरण का काम चल रहा है। अत: मैं भारत सरकार के रेल मंत्रालय से अनुरोध करता हूँ कि भिंड से भोपाल अथवा देश के दो महा रेल मार्गों को जोड़ते हुए इटावा से इटारसी रेल गाड़ी शीघ्र संचालित करने की कृपा करें।

(v) Regarding Social media vis-à-vis fight against extremists

SHRI NISHIKANT DUBEY (GODDA): I would like to draw attention to a news items in the Times of India published on June 11, 2018 titled “Government to examine feasibility of blocking WhatsApps calling services in insurgency-hit areas” and on May 26, 2018. ‘Facebook, WhatsApp not helping in terror probes: Intel Agencies’.

J&K and LWE are the main areas of concern. These Apps have become a hurdle in fight against extremists even though they are not yet available to Maoists in LWE areas on real-time basis.

Now, Universal Services Obligation Fund (USOF) officials are strengthening extremists against security forces by setting up 4G network in LWE areas that will enable extremists to use Apps like WhatsApp , Google voice, Facebook, Telegram and Viber on real time basis.

Because of this above facility by USOF, the Extremists will be able to make strategy and monitor attack on security forces on real time basis without any fear of interception of security forces.

High speed *Internet* has become a big headache for security agencies all over the world. The is the reason that a large number of countries including China, Gulf countries and Turkey have banned these social media Apps. Many European countries including France have also banned these Apps in case of riots.

The action needed:

1- DOT should be asked to immediately award the project to government owned BSNL and BSNL should call for open tenders as they are doing in other USOF funded schemes.

2- Immediate action should be taken against USOF Administrator for Act of Treason for helping Maoists in their war against India.

(vi) Need to run a new train from Dhanbad to Surat and Surat to Malda weekly train on daily basis

श्री रवीन्द्र कुमार राय (कोडरमा): सूरत से रांची के लिए एकमात्र गाड़ी 13426/13425 है, जो साप्ताहिक है। इस गाड़ी में बहुत ज्यादा भीड़ रहती है तथा आपातकालीन स्थिति में सूरत से झारखण्ड रेलगाड़ी द्वारा नहीं पहुंचा जा सकता है। उसके लिए एक सप्ताह का इंतजार करना पड़ता है। झारखण्ड से सूरत के लिए दो गाड़ी प्रतिदिन चले, तब जाकर यात्रियों को सुविधाएं होंगी, क्योंकि झारखण्ड के लाखों की संख्या युवक सूरत में कार्य करते हैं।

मेरा माननीय रेल मंत्री जी से अनुरोध है कि एक नई गाड़ी धनबाद से सूरत एवं सूरत से मालदा टाउन साप्ताहिक गाड़ी को प्रतिदिन करवाने का कष्ट करें।

(vii) Need to provide funds for construction of houses in rural areas at par with urban areas under Pradhan Mantri Awas Yojana

श्री रामदास सी. तडस (वर्धा) : मैं ग्रामीण विकास मंत्री जी का ध्यान जनहित की प्रमुख समस्या की ओर आकृष्ट करते हुए कहना चाहता हूं कि प्रधान मंत्री आवास योजना के तहत शहरी क्षेत्रों के लिए भवन निर्माण करने की धनराशि ग्रामीण क्षेत्रों के भवन निर्माण राशि से अधिक दी जाती है। व्यवहारिक तौर पर देखा जाए तो ग्रामीण क्षेत्र के लिए स्वीकृत धनराशि से भवन निर्माण कर पाना संभव नहीं हो पाता है।

अतः माननीय मंत्री जी से आग्रह है कि प्रधानमंत्री आवास योजना के भवन निर्माण की राशि शहरी क्षेत्र की तरह ग्रामीण क्षेत्र को भी बराबर दी जाए तो ग्रामीण क्षेत्र में भवन निर्माण सही तरह से हो पाएगा एवं समस्या का समाधान हो पाएगा।

(viii) Need to ensure extension of government sponsored welfare schemes to all the villages in Chhattisgarh

श्री लखन लाल साहू (बिलासपुर): भारतवर्ष के जनगणना 2011 के समय छत्तीसगढ़ राज्य के 10 जिलेवार कुछ गांव छूट गए हैं, उनके नाम सूची में सम्मिलित नहीं होने के कारण उन गरीब परिवार व कमजोर वर्ग हितग्राहियों को केन्द्र, राज्य सरकार की महत्वाकांक्षी योजनाओं का लाभ नहीं मिल पा रहा है, जैसे कि प्रधानमंत्री आवास, उज्ज्वला योजना, जनधन योजना, स्वास्थ्य योजना, अटल पेंशन योजना, दीनदयाल उपाध्याय योजना, सुरक्षा बीमा योजना, सौभाग्य योजना, प्रधानमंत्री सुकन्या योजना, बेरोजगारी भत्ता और मातृत्व भत्ता आदि जिस कारण से गांवों के लोगों में आक्रोश व्याप्त है।

मेरे संसदीय क्षेत्र बिलासपुर जिला बिलासपुर में उसलापुर और हाफा तथा मुंगेली जिला के रामगढ़ सेमरकोना और औराबांधा गांव सम्मिलित है जिसे अति आवश्यक रूप से मैं सरकार का ध्यान आकृष्ट कराना चाहता हूं जो भी छत्तीसगढ़ राज्य में छूटे हुए गांव के हितग्राहियों को केन्द्र सरकार की उपरोक्त योजनाओं का लाभ मिल सके और शासन की योजनाओं का सही ढंग से क्रियान्वयन किया जा सके।

मैं मांग करता हूं कि पूर्व प्रचलित सन 2002 की जनगणना सूची के आधार पर ही उपरोक्त ग्रामों को सरकार की योजनाओं का लाभ देने के लिए आवश्यक पहल करते हुए अतिशीघ्र निर्देश जारी किए जाने की दया करें।

(ix) Need to enhance the pension of retired bank employees

डॉ. किरिट पी. सोलंकी (अहमदाबाद): वर्तमान में बैंको के बढ़ते एन.पी.ए के कारण बैंकों में पूर्व कर्मचारियों अर्थात पेंशनरों पर क्या इसका कोई प्रभाव पड़ रहा है। यदि नहीं, तो कई पे कमीशन आने के पश्चात भी इनकी पेंशन में कोई बढ़ोत्तरी क्यों नहीं हुई है?

इनकी पेंशन का रिवीजन कराया जाना अत्यावश्यक है। ऐसी मैं सरकार से आशा करता हूं।

(x) Need to establish a National Tribal University in Karauli district in Rajasthan

डॉ. मनोज राजोरिया (करौली-धौलपुर): मैं सरकार का ध्यान मेरे संसदीय क्षेत्र करौली-धौलपुर के करौली जिला मुख्यालय पर अनुसूचित जनजातीय विश्वविद्यालय स्थापित करने की ओर आकृष्ट कराना चाहता हूं।

मेरे संसदीय क्षेत्र के करौली जिले में जनजातीय जनसंख्या की अधिकता के कारण ही इसकी 04 विधानसभा सीटों में से 02 विधानसभा सीटें अनुसूचित जनजाति के लिए आरक्षित हैं। इसके अतिरिक्त इसके निकटतम जिले भी अनुसूचित जनजाति की आबादी के परिपूर्ण हैं। इन जिलों में उच्च शिक्षा के संसाधन सीमित हैं, जिस कारण यहां के छात्रों को उच्च शिक्षा हेतु जयपुर या अन्य बड़े शहरों की ओर पलायन करना पड़ता है।

इसमें प्रायः छात्र तो उच्च शिक्षा हेतु बड़े शहरों के लिए पलायन कर जाते हैं, परन्तु छात्राएं अक्सर घर से दूर होने के कारण अपनी शिक्षा जारी नहीं रख पाती हैं। यदि इस क्षेत्र में उच्च शिक्षा के अवसर विकसित होते हैं तो यहां के जनजातीय विद्यार्थियों को विकास का अवसर प्राप्त हो सकेगा। यहां के छात्रों में प्रतिभा की कोई कमी नहीं है।

अतः मैं सरकार से अनुरोध करना चाहता हूं कि मेरे संसदीय क्षेत्र करौली-धौलपुर के करौली जिला मुख्यालय पर राष्ट्रीय जनजातीय विश्वविद्यालय स्थापित करने के आदेश प्रदान करें ताकि इस क्षेत्र के युवाओं को उच्च शिक्षा के अधिक अवसर प्राप्त हो सके।

(xi) Need to start Radio FM station in Amreli district, Gujarat

SHRI NARANBHAI KACHHADIA (AMRELI): On numerous occasions in the House, I raised the issue of starting a Radio FM station in my Constituency. But till now not any action has been taken for the above mentioned work.

Now again I would like to request the concerned Ministry that please consider my demand of starting a Radio FM Station in Amreli district.

(xii) Need to expedite doubling of Jhansi-Kanpur railway line

श्री भानु प्रताप सिंह वर्मा (जालौन): मेरे संसदीय क्षेत्र जालौन-गरौठा-भोगनीपुर के अंतर्गत झांसी-कानपुर रेल लाइन के दोहरीकरण का कार्य चालू है, जिसकी घोषणा के समय इसकी परियोजना लागत 817 करोड़ रुपये तय की गई थी। बाद में, फरवरी 2014 में पूर्ववर्ती सरकार ने इसके लिए बहुत कम धनराशि निर्गत की थी, जिसके कारण इसका लागत मूल्य 817 करोड़ से बढ़कर 1251 करोड़ रुपये हो गई। इस सरकार ने 2015 में इस परियोजना को 200 करोड़ रुपये और 2016 में 400 करोड़ रुपये आवंटित किये, जिसका प्रभाव निश्चित ही वहां दिखा और रेल लाइन के निर्माण में तेजी आयी। इस कार्य को पूर्ण करने के लिए जून, 2018 की समय-सीमा तय की गई थी, मगर कार्य कर रही एजेंसियों और पेटी ठकेदारों की लेटलतीफी के कारण यह अभी तक पूरा नहीं हुआ है, जिस कारण कई ट्रेन समय से बहुत देरी से चल रही
है।

अत: मेरी मांग है कि उक्त रेल लाइन के निर्माण कार्य को शीघ्र से शीघ्र पूरा करा लिया जाए ताकि उक्त मार्ग पर गाड़ियों का संचालन सही तरीके से हो सके तथा नई गाड़ियां भी प्रारंभ की जा सकें।

(xiii) Regarding alleged propaganda against Arecanut

SHRI S.P. MUDDAHANUME GOWDA (TUMKUR): Many farmers in the country are growing Arecanut Since time immemorial to eke out their livelihood. In Karnataka this is one of the major commercial crops being grown by farmers. For the last few days, there is some false propaganda that there is some cancerous element in the Arecanut and hence the need to ban its consumption. Recently Government of India has awarded a young entrepreneur who invented tea from Arecanut.

Hence, I urge the Union Government to clear the doubt being spread about cancerous matter in the consumption of Arecanut and encourage the Arecanut grower.

(xiv) Regarding bringing back dead bodies of those who die abroad

SHRI M.I. SHANAVAS (WAYANAD): I want to draw the attention of the Government towards the fact that when Indians die in a foreign country especially in UAE, Air India is charging exorbitant bill for bringing the dead bodies. The Air India weigh the dead bodies and charge even Rs 50,000 per body. The Government of India is not extending any help for bringing bodies back. Even in countries like Pakistan and Bangladesh, the bodies of their citizens are brought by the government itself and the governments of these countries meet the entire expenses.

Hence, I request the Hon'ble Prime Minister, Minister of External Affairs and Minister of Home Affairs to take steps to bring the dead bodies of Indians free of cost.

(xv) Regarding financial assistance to Karnataka for drought under NDRF

SHRI B.N. CHANDRAPPA (CHITRAGURGA):Karnataka has been subjected to severe drought successively for the last six years. This year deficit in rainfall has put the State in very bad condition. This year, 139 Taluks out of 176 Taluks in the State have been declared as drought-affected Taluks. This has caoused huge economic losss to the state in general and agrarian community in particular. Deficit rainfall consecutively for more than six years has resulted in very poor or no storage in minor irrigation tanks and also depletion of groundwater level in the State which is an important source for drinking water for rural population and livestock.

The total estimated loss due to drought in the State is 17,193 crores. The central team has also studied and ground realities. Government of Karnataka has sought assistance from the Union Government under NDRF to the tune of Rs. 4702.54 crores, in addition to special assistance of Rs. 967.76 crores.

Hence, I urge upon the Union Government to sanction the financial assistance sought for by the Government of Karnataka under NDRF to the tune of Rs. 4702.54 crores and special assistance of Rs. 967.76 crores immediately and save the lives of the poor people in the State.

(xvi) Regarding construction of flyovers in Tamil Nadu

SHRI J.J.T. NATTERJEE (THOOTHUKUDI): I would like to raise the very important long pending demand of the people of my Thoothukudi Parliamentary Constituency pertaining to the construction of three flyovers at Kurrukku Salai on NH-45B and other two flyovers on NH-7A one at Uppuoodai and another at Thoothukudi-Pudukkottai. There is also a immediate need to construct an underpass or walkover pass on both NHs to enable people particularly school students to cross the road from both sides of the NH at Eppodumventran.

The four-way NH-45B in the Madural-Thoothukudi section and the Tirunelveli-Rameshwaram crisscross at Kurukkusalai poses huge traffic problems and lots of accidents occur on this particular crossing. There is a long pending demand for the construction of a flyover in this area.

A demand for another flyover at Uppoodai where Thoothukudi-Tirunelveli NH-7A and Thoothukudi-Thiruchendur Highway meets is also pending for a long time. The Thoothukudi-Pudukkottai section on NH-7A too requires a flyover for the traffic safety and smooth passage of vehicles.

People live in Eppodumventran on both sides of the National Highway 45 B as a result people particularly school students are finding it very difficult to cross it from both sides. The need for an under Pass or walkover bridge is the need of the hour.

Therefore, I urge the Government to sanction and allocate funds for the construction of flyovers at Kurrukku Salai on NH-45B, at Uppuoodai and another at Thoothukudi-Pudukkottai Highway and to expedite the construction of an under-pass or walkover pass in Thoothukudi.

(xvii) Need to provide stoppage of various trains at Tiruverumbur Railway station in Tamil Nadu

SHRI P. KUMAR (TIRUCHIRAPPALLI): Tiruverumbur in my Parliamentary Constituency is a major railway station on the Tanjore- Trichy railway line. It is frequented by a large number of office-goers, industrial workers employed in BHEL, Ordnance Factory, Trichy, other ancillary units of these companies, industrial units at SIDCO Industrial Estate, fabrication and the other small scale units in Ariyamangalam, and also used by the students of the educational institutions such as Bharatidasan Institute of Management, NIT, Trichy, Government ITI College, among others.

Recognising the importance of this Railway Station, the Ministry of Railways has upgraded Tiruverumbur Railway Station as an Aadarsh Station. While doing so, the Railway Ministry missed out on the aspect of stoppage of trains at this Tiruverumbur Aadarsh Station, and presently only one Train, i.e. Myladuthurai Express stops here.

Since it is used by the public in large number every day, I request the stoppage of the following 15 trains at Tiruverumbur Railway Station (1) 16106 TCN-MS Express; (2) 16232 Myladuthurai Express; (3) 15119 RMM-MUV Express; (4) 16793 Sethu Express; (5) 16616 Chemmozhi Express; (6) 16188 ERS-KIK Express; (7) 17315 VSF-VLNK Express; (8) 16796 Cholan Express; (9) 12084 Jan Shatabdi Express; (10) 16234 TPJ-MV Express; (11) 18495

RMM-BBS Express; (12) 16780 RMM-TPTY Express; (13) 16862 CAPE-PDY Express; (14) 22624 Chennai Express; and (15) 16192 TEN-TBM Express.

(xviii) Regarding problems faced by dentists in the country

DR. RATNA DE (NAG) (HOOGHLY): I would like to bring to the notice of the Ministry of Health and Family Welfare a matter concerning dentists of the country. One of the most important grievances is the non-implementation of 5th and 6th Pay Commission recommendations. There is a need to look into these recommendations, creation of separate sub cadre or separate cadre for dental fraternity, renaming the designation of dental post in Central Government Hospitals were some of the recommendations of the 5th Pay Commission.

Creation of the post of Additional Director-General is one of the recommendations of 6th Pay Commission. Creation of large number of posts of Oral Healthcare Provider at various levels would go a long way in keeping part with our similarly placed medical fraternity.

Finally, there is no dearth of dentists in the country. We have talent but wherewithal and infrastructure is lacking. Government has a big role to play here.

(xix) Need to Wage Settlement of IDBI Bank Employees

DR. MAMTAZ SANGHAMITA (BARDHMAN DURGAPUR): IDBI was converted into a Deemed Banking Company through IDBI (Transfer of Undertaking and Repeal) Act, 2003.

Clause 3(1) of the IDBI Repeal Act provides that IDBI would attend to Banking activities in addition to its existing role in Development. Section 5(1) of the ibid Repeal Act, 2003 specifically protects the service conditions of the Officers and Employees even after the conversion effective from 1.1.2004.

Finance Minister assured in Lok Sabha and Rajya Sabha in 2003 that the employees will continue to be same even after conversion. While approving the Wage Settlement dated 22.2.2012 applicable for the period from 1.11.2007 to 31.10.2012, Government of India stipulated that the next wage settlement shall be as per wage fixation in Public Sector Banks. Even after 17 rounds of negotiations with Workmen Association, IDBI management is refusing to offer the 15% wage hike which was approved by the Government of India in May 2015. Moreover Bank's final offer is far below 15% hike, the overdue wage settlement remains deadlocked.

It is my humble request to Hon'ble Finance Minister to look into the issue at the earliest.

(xx) Need to accord approval for two Irrigation Projects in Odisha

SHRI BALBHADRA MAJHI (NABARANGPUR): It is surprising that in spite of constituting Mahanadi River Tribunal in March 2018, Government of Chhattisgarh has not stopped constructing barrages and diversion weirs in the Mahanadi basin. They have even started constructing new structures.

One such example is a *new* diversion weir across river Tel in Mahanadi basin near Amad in Gariabandh District of Chhattisgarh which will submerge about 3 villages in Odisha.

While Chhattisgarh Government has not stopped ongoing projects in Mahanadi basin and started new projects, the Centre is not approving one Irrigation project on the upstream on the same river, near Phataki of Nabarangpur District for Odisha. This project will have no bearing on Chhattisgarh.

Similarly, in Godawari basin, while the Government is delaying approving Middle Kolab Irrigation Project for Odisha in Koratput District, new deep bore wells have been dug recently on Indrawati River hardly 2 km below the border between Chhattisgarh-Odisha. This is depleting the ground water level in Odisha.

It is therefore requested to accord approval to both the projects and advise the Chhattisgarh Government to stop all projects (ongoing and planned) till Tribunal’s order, and also Polavaram Project for the time-being.

(xxi) Need to enhance the amount of pension

श्री सदाशिव लोखंडे (शिर्डी): मेरे संसदीय क्षेत्र (शिरडी और अहमदनगर) में लगभग 26000 पेंशनधारक हैं, जिनको सरकार द्वारा मिनिमम 1000 रुपये पेंशन देने का निर्णय किया गया है। लेकिन, 10000 लोगों को 700 रुपये से 1000 रुपये के अंदर ही पेंशन दी जाती है।

मेरी विनती है कि जिन लोगों को 1000 रुपये से कम पेंशन दी जा रही है उनको तुरन्त 1000 रुपये करके बाकी भुगतान बैंक में जमा कराया जाए।

पेंशनधारक के लिए 1000 रुपये बहुत ही कम राशि है। इतने कम राशि में जीवन निर्वाह करना मुश्किल है। अत: मेरी आग्रहपूर्वक मांग है कि 1000 रुपये की राशि को बढ़ाकर 5000 रुपये कर दिया जाए।

(xxii) Need to convert Kasturba Gandhi Balika Vidyalayas into permanent Institution

SHRI B. VINOD KUMAR (KARIMNAGAR): Kasturba Gandhi Balika Vidyalaya (KGBV) scheme was launched in July, 2004, for setting up residential schools at upper primary level for girls belonging predominantly to SC, ST, OBC and minority communities. The scheme is being implemented in Educationally Backward Blocks (EBBs) of the country where the female rural literacy is below the national average and gender gap in literacy is above the national average. This scheme was merged with Sarva Shiksha Abhiyan in the XIth Plan with effect from 1st April, 2008.

As per the announcement in Budget 2018-19, school education is to be viewed holistically starting from pre-primary to 12th standard. Accordingly, a proposal regarding extension of KGBVs up to Senior Secondary level in convergence with Girls Hostel component in a phased manner, has been prepared by this Department.

All that we have done to bring down the dropout rate of Girl child is commendable. It would be even better if we can make KGBVs as permanent Institutions rather a scheme. Making them as permanent Institutions can give a message to the whole country that “Girl Child is not a burden but an Assert.” I, therefore, appeal to the Government of India through this House to take necessary steps to convert KGBVs into Permanent Institutions and recruit regular faculty.

(xxiii) Need to strengthen operation of Food Corporation of India

DR. A. SAMPATH (ATTINGAL): The FCI has been engaged in the procurement, storage, transportation and distribution of food grains for the last 52 years. However, Golden jubilee was not celebrated due to unknown reason. Government has not yet honoured the organisation. Now its operations are under serious threat of privatization. Only 67 per cent of subsidy claimed was released during the last five years. Now FCI is working with below 50% employee and labour strength. FCI is not conducting any recruitment. It is a serious threat to the food security and PDS system. The Category III & IV employees are the pillar of FCI who have not been given wage revision during the last 10 years. It is our duty to save FCI by strengthening its operations. Hence, I urge upon the Government to settle acute shortage through immediate recruitment and also timely release subsidy.

(xxiv) Need to confer Bharat Ratna Award on Rajshri Chhatrapati Shahu Maharaj, the Maharaja of the princely state of Kolhapur

श्री धनंजय महाडीक (कोल्हापुर): कोल्हापुर रियासत में एक ऐसी महान विभूति हुई, जिन्होंने अपने शासनकाल में न केवल अनेक प्रजाहित के काम किए, बल्कि समाज की सभी जाति के लोगों को सम्मान देकर उनकी जिंदगी में खुशहाली और स्वाभिमान का सवेरा जगाया। इस महान व्यक्ति का नाम है- राजर्षि छत्रपति शहूजी महाराज।

आजादी मिलने के पहले 26 जुलाई, 1874 को छत्रपति शाहू महाराज कोल्हापुर के नजदीक कागल तहसील में राजा जयसिंहराव घाटगे के घर पैदा हुए। शाहूजी को कोल्हापुर रियासत के राजा ने गोद ले लिया और आगे चलकर कोल्हापुर रियासत की बागडोर शाहूजी ने संभाली । अपनी कम उम्र में ही राजर्षि शाहूजी ने ऐसे अनेक सामाजिक निर्णय किये, जो आम आदमी के लिए कई सदियों तक फायदेमंद साबित हुए। पीने के पानी की समस्या दूर करने के लिए उस वक्त के महान इंजीनियर सर विश्वेश्वरैया को साथ लेकर उन्होंने राधानगरी डैम बनवाया, जिसकी वजह से कोल्हापुर की पानी समस्या हमेशा के लिए खत्म हो गई। देश में सबसे पहले प्राथमिक शिक्षा अनिवार्य और मुफ्त करने वाले राजर्षि शाहूजी पहले राजा थे। हर जाति के लिए शिक्षा के दरवाजे खुले हों, इसलिए उन्होंने हर जाति के विद्यार्थी के लिए बोर्डिंग्ज बनवाये। कोल्हापुर में आज भी 11 अलग-अलग बोर्डिंग शाहूजी की दूरदृष्टि को बयां करते हैं। अंग्रेजों से मिलकर उन्होंने कोल्हापुर में रेलवे ट्रैक बनवाया व पहला रॉयल रेलवे स्टेशन कोल्हापुर में बना। पिछड़ी जाति के आदमी को खुद के खर्चे से होटल निकालकर दिया और खुद उसमें अफसरों के साथ चाय पीकर जाति व्यवस्था का कड़ा विरोध किया। कलाकारों को राजदरबार में सम्मान देकर संगीत और कला की एक नई परंपरा कोल्हापुर से शुरू की। कुश्ती में तो कोल्हापुर पूरी दुनिया में मशहूर है। कोल्हापुर के पहलवानों को प्रोत्साहित करने के लिए आखाड़ा बनाकर पहलवानों को देश-विदेश में भेजने का काम शाहूजी ने किया। समाज में गंदगी फैला रही जाति व्यवस्था और

अनिष्ट प्रथा का कड़ा विरोध करते हुए शाहूजी ने सत्यशोधक समाज को संरक्षण प्रदान किया और पिछड़ी जाति के कई लोगों को शिक्षा देकर ऊंचे पद पर पहुंचाया। बाबा साहेब अंबेडकर जी को सबसे पहले शाहूजी ने समाज में समानता लाने की अथक कोशिश की । शिक्षा, सामाजिक, सांस्कृतिक, क्रीड़ा हर क्षेत्र में उनके योगदान को हजारों साल तक जनता याद रखेगी, ऐसा काम शाहूजी ने किया है। काल से आगे जाकर अपने काम को अंजाम देने वाले राजर्षि शाहूजी महाराज इस देश के हर आदमी के दिल में अपनी जगह बनाए हुए हैं। इसलिए राजर्षि शाहूजी महाराज को भारत रत्न पुरस्कार मिलना चाहिए। ऐसी मांग देश की जनता की ओर से हम प्रतिनिधि के रूप में करते हैं।

(xxv) Need to improve the working condition of Librarians in Kendriya Vidalaya Sangathan

SHRI TEJ PRATAP SINGH YADAV (MAINPURI): Librarians in Kendriya Vidyalaya Sangathan (KVS) have no promotional avenues as they retire from same posts on which they are initially appointed. Librarians having higher qualifications like Post-Graduation, M. Phil. with UGC-NET are handling students of classes upto 10+2 level, but they are drawing salary of TGT.

Librarians have poor service conditions like no benefit of departmental examinations for post of Vice-Principal, no abroad posting, assignment of extra non-professional duties like escort, scout guide primary classes etc.

In spite of orders regarding deputing sub-staff in library, most KVs are not adhering to guidelines approved by KVS.

Modified Assured Career Progression (MACP) has not been extended to Librarians of KVS resulting into loss of two years. Due to restriction of 20% of vacancy, only few teachers are eligible for grant of senior/selection grade.

I request Hon'ble HRD Minister to take corrective measures to improve working condition of librarians in KVS.

(xxvi) Need to set up a power sub-station in Pratapgarh district, Uttar Pradesh

कुँवर हरिवंश सिंह (प्रतापगढ़): प्रतापगढ़ जनपद जो बहुत ही पिछड़ा है, यहां पर गरीबी रेखा से नीचे बहुत सारे लोग जीवन यापन करते हैं, जो मूलभूत सुविधाओं से वंचित रहे हैं। यहां पर दीनदयाल उपाध्याय ग्राम ज्योति योजना के अंतर्गत विद्युतीकरण इत्यादि का कुछ कार्य हुआ है, शेष कार्य सौभाग्य योजना (पॉवर फॉर ऑल) के अंतर्गत पूरा किया जाना है।

प्रतापगढ़ का विद्युत वितरण पूर्वांचल विद्युत वितरण निगम लिमिटेड के अंतर्गत आता है। मेरे संसदीय क्षेत्र भ्रमण के दौरान यह पाया गया कि यहां पर पूरे जनपद में वोल्टेज बहुत ही कम रहता है, जिससे जनमानस को काफी परेशानियों का सामना करना पड़ता है। यहां पर 400 के.वी. क्षमता के उपकेंद्र के बन जाने से इस समस्या से निजात मिल सकती है।

अत: मैं यह मांग करता हूं कि प्रतापगढ़ जनपद में 400 के.वी. क्षमता के उपकेंद्र की स्थापना कराये जाने हेतु धन स्वीकृत कर ऊर्जा मंत्रालय से संस्तुति प्रदान कर समस्या का समाधान कराये जाने की कृपा करें।

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Sir, I have a humble request to make that just now, we have concluded BAC. It is everybody's request that today, we should take up the Negotiable Instruments (Amendment) 2017 first. The item which has been listed before it in the agenda, namely, the Prevention of Corruption (Amendment) Bill may be taken up tomorrow. Therefore, kindly take up Item No.27 for discussion now.

HON. DEPUTY SPEAKER: I think the House agrees.

SEVERAL HON. MEMBERS: Yes.

श्री दीपेन्द्र सिंह हुड्डा (रोहतक) : महोदय, शून्यकाल में हमारे सदस्य ने बहुत ही महत्वपूर्ण मुद्दा उठाया था, लेकिन सरकार ने उसका कोई जवाब नहीं दिया है।...(व्यवधान)

14 09 hrs

NEGOTIABLE INSTRUMENTS (AMENDMENT) BILL, 2017

वित्त मंत्रालय में राज्य मंत्री (श्री शिव प्रताप शुक्ला) : महोदय, मैं प्रस्ताव करता हूँ:

"कि परक्राम्य लिखत अधिनियम, 1881 का और संशोधन करने वाले विधेयक पर विचार किया जाए।"

श्री दीपेन्द्र सिंह हुड्डा (रोहतक) : महोदय, निर्दोषों की हत्या हुई है।...(व्यवधान) मेघवाल जी का भी उसके ऊपर एक स्टेटमेंट आया है।...(व्यवधान)

श्री शिव प्रताप शुक्ला : महोदय, परक्राम्य लिखत अधिनियम, 1881 प्रोमिसरी नोट्स, बिल्स ऑफ एक्सचेंज तथा चैक से संबंधित है। इस अधिनियम का समय-समय पर संशोधन भी होता रहता है, जिससे चैक के विदड्रॉल के मामलों से निबटा जा सके।

मान्यवर, चेक अनादा अनावरण के सम्बन्ध में सरकार को समय-समय पर अनेक रिप्रेजेंटेशन भी मिले हैं। इसमें सामान्य से लेकर व्यापारी वर्ग सभी के सभी सम्मिलित हैं। अक्सर देखा गया है कि कपटी जारीकर्ता, मतलब जो चेक जारी करते हैं, तथा अन्य समय इसमें अदालती स्थिति हो जाती है तो अदालती इतने लम्बे समय तक हो जाती है कि उन लोगों को, जिन्हें इसका फायदा मिलना चाहिए, वे इसका फायदा कभी ले नहीं पाते हैं। चेक के प्राप्तकर्ता को उसका मूल्य प्राप्त करने में विभिन्न प्रकार की अदालती कार्यवाही और, या तो आपस में समझौता की स्थिति करनी पड़ती है, जिसमें भी उसको बहुत नुकसान होता है। यह हम सभी लोगों, किसी के साथ भी जुड़ सकता है कि अगर समय से उसका समाधान नहीं होता है तो लोगों के लिए बहुत प्रॉब्लम्स हो जाती हैं।

इसमें जो हमने किया है, इसमें नेगोशिएबल इंस्ट्रूमेंट एक्ट, 1881 की एक नई धारा 143(क) का समावेश किया गया है तथा धारा 138 के अन्तर्गत अपराध की सुनवाई करने का,

न्यायालयों को चेक जारीकर्ता को निर्देश देने का यह अधिकार दिया है कि शिकायतकर्ता को चेक की राशि का 20 प्रतिशत का अन्तरिम भुगतान करें। चेक जारीकर्ता 60 दिनों के अन्दर अन्तरिम मुआवजे का भुगतान कर सकता है तथा 30 दिनों के अन्दर उसे बढ़ाया भी जा सकता है। यदि चेक जारीकर्ता को दोषमुक्त कर दिया जाता है तो अदालत अपीलकर्ता के अन्तिम मुआवजे के रूप में भुगतान की राशि भारतीय रिज़र्व बैंक द्वारा प्रकाशित तथा वित्तीय वर्ष के आरम्भ में प्रचलित बैंक ब्याज दर पर देना पड़ता है।

नेगोशिएबल इंस्ट्रूमेंट एक्ट, 1881 में एक नयी धारा 148 को समावेशित किया गया है। इसके अन्तर्गत अदालती न्यायालयों को अपीलकर्ता को ट्रायल कोर्ट द्वारा निर्धारित दंड तथा भुगतान, इसी के अन्तर्गत जैसा कि पहले निवेदन किया था, 20 प्रतिशत जमा करने का आदेश दिया गया है। यह राशि धारा 145(क) के तहत भुगतान किए गए किसी भी अन्तरिम मुआवजे के अतिरिक्त होगी। चेक जारीकर्ता को आदेश की तारीख से 60 दिनों के भीतर जमा राशि का भुगतान करने की स्थिति होगी और फिर बाद में अगर कोई पार्टली होगा तो उसे 30 दिनों तक बढ़ाया जा सकता है।

अपीलीय न्यायालय अपीलकर्ता तथा जमा राशि, अपील के लम्बित रहने के दौरान किसी भी समय शिकायतकर्ता को जारी निर्देश दे सकता है। यदि वह दोषमुक्त हो जाता है तो अदालत शिकायतकर्ता को इस प्रकार जारी की गई राशि, जो आर.बी.आई. का सिस्टम है, उसके आधार पर वित्तीय वर्ष के प्रारम्भ में चल रही बैंक ब्याज की दर से भुगतान करेगा।

मान्यवर, प्रस्तुत विधेयक में चेक प्राप्तकर्ता को राहत प्रदान करने के उद्देश्य से चेक के अस्वीकृत होने सम्बन्धी मामलों में अनावश्यक विलम्ब की समस्या के समाधान के लिए इस एक्ट में जगह-जगह इसके पर्याप्त उपाय भी कर दिए गए हैं। इस विधेयक को लागू होने के आवश्यक विवादों को इसी से निपटा जा सकता है, अपेक्षाकृत बहुत अधिक समय तक कोर्ट में जाने के। इससे चेक की विश्वसनीयता बढ़ेगी तथा बैंक सहित उधार देने वाली संस्थाएँ, जो देश की

अर्थव्यवस्था के संदर्भ में उत्पादक क्षेत्रों को उपलब्ध कराते हैं, उनकी अनुमति लेकर सामान्य व्यापार तथा वाणिज्य को भी इसमें सहायता मिलेगी।

मैं इस सम्मानित सदन के सदस्यों से अनुरोध करता हूं कि इस विधेयक को समर्थन देते हुए पारित करने की कृपा करें।

HON. DEPUTY SPEAKER: Motion moved:

> "That the Bill further to amend the Negotiable Instruments Act, 1881, be taken into consideration."

DR. A. SAMPATH (ATTINGAL): Sir, I am on a point of order under Rule 110.

The Bill which has been initiated by the hon. Minister is absolutely unconstitutional. There is a reason for why I am saying that it is absolutely unconstitutional.

It is at page no. 46 and specifically I am specifically sticking to that. This Bill should be withdrawn. As you are sitting in the Chair now, I request you to give a direction to the Minister to withdraw the Bill, because this Bill intends to take away the constitutional right of the litigants who are put in the array of the accused. If this House is going to discuss this Bill, - of course, because the Treasury Benches have the majority – the business people may be interested to see that this Bill gets passed.

HON. DEPUTY SPEAKER: Please do not go into the merits of the Bill. What is your point of order?

DR. A. SAMPATH: Sir, my point of order is that this is an unconstitutional Bill and this House lacks the authority to discuss and to pass a Bill, which is purely unconstitutional. So, it is my primary duty to bring this to the notice of the House, through the Chair. I would like to invite the attention of the hon. Minister also to this. I have objection to this Bill. … (*Interruptions*)

HON. DEPUTY SPEAKER: There is no point of order. Please take your seat.

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Mr. Deputy Speaker, Sir, I thank you for the opportunity given to me to initiate the debate on the Negotiable Instruments (Amendment) Bill, 2017.

It is, obviously, a very important legislation, as the hon. Minister has just explained, to address some of the existing concerns around cheque payments in our country and for that very reason, the Indian National Congress, which has worked tirelessly to represent the voices of small, medium and even, when appropriate, big industry does not object to it on principle. But the question I have to ask the Minister is this. Is this version of the Bill the best that we can do for this country at a time when the strains and stresses on the economy have reached an all-time high due to the twin disasters of demonetisation, which was a bad idea, implemented badly and the botched up roll-out of GST, which was a good idea, implemented badly. Now, in these circumstances, unfortunately, the answer is 'no' and I will try and explain what my concerns are. They differ slightly from my hon. neighbour Mr. Sampath. But on the constitutionality, I am sure he will address the matter. My concern is about the practicality.

Now, what is the purpose of the Bill? The purpose of the Bill is to deal with cheque bouncing, ensure that we have, therefore, one more contribution to the ease of doing business, the annual set of matrix on commercial activity undertaken by the World Bank which our Prime Minister has announced as a major target for this country As you know, the Prime Minister said that he wanted to put India in the first 50 of all countries in the Ease of Doing Business

Ranking and that is a laudable and challenging objective, which will certainly be undermined if we do not fix our cheque system.

Having said that, we now have the word of the World Bank's own Chief Economist, Paul Romer, who says there are serious flaws in the methodology employed in calculating the Ease of Doing Business Ranking. So, maybe, that is not what we should do. We should, instead, be looking much more at the decent lives of our own citizens and ask ourselves this question, Can we do more, can the Government and this Parliament do more to help struggling citizens who are coping with this problem of cheque bouncing that happens? If somebody gives a person a cheque that he has no intention of honouring, he, then, ends up with the cheque bouncing and the innocent citizen is left without recourse under our existing laws.

Now, Sir, we all know that investment and the inflow of capital into our country are both essential for the development of our nation. We all know that without cheques, we cannot have commercial activity. We can talk, whether we like or not, about a cashless society, but cheques are the first sign of a cashless society before we get into credit and debit cards. In fact, I have looked into this and it seems that commercial transactions in August, 2017 alone, just to take one month, the transactions by cheque were worth more than Rs. Six lakh crore, which is more than three times the amount conducted in debit card or credit card transactions in our country and as per the Reserve Bank of India's Annual Report for the last fiscal year, 2016-17, there were Rs. 74 lakh crore in cheque transactions.

So, the credibility of cheques is not only important for corporate entities, but also for ordinary people, when they receive payments such as their salaries in the form of cheques. Now, the existing law, Mr. Deputy Speaker, has a swift procedure under Chapter 17 of the Negotiable Instruments Act on cheque bounces. There was an amendment made in 1988, which is Section 138, in order to give credibility to the settlement of liabilities and then in 2002, the Act was again amended to provide for the summary trial of wrong doers in such cases. The idea was, of course, something that I will address later, that is the delays already in the judicial process even then. But unfortunately, despite those two amendments, our courts are clogged with innumerable cheque bounce cases, creating tremendous stress on the judiciary and hurting the interests of the aggrieved parties. Unfortunately, the slow pace of deciding these cases because of the sheer backlog involved has not only undermined the "ease of doing business", it has actually improved the "ease of doing cheating" in our country. Now, according to the 213th Report of the Law Commission of India, there are 38 lakh cheque dishonour cases pending before our courts in 2008 which constitutes 20 per cent of all the criminal cases in India. I am not even sure we often realize and the House realizes it, that one fifth of all the criminal cases in India actually involve cheque bouncing. This is a very serious problem and the Bill proposed does not do enough to address it. I will explain why. What has been proposed certainly is desirable. It will strengthen the purpose of the existing Bill. But though these measures may be necessary Mr. Minister, they are not sufficient. They are not sufficient

to handle the very, very serious dimensions of the problems. For instance, the interim compensation to the complainant can only be ordered by the court after the accused has been brought to the court and pleads his innocence at the stage of framing of charges. Now, I hope you all know, you cannot always bring these chaps to the court. A lot of time is spent even trying to serve a summon to the accused. They do not cooperate. They often abscond, or they evade the arms of the law in a bid to frustrate the entire legal process. While the Criminal Procedure Code provides for the attachment of the property of the absconder to compel his participation in a trial, there is a flaw that I have already mentioned last week in addressing the Fugitive Economic Offenders Bill, it does not provide for trial in his absence. So, once the person absconds, you cannot try him; there is nothing you can do. It is very interesting. There is famous line in Shakespeare's "Cymbeline" which says that the comfort of being in jail is that one need not fear paying the tavern-bills. In India, it seems to be the opposite, that the absconders need not have any fear about paying his tavern-bills because he would not be there for the courts to take action against him and put him in jail.

Mr. Deputy Speaker, now, I would like to draw your attention to two cases. One is *Kalai Selvi Vs. Siva Subramaniam* in your own State, Mr. Deputy Speaker, where the accused was convicted of dishonouring a cheque under the existing law. He filed an appeal. After filing an appeal, he became an absconder. Neither he, nor his counsel appeared before the court. So, the Appellate court directed the lower court to implement the judgement. But then

he went to the Madras High Court, which reversed the decision on the grounds that in a criminal case, an ex-parte decision cannot be taken because every individual has a right to be fundamentally defended by lawyer. So, he is not showing up in the court and not being there with his lawyer meant that he could actually escape judgement. Now, if a person wilfully avoids a legal process and refuses to appoint a lawyer to represent him in order to frustrate the proceedings, should the aggrieved party be denied of his fundamental right to justice? But under our existing law, unfortunately that is what happens. The Supreme Court actually took note of this issue in another case *Hussain Vs. Union of India* in which the court observed that denial of timely justice is a violation of human rights and erodes the public's confidence in the administration of justice. The court, therefore, recommended - because only the Government can do it – that the Government should introduce an amendment to the Criminal Procedure Code to provide for a trial in *absentia* of absconders.

This is something, which for example, the Bangladeshi Government did. They also inherited the same Criminal Procedure Code from the British Raj but they have created their Section 339 B, in which they have introduced trial *in absentia*. The Supreme Court, in May of this year, has reiterated this recommendation through an order in the Bachche Yadav Case. If trial *in absentia* can be allowed specially for cheque bounce cases, the delay in the cases can be avoided to a large extent.

Now, as I have mentioned, I have made the same suggestion with regard to fugitive economic offenders. Once they go off as fugitives, our law seems helpless to deal with them. We need to have the Government introduce a trial *in absentia* provision, and I recommend it very strongly.

The Government, in drafting this Bill, also does not appear to have taken account of the best practices from other jurisdictions. In France, for example, a person, who defaults on his cheque payments is added to a Central Register known as the Fichier Central des cheque (FCC); and he is banned from issuing any cheque for a period of five years. You could have put that into the law. You have not done so. This is actually proving to be a very effective deterrent in France. A similar mechanism could easily have been considered in drafting your Bill, that if somebody bounces a cheque, he cannot write another cheque for five years; and there is a Central Register; so, his cheques would be dishonoured.

Similarly, in some States in the USA, such as Arkansas, increased penalties were imposed if there is a second instance of a bounced cheque after the first conviction. So, that again, would have been another possibility. If you do not want to ban him for five years, give him one more chance; fine. But after the second instance, he should be banned. But we do not have any of these provisions in the Bill. That is why I said, it is a good Bill up to a point, but it is not sufficient; and much more should be added.

Now, no matter, how many procedures are prescribed through legislation, Mr. Deputy-Speaker, there is absolutely going to be only a minimal impact of this law unless reforms are undertaken in the very institutions that support our legal system.

The Law Commission had, for example, recommended the establishment of Fast-Track Courts for cheque bounce cases. The idea was that the adjudication of such cases could be expedited. Now, we often hear a 'Fast-Track Court' as a term in our country but the truth is that they are not mainly newly established courts; instead they are existing courts that are designated as Fast-Track Courts or Special Courts. In addition to the general matters they are handling. They have the burden of managing some fast-track processes. Very honestly, none of the Fast-Tract Courts works as fast as the legislation had intended.

So, I would have urged the Government to include in this Bill, this recommendation to include Fast-Track Courts exclusively meant to hear cheque bounce cases, negotiable instruments cases. If you had done this, Mr. Minister, this would go a long way in boosting the faith in our business environment and improving the lives of our people, who depend on cheque transactions.

My last point, Mr. Deputy-Speaker, Sir, is the larger question that this entire exercise brings to bear on this state of our Judiciary. The Government informed this House on the 18th of July that there were 417 vacancies in the Higher Judiciary and a total of 5,436 vacancies in the Lower Courts. Now, on

current count, we are a country where we have only 16 Judges per million head of population, which is the lowest of any major country in the world, the lowest number of Judges.

It is a disturbing and worrying statistic, and on the top of that, we have such a large number of vacancies. Our courts lack basic infrastructure and facilities. Our Finance Minister does not give them adequate budgetary allocations. Even the Supreme Court has said that the Lower Judiciary is likely to crumble under the twin pressures of the lack of facilities and of Judicial Officers unless this crisis is addressed immediately.

The level of pressure on our Judges is enormous. For none other than the then Chief Justice of India – you may remember, Mr. Minister – broke down in front of the Prime Minister and wept in 2016 lamenting the inaction by the Government in remedying the problem of not having enough Judges in this country. The Prime Minister had said at that time that he would take action. Sad to say, two years later, no action has been taken.

So, as such, no matter how many laws we pass in this House, unless this Government shows the will to improve our courts, I am afraid, the justice will remain just as elusive as the money that is owed on bounced cheques to so many millions in our country.

In conclusion, Mr. Deputy-Speaker, Sir, let me say to the Government that we are not going to vote against this Bill. The only problem with the Bill is that it is inadequate.

It could have been a much better Bill, if it had included trial *in absentia*, fast track courts and the other ideas as I have mentioned in my remarks. If the Government wishes to bring those amendments in, we will be very happy and if not – if the Government wants to go ahead with this Bill in its present form – I would only recommend and request that it consider seriously bringing in a new amendment that will take into account these approaches. It is because right now we have a Bill that is, actually, grossly inadequate to the purposes that you are trying to serve through this legislation.

With those words, Mr. Deputy Speaker, Sir, I conclude my remarks.

SHRI SHIVKUMAR UDASI (HAVERI): Thank you, Sir, for giving me this opportunity to speak on the Negotiable Instruments (Amendment) Bill, 2017, a Bill further to amend the Negotiable Instruments Act, 1881.

Mr. Shashi Tharoor was speaking about this Bill. He said that this Bill is an inadequate Bill and some more amendments are required to improve 'ease of doing business'. We all know, Sir, that reform is a continuous process. We have to amend it as and when we get to know about the ground reality. This is a part of the Parliamentary Procedure which is happening in this country and all-over the world. This has been amended so many times for that sake. If you go through the Statement of Objects and Reasons of this Bill, this Negotiable Instruments Act, 1881, was enacted to define and amend the law relating to Promissory Note, Bills of Exchanges and Cheques. The said Act has been amended from time to time so as to provide *inter alia* speedy disposal of cases relating to the offence of dishonoured cheques. As the hon. Minister in his opening remarks has said, the Government is receiving several representations from the public including the trading community relating to pendency of cheque dishonour cases. This is because of delaying tactics of unscrupulous drawers of dishonoured cheques due to easy filing of appeals and obtaining stay on the proceedings. They were using the courts to delay the payment after dishonour of the cheques. As a result of this, injustice is caused to the payee of a dishonoured cheque who has to spend considerable time and resources in court proceedings to realise the value of cheques. Such

delays compromise the sanctity of cheque transactions. So, in this context, in order to give them a comfort zone, this Bill is going to be amended.

It is proposed to amend the said Act with a view to address the issue of undue delay in final resolution of cheque dishonour cases so as to provide relief to payees of dishonoured cheques and to discourage frivolous and unnecessary litigations which would save time and money. The proposed amendments will strengthen the credibility of cheques and help trade and commerce, in general, by allowing the lending institutions, including banks, to continue to extend financing to the productive sectors of the economy. As hon. Minister has already said, 'ease of doing business' is the primary objective of this Government, the Government led by hon. Prime Minister Mr. Narendra Modi. We have already taken out 1,400 redundant laws of this country which were obsolete. They have been taken out of the Statute Book. So, this Government is trying to help to make ease of doing business a reality.

It is, therefore, proposed to introduce the Negotiable Instruments (Amendment) Bill, 2017 to provide, inter alia, for the following, namely: — (i) to insert a new section 143A in the said Act to provide that the Court trying an offence under section 138 may order the drawer of the cheque to pay interim compensation to the complainant, in a summary trial or a summons case, where he pleads not guilty to the accusation made in the complaint; and in any other case, upon framing of charge. The interim compensation so payable shall be such sum not exceeding twenty per cent. of the amount of the cheque; and (ii) to insert a new section 148 in the said Act so as to provide that in an

appeal by the drawer against conviction under section 138, the Appellate Court may order the appellant to deposit such sum which shall be a minimum of twenty per cent of the fine or compensation awarded by the trial court.

This is a very simple Bill so as to have ease of doing business. Hon. Dr. Shashi Tharoor was speaking about shortage of judges in the country. I fully agree with him. I have read somewhere, there are about 24,000 courts in this country, but there are only 22,800 judges in this country. Of course, physical infrastructure is there. Our Government is also seeking help of the Judiciary in this matter so that faculty and persons are allocated there so as to have speedy trials by the courts. Of course, as he said, out of the total criminal cases, 20 per cent of the cases – around 36 lakh – are cheque bounce cases. To have simplicity, we are amending this Bill. In this regard, the Government is genuinely trying to address this issue. Meanwhile, we are having a number of such type of cases against the Bill because we have around three crore cases pending in the smaller and lower courts. We want to avoid that.

Earlier, when we amended this Bill in 2017 also, the place of jurisdiction was also amended so that there is early and speedy recovery. In the case of *Somnath Sarkar versus Utpal Basu*, the Supreme Court has capped the liability of compensation to twice the cheque value. Any amount exceeding the cap would be violative of Section 138. In cases of complaints filed under section 138, to what extent does the liability of accused lie? In those cases, so many frivolous cases would have come from other jurisdictions. That has now been attended to. This amendment is a very small amendment. I hope, all the

hon. Members would accept this and pass this Bill to facilitate the ease of doing business in this country.

In case of dishonour of a cheque under section 138, which court shall have jurisdiction to try the case? According to Negotiable Instruments (Amendment) Ordinance, 2015, Section 142 has been amended. In case of a cheque delivered for collection through an account, a cheque bouncing case can be filed only in the court at the place where the bank in which the payee has account is located. For example, you are based at Delhi and you have an account in a bank in a particular area of Delhi. You receive a cheque from someone in Mumbai. You present your cheque in Delhi in the bank where you have your account. Now, if this cheque is dishonoured, then the cheque bounce case can be filed only in Delhi.

This has been amended and this has also helped in a lot of cases. Further, the sections where amendments were required, where nuisances were there, that has been addressed by this Government. So, I would urge upon all the Members to support this Bill and pass the Bill. Thank you for giving me an opportunity to speak on this subject. Thank you very much, Sir.

SHRI MALLIKARJUN KHARGE (GULBARGA): Hon. Deputy Speaker, Sir, when a discussion is going on, on a Bill or anything, two Cabinet Ministers should be present.... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): There is a Cabinet Minister with me.... (*Interruptions*)

SHRI MALLIKARJUN KHARGE : You can come to your place and talk.... (*Interruptions*) There are two of you, I agree. But, one Cabinet Minister has no trust in your Government. ... (*Interruptions*) The Cabinet Minister has no confidence in your Government. ... (*Interruptions*)

Sir, I ask you. You satisfactorily reply.... (*Interruptions*) One Minister has no confidence in this Government at all. He never participated.... (*Interruptions*)

Sir, you give the ruling.

HON. DEPUTY SPEAKER: What ruling can I give on this?

... (*Interruptions*)

HON. DEPUTY SPEAKER: The Minister is replying.

... (*Interruptions*)

SHRI ARJUN RAM MEGHWAL: Shri Anant Geete is not an MoS, Kharge *sahib*. He is a Cabinet Minister and he is sitting.... (*Interruptions*)

SHRI MALLIKARJUN KHARGE: He never participated; he never voted. … (*Interruptions*)

श्री अर्जुन राम मेघवाल: सर, हाउस ने जो नियम बनाए हैं, उसके तहत एक कैबिनेट मिनिस्टर होना चाहिए।...(व्यवधान) गीते साहब हमारे कैबिनेट मिनिस्टर हैं।...(व्यवधान)

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री गजेन्द्र सिंह शेखावत): अब आप लोगों का कांफिडेंस भी हमारे ऊपर रिबिल्ट हो गया है।...(व्यवधान)

SHRI S.R. VIJAYA KUMAR (CHENNAI CENTRAL): Hon. Deputy Speaker, the Negotiable Instruments (Amendment) Bill, 2017 seeks to amend the Negotiable Instruments Act, 1881. The Bill inserts a provision allowing the trial court to direct the drawer to pay interim compensation to the complainant. This interim compensation may be paid under certain circumstances, including where the drawer pleads not guilty of the accusation. The interim compensation will not exceed 20 per cent of the cheque amount and will have to be paid by the drawer within 60 days of the trial court's order.

This Bill inserts a provision specifying that if a drawer convicted in a cheque bouncing case, the appellate court may direct him to deposit a minimum of 20 per cent of the fine or compensation awarded by the trial court during conviction. This amount will be in addition to any interim compensation paid by the drawer during the earlier trial proceedings.

In case the drawer is acquitted, the court will direct the complainant to return the interim compensation along with interest. This amount will be repaid within 60 days of the court's order.

Sir, Section 138 speaks of dishonour of cheques for insufficiency of funds in the account of the drawer. This section imposes criminal liability on the person who is responsible for issuing a cheque to another person for the fulfilment of his liability without having sufficient funds in his account. This is a welcome Bill as it helps the lender to get some interim compensation and relief. As far as genuine loans and money transactions are concerned, this new Bill will definitely serve some purpose.

But the ground level situation is something different in most cases. Practically, this section was actually misused rather abused mostly by the private moneylenders. They forcefully get blank cheques duly signed by the borrower before giving loans at the interest rate of 48 per cent or 60 per cent or even more illegally. When a person, after paying heavy interests, is unable to pay the loan amount, they force him to land in jail even if he had no dishonest intention to cheat the payee. A lot of innocent poor and middle class people suffer very much in the clutches of muscle and money power of moneylenders and in most cases, they lose their property and belongings fearing the cases against them under the Negotiable Instruments Act.

Therefore, while the Government is keen in passing this Bill, I wish the Government should come forward to protect the interests of millions of innocent poor and middle class people being exploited by private moneylenders, only to be harassed and threatened to destroy their prestige and social status and finally end up in capturing the property and belongings using this law as their trump card.

SHRI KALYAN BANERJEE (SREERAMPUR): Hon. Deputy Speaker Sir, today, we are discussing the Negotiable Instruments (Amendment) Bill, 2017. Some beneficial provisions have been made in this Bill. No doubt, it is a good endeavour. But the question is somewhere else. The question is that in relation to Negotiable Instruments Bill, when the complaint is lodged, whether the trial will take place or not. Most of the cases take time for years together. There are deficiencies in the parent Act of 1988.

The entire object is that when the cheque is dishonoured or bounced, the victim must get justice as quickly as possible. In fact, getting justice for the victim in every criminal case is a facet of article 21 of the Constitution of India. Now, incidentally and unfortunately, the cases in relation to the Negotiable Instruments Act, while the cheques are bounced, are not being taken up seriously even by the courts. The sufferers are mostly the middle-class and the lower middle-class people. The poor people are also suffering even in a small commercial transaction. They are the worst sufferers. I am not talking about the rich people. There is no time stipulation although you are saying about the trial but that is a summary trial. But there is no time stipulated in the Bill itself as to within how many days the trial has to be completed.

But when the matter comes to the fast tract court, it takes up not so much seriously. The amendment, which has been sought for, is 143A(1), that is, “In a summary trial or a summons case, where he pleads not guilty to the accusations made in the complaint.” Until the summons are served, they would not come. Now, in these types of cases, maximum number of persons really

commit faults. They are masters of committing faults. It is difficult to serve summons to them. I appreciate your endeavour but in reality, it is difficult. I know that the systems of the courts are not within your jurisdiction. Since you are also a part of the Ministry of the Government itself, in that case, the court should be made more serious in dealing with the Negotiable Instruments Act. All the facts and figures are given to you. Almost 25 per cent of the cases in relation to the NI Act are pending before the court.

Now, the question is about the fast track court which is often being talked about. What is a fast track court? Does it mean that a person, who is handling a normal case, would be given the jurisdiction of the fast track court? The moment you start speaking about the fast track court, you must create posts for that court. Otherwise, it is futile to talk about any fast track court itself. The trials are going on and on and it is not unknown that the under-trial prisoners are languishing in the jail for years together. Therefore, neither the victim is getting justice nor the accused is getting justice at all. Nobody is getting justice because of the pendency of the cases. It is also correct that the criminal courts of our country are overburdened.

Hon. Deputy-Speaker, Sir, I have a suggestion and I request the hon. Minister to consider it. I am not saying that you have to do it immediately. In the Negotiable Instruments Act, a complaint has to be lodged with an appropriate criminal court within 15 days after the summon is served. Keeping in view the concerns of the affected persons, I request the Government to make a provision that along with lodging a complaint one should also lodge a

complaint with the police station concerned. If it is done in the police station, then in the situation of serving of a notice, immediate action could be taken by the police because police is the appropriate authority which can catch hold of the accused. But when the summons are served by the court against the persons, who are accused of dishonouring the cheques, they would avoid it as they know how to avoid the serving of summons. Therefore, I request the hon. Minister to consider this aspect also.

Today everybody in India is concerned about the delayed justice. It is often said, justice delayed is justice denied. If you look at the situation of vacancies in the Supreme Court itself, you will find that seven or eight posts are vacant. In case of High Courts, more than 400 posts are lying vacant. I do not have the exact figure with me right now. The same is the situation in the lower judiciary.

Hon. Deputy-Speaker, Sir, I am fully supporting this Bill. There is no problem. But since I have got an opportunity to present my views and the hon. Minister is himself present in the House, I would request the hon. Minster to think over it in terms of delivery of speedy justice in our country.

Sir, until the person concerned appears before the criminal court, there is no benefit of getting any benefit from 20 per cent deposit. I request the hon. Minister to refer to Clause C of the Bill. When an appeal is preferred, the person concerned has to deposit such a sum which shall be a minimum of 20 per cent of the final compensation awarded by the trial court. Is this amount sufficient?

Sir, in a trial court, one has to first suffer for four to five years. After it, he has to deposit a sum of minimum of 20 per cent of the compensation awarded. I want to know as to why he should not deposit 50 per cent or 100 per cent. I request you to think about it.

Then, there is a provision which says that deposition made is not compulsorily given to the victim and the appellate court may direct the release of the amount deposited by the appellant. It means that it is not mandatory. It remains at the discretion of the appellate court. The point that has to be noted is, when a cheque is issued admittedly, some dues would have been there and that is the reason that a cheque has been given.

If that is so, why will 100 per cent money not be deposited at the stage of filing an appeal in the appellate court and why has it been kept at a minimum of 20 per cent? In the trial court, where the trial will take place, one has to say that he has put the signature on the cheque itself or not. The question is not why the cheque has been issued; the question is why the cheque has not been paid. The reasonableness of issuance of the cheque will not be the subject matter before the court; the question would be whether the cheque has bounced or not. Therefore, the signature is the only thing in question. If that is so, when you are thinking loud, kindly think about this also. Why should 100 per cent not be deposited in the appellate court? At the time of admission of the appeal or before granting bail, a condition should be imposed that the amount should be given to the victim person. … (*Interruptions*) I will conclude in just two minutes.

Therefore, I will request the hon. Minister to consider this aspect of the matter also because my experience tells me that mostly only the middle-class or the poor people are suffering in these matters. I would request the Minister to kindly think about that in future.

With this, I conclude my speech. I would say that the endeavour is good, but more endeavours have to take place. You are thinking about the victims. Therefore, you also think about that.

Thank you.

DR. PRABHAS KUMAR SINGH (BARGARH): Hon. Deputy Speaker, Sir, I thank you for giving me an opportunity to speak on the Negotiable Instruments (Amendment) Bill, 2017.

First, let me go to the history of the Bill. Although various forms of cheque have been in use since ancient times and at least since the 9th Century, it was during the 20th Century that cheques became a highly popular non-cash method for making payments. Cheque processing became automated by the second half of the 20th Century and billions of cheques were issued annually. Their volume peaked in or around the early 1990s, but thereafter, cheque usage has fallen, being partly replaced by electronic payment systems. In many countries, cheques have either become a marginal payment system or are on the way to be phased out.

I would like to request the hon. Minister to apprise us of the position in India. What is the extent of the use of digital payment system and its impact on the use of cheques? What is the volume of the usage of cheques in India? Is there any move to phase out cheque system in India? I would also like to know the percentage of cheques that have bounced and the amount involved therein. Cheques are a relatively expensive payment instrument in terms of the resource costs incurred by financial institutions and merchants in accepting payments from the people. I will request the hon. Minister to tell the House what the cost is for both the drawer and the drawee for executing a single cheque.

Now, I am not going into the details of the Bill, but I would like to highlight some of the important issues. While I fully support the Bill, I have some suggestions to give. The Bill clearly defines promissory notes, bills of exchange and cheques, all of which are negotiable instruments, thereby limiting vagueness and giving more clarification.

The most important provision is that of payment of interim compensation of 20 per cent of the cheque amount by drawer to payee which is there in the Amendment Bill. I want to know from the hon. Minister why it cannot be 50 per cent which may be followed by another 25 per cent during the course of trial because many of the people are looting and cheating the general public and sometimes, they are also looting the government money.

15 00 hrs

This will enhance the confidence in cheque system, its credibility and thereby encourage less cash economy and promote ease of doing business which is important for our trade and commerce to flourish. Certainly, it will discourage vexatious litigations, inordinate delay and the interim compensation will render some relief to the victims.

The Bill has clarified the jurisdictional issues in the cheque bouncing cases. The jurisdiction has been extended to the local court and the drawee (payee)/victim which is desirable from equity point of view and will ensure fair trial.

We are all aware about the health of our banking system and I am confident that this Bill will certainly enhance our banking operations and will ensure more savings.

The delay tactics, misusing judicial delay will also reduce considerably. I fully agree with my learned colleague, Shri Kalyan Banerjee, what he spoke about the delayed justice, how we can address the justice system and how we can give justice in a timebound manner.

Regarding the payment of 20 per cent or 50 per cent, we should not look at all the victims in the same manner. This deterrent punishment should be made strict against the well-off businessmen, business families. Most of them deliberately commit fraud or do not want to pay the amount or play delay tactics to repay the amount. In case of marginal and small farmers, this type of rule should be relaxed because sometimes farmers are also victims of natural calamities. So, we cannot put them on par with others.

In the 21st century, we are talking about digital India. But our digital infrastructure is not firm enough to withstand cyber attack. We must be careful about cyber attack because it is not easy for a digitally challenged rural Indian to be aware in case his or her account being hacked which subsequently resulted in cheque bounce. Therefore, punishment and compensation in cases of digital fraud has to be specified because in the Act of 1881, payment issues related to digital medium are not addressed.

This Negotiable Instruments Act which was earlier under civil offence was subsequently transferred to criminal offence. But we all know bouncing of

cheque is a commercial offence in specific. Therefore, I request the hon. Minister to constitute a commercial division in high courts and transfer cheque bounce cases to commercial court and commercial division instead of session court and high courts. This will reduce the burden on judiciary.

I support the Bill with some objections and amendments. These amendments will not only strengthen the power to achieve the objectives but also help the banks to become financially productive to the economy.

With these words, I support the Bill.

SHRI KONDA VISHWESHWAR REDDY (CHEVELLA): Mr. Deputy-Speaker, Sir, thank you.

Not being from a legal background, the first thing I did today was to check what exactly is a negotiable instrument. The answer I got from the dictionaries and Google was, it is a promise or an order to pay a certain amount of money at a specified time or on demand. There is no choice. If I write a cheque, it is a negotiable instrument. If I write out a cheque I have to pay that amount. That amount has to be in the bank at the time it is presented to the bank.

English is a very strange language. There is a word called onomatopoeia, which means the word sounds like its meaning, the example being 'boom'. But this one sounds and means exactly the opposite of the word.

It is because a cheque in English language is a negotiable instrument in which actually nothing can be negotiated, that is, neither the time or the amount or the payee. So, I think that not only the Bill needs Amendment, but the English language itself needs Amendment.

So, nothing is negotiable. Probably, some of these cheque writers -- who are habitual cheque bouncers -- are mistaking the literal English word for 'negotiable instrument' where nothing is negotiable. … (*Interruptions*)

SHRI SHIVKUMAR UDASI (HAVERI): Sir, allow me to mention one point. … (*Interruptions*)

HON. DEPUTY SPEAKER: No, let him conclude, and afterwards you mention it.

… (*Interruptions*)

SHRI KONDA VISHWESHWAR REDDY : Sir, the number of cheque bouncing cases in this country are phenomenal, which was 38 lakh in 2008. Some recent figures show something like 60 lakh plus cheque bouncing cases, which are literally clogging the courts and the judicial system. I think that the burden on the judiciary is very high even for all the other cases, and this is only adding to it.

However, I must say that this is welcome. The 20 per cent interest to be paid by the complainant is very good because there are also some fake cases of cheque bouncing. So, it protects even the person who writes the cheque, that is, if there is a fake claim against me, then I am forced to pay 20 per cent. But if I win the case, then they have to pay back the 20 per cent with interest.

So, some of these are very good points, but it has to have teeth. The sword needs to be really sharp. We have got in this Bill a little blunt sword.

Usually, cheque bouncers are habitual cheque bouncers. They not only bounce a cheque to me, but hundred other people and I am one of the hundred victims of the cheque bouncers. So, a second time offender should be having a more stringent punishment, which is absolutely absent in this Bill and this is unfortunate.

As regards timely judgment, even the judiciary is not taking this up very seriously. Very often, it is merely a slap on the wrist and I think that the

judiciary has to take note. Also, it is totally left to the judiciary as to what is the compensation that they will give. Is it the bank interest rate or any other compensation? I am saying this because I may have bounced a Rs. 1 lakh cheque and the recipient of my bounced cheque might have faced another Rs. 10 lakh losses because of it. So, there is no compensation for cheque bouncing mentioned in this Bill.

Another very important thing is that the big business houses are habitual cheque bouncers when it comes to small vendors. They may be honouring the cheque of another big business house or another big vendor, but I think that small-time vendors are really cheated, and they have the audacity to say : “Do what you want as there is nothing you can do. You can go to the civil court.” So, this is very important, and we need to include this in it.

I would like to conclude as there are not many points that I would like to make. I think that the Bill is very much required, but what is required is an even more stringent Bill. We look forward to additional Amendments to be brought by this Government to make the sword even more sharper. Thank you, Sir.

DR. RAVINDRA BABU (AMALAPURAM): Good Evening, Sir. Thank you very much for giving me the opportunity. This Bill talks about 'cheque bouncing'. …*

HON. DEPUTY SPEAKER: No, it is not connected to the Bill.

… (*Interruptions*)

DR. RAVINDRA BABU : Sir, I am coming to the Bill. … (*Interruptions*)

HON. DEPUTY SPEAKER: No, you have not come to the Bill.

… (*Interruptions*)

DR. RAVINDRA BABU : Sir, let me come to the Bill. … (*Interruptions*) I am talking on the Bill. … (*Interruptions*)

HON. DEPUTY SPEAKER: Yes, you come to the Bill.

… (*Interruptions*)

DR. RAVINDRA BABU: Whenever any cheque bouncing is there, there has to be some punishment, which has been included in the Bill. … (*Interruptions*)

HON. DEPUTY SPEAKER: The other things whatever he said nothing will go on record.

*…(Interruptions)… **

DR. RAVINDRA BABU : The 20 per cent compensation or 20 per cent of the cheque amount to be deposited is not sufficient. It should be 50 per cent.

What about the chronic defaulters or habitual offenders and defaulters? Nothing is mentioned about it.

---

* Not recorded.

The entire spirit of the Bill goes against the spirit of the present Government.

HON. DEPUTY SPEAKER: It is not allowed.

Dr. A. Sampath.

DR. A. SAMPATH (ATTINGAL): Deputy Speaker, Sir, I will confine my speech to the complications and the questions that have been raised in the introduction of this Bill. Nothing political I want to say because all of us are politicians in this House.

Why am I objecting to the introduction of this Bill? I was begging for your kindness for pointing out that this Bill is an unconstitutional one. Article 20(1) of the Constitution says that no person shall be convicted of any offence except for violation of a law in force at the time of the commission of the act charged as an offence, nor be subjected to a penalty greater than that which might have been inflicted under the law in force at the time of the commission of the offence. Article 20(2) says that no person shall be prosecuted and punished for the same offence more than once. Article 20 (3) of the Indian Constitution declares that no person accused of an offence shall be compelled to be a witness against himself. Every Member of Parliament believes and know. Article 21 of the Constitution of India, 1950 provides, “No person shall be deprived of his life or personal liberty except according to procedure established by law.”

Sir, many of the Members on that and this side, including myself have practised in the courts of law. I am not questioning any of the intentions of the hon. Minister because of his sheer innocence. I agree that he has a smiling face.

In the Statement of Objects & Reasons, in para 3 (i), it is stated - to insert a new section 143A in the said Act to provide that the Court trying an

offence under section 138 may order the drawer of the cheque to pay interim compensation to the complainant, in a summary trial… My humble question, through you, Sir, is this. Before taking evidence, how can a court of law be instructed by this august House - because we are making an amendment - that 20 percentage of the amount in question should be paid as compensation to the complainant. It is stated here – not to be deposited in the court. It is also stated here to pay to the complainant.

Regarding the number of cases involving cheques, many of the hon. Members have suggested that it may amount to five million or so and the number of transactions may also increase. Did anybody spend some time to verify in how many cases involving cheques, in a layman's language, acquittals have taken place? The number of acquittals have to be taken into consideration. This is a very important Bill. I may be permitted to disagree with some of my hon. friends who have told in this House that this is a very simple Bill. This Bill should have been examined by the concerned Standing Committee of Parliament.

If this Bill is enacted as it is, we will be opening more doors to the poor people to commit suicide. The number of cases of suicides would increase. We all know that some people would come; they sell; they engage in some transactions; and they ask us to sign a cheque. Happily, a housewife or a common man would sign a cheque; they put it in a bank. When they deposit in a bank, the amount would not be what is intended to be deposited but it is something higher than what is intended to be deposited.

So, only when it is taking the evidence, the Court can come to the conclusion whether the cheque was issued as a blank cheque or whether there was any manipulation. … (*Interruptions*) I want only one more minute. There is ample time.

There should be a fair trial, a just trial. I can agree with the Minister if the law intends to enact that 20 per cent of the sum in question should be deposited only at the time of filing an appeal. After the conviction if the accused is filing an appeal, then depositing 20 per cent of the sum is all right. But, when the trial is beginning or at the stage of summary trial, if you ask the person to deposit 20 per cent and pay it as a compensation to the complainant, that is not correct.

What happens if the accused gets acquitted? He is not convicted; she is not convicted. He is only put in the array of being accused. This particular person --- whether a male or a female or a transgender – who is an accused, has to run after the complainant. What happens if the complainant does not come to the Court? He has got the money. He may fly. Many people know the art of leaving India. My humble submission is that this Bill is for the money-lenders, by the money-lenders and of the money-lenders. I may be permitted to strongly oppose the introduction of the Bill also. I oppose the Bill *in toto.*

श्री गणेश सिंह (सतना) : उपाध्यक्ष महोदय, आपने मुझे परक्राम्य लिखत (संशोधन) विधेयक, 2017 पर बोलने की अनुमति दी है, इसके लिए मैं आपका धन्यवाद करता हूँ। मैं सबसे पहले मंत्री जी को धन्यवाद करना चाहूंगा कि देश में एक बहुत बड़ी समस्या देखने में आई है, वह चैक बाउंस की समस्या है। इसमें अभी तक जो कानूनी प्रावधान था, वह निश्चित तौर पर कारगर तो था, किंतु अपील में जाने के बाद बहुत लंबा समय लगने के कारण, पीड़ित को इसका लाभ नहीं मिल पाता है। इसमें दो छोटे-छोटे संशोधन लाए गए हैं। सन् 1881 के इस कानून में दो संशोधन आए हैं, जिसमें धारा 143 (क) का एक प्रावधान हुआ है। दूसरा, धारा 148 का प्रावधान है। इसमें सबसे महत्वपूर्ण विषय यह है कि जो न्यायालय के निर्णय होते थे, उन निर्णयों में जिसके पक्ष में निर्णय होता था, वह लंबे समय तक इंतजार करता था कि न्यायालय ने जो आदेश दिया है, उसका हमको अधिकार मिल जाएगा, हमको लाभ मिलेगा। लेकिन अपीलकर्त्ता अगली अदालत में जा कर उसको लिंगर-ऑन करता था। पूरे देश में ऐसे लगभग बीस लाख केस पेंडिंग हैं, जो पांच साल से ऊपर के हो गए हैं। मंत्रालय को, माननीय मंत्री जी को और हमारी सरकार को इस संबंध में लगातार लोगों के पत्र मिलते थे, शिकायतें मिलती थीं। कंपनी के लोग आते थे और वे कहते थे कि इसमें कुछ कारगर प्रावधान किए जाएं ताकि समय पर हम लोगों को इसका लाभ मिल सके। इसी के चलते इसमें जो नेगोशिएबल इस्ट्रूमेंट संशोधन बिल, 2017 का है, जो 02 जनवरी, 2018 को संसद में पेश हुआ था, यह सन् 1881 के कानून में संशोधन करने का प्रयास करता है। यह एक्ट प्राइमरी बिल ऑफ एक्सचेंज और चैक्स की परिभाषा प्रस्तुत करता है। इसके अतिरिक्त चैक बाउंस होने और ऐसी ही दूसरी नैगोशिएबल इंस्ट्रूमेंट्स की धारा का उल्लंघन होने पर सजा भी निर्दिष्ट करता है। अंतरिम मुआवजा बिल एक प्रावधान को शामिल करता है, इसके अंतर्गत चैक बाउंसिंग से संबंधित अपराध पर विचार करने वाले न्यायालय को अनुमति दी गई है कि चैककर्त्ता द्वारा शिकायतकर्त्ता को अंतरिम मुआवजा देने का निर्देश दे। यह अंतरिम मुआवजा कुछ विशिष्ट स्थितियों में दिया जा सकता है। इसमें वह स्थिति भी शामिल है कि जब चैक कर्त्ता ने आरोप से इंकार किया हो। यह अंतरिम मुआवजा चैक 20 प्रतिशत की राशि से अधिक नहीं होगा। निचली अदालत जिस तारीख

को मुआवजा देने का आदेश देगी, उस तारीख के 60 दिनों के भीतर इसे चैककर्त्ता को चुकाना होगा। अपील की स्थिति में यह बिल एक प्रावधान और करता है। इस प्रावधान में निर्दिष्ट किया गया है कि अगर चैक बाउंसिंग मामले में अपराधी ठहराया गया चैककर्त्ता अपील करता है तो अपीलीय न्यायालय उसे अपराध सिद्धि के दौरान निचली अदालत द्वारा निर्देशित जुर्माने या मुआवज़े की कम से कम 20 प्रतिशत राशि जमा करने का निर्देश दे सकता है।

यह राशि उस अंतरिम मुआवजे के अतिरिक्त होगी, जो चैककर्ता ने निचली अदालत में मुकदमे के दौरान चुकायी थी। अंतरिम मुआवजा लौटाना - इसमें यह प्रावधान किया गया है कि अगर चैककर्ता दोषमुक्त हो जाता है तो न्यायालय शिकायतकर्ता को निर्देश दे सकता है कि वह ब्याज के साथ अंतरिम मुआवजा राशि न्यायालय के आदेश के सात दिन के अंदर चुकाए। इस एक्ट में इस संशोधन की बहुत जरूरत थी और इस पर हमारी सरकार आज सदन में चर्चा करा रही है। मैं एक उदाहरण बताना चाहता हूँ। यह विषय निश्चित तौर पर बहुत गंभीर हो गया है। अभी हमारे एक साथी कह रहे थे कि डॉ. मनमोहन सिंह जी के द्वारा दिया गया चैक बाउंस हो गया। अब जब इतने बड़े नाम के साथ इस बात को जोड़ा जा सकता है तो सहज रूप से इसे समझा जा सकता है। इसके कई कारण हैं। कुछ लोग तो जानबूझकर ऐसा करते हैं, कुछ की ऐसी मजबूरियाँ हो सकती हैं और कुछ के फेल होने के चांस भी होते हैं। यह बात सही है कि यह कानूनन अपराध है। अगर कोई क्षमता से अधिक व्यापार करता है या क्षमता से ज्यादा लेन-देन करता है और समय पर पैसा नहीं लौटाता है तो निश्चित तौर पर वह चैक का सहारा लेता है। चैक के सहारे के माध्यम से अगर वह समय पर भुगतान नहीं करता है तो एक तो उसे सामाजिक नुकसान की क्षति उठानी पड़ती है और दूसरा, यह कानूनन अपराध भी है। इस प्रावधान की जरूरत थी।

मैं माननीय मंत्री जी को धन्यवाद देना चाहता हूँ कि वे बहुत अच्छा विधेयक लेकर आये हैं और यह विधेयक लोगों को बहुत राहत देने का काम करेगा। मैं इसका समर्थन करते हुए अपनी बात समाप्त करता हूँ। धन्यवाद।

श्री शरद त्रिपाठी (संत कबीर नगर) : महोदय, आपने मुझे बोलने का मौका दिया, इसके लिए आपका धन्यवाद। आज बाल गंगाधर तिलक और पंडित चन्द्रशेखर आजाद जी का जन्म दिवस भी है। मैं उन्हें अपने श्रद्धा सुमन अर्पित करता हूँ।

महोदय, आज जो यह बिल लाया गया है, इसकी बहुत दिनों से आवश्यकता महसूस की जा रही थी। हमारे प्रधान मंत्री जी द्वारा डिजिटल इंडिया को बढ़ावा दिया गया है और अगर नियमत: डिजिटल इंडिया के अंतर्गत कार्य किया जाये तो प्राय: अब चैक की स्थिति ही नहीं आयेगी। कुछ ऐसे संस्थान हैं, जो चैक के माध्यम से अभी भी कार्य कर रहे हैं। चैक बाउंस होने की स्थिति में प्राय: अब तक जो अपील होती थी, उस अपील के आधार पर जो भी प्राप्तकर्ता था और जो अपील करता था, उसको बार-बार परेशानी का सामना करना पड़ता था। यह विधेयक ऐसे लोगों के जख्मों पर मरहम लगाने का काम करेगा। चैक लिखने वाले के खाते में पर्याप्त पैसा न होने के कारण या अन्य कारणों से चैक बिना भुगतान के लौट जाते हैं, तो छोटी या मझोली इकाइयों को लंबित अवधि में बहुत परेशानी उठानी पड़ती है और उनके कारोबार को बहुत नुकसान पहुँचता है। इस बारे में सर्व साधारण और व्यावसायिक समुदाय से मिले सुझावों के आधार पर यह बिल हमारे माननीय मंत्री जी लाये हैं। परक्राम्य लिखत अधिनियम, 1881 में संशोधन कराकर यह विधेयक पीड़ित पक्ष के लिए मुकदमे और अपील दोनों चरणों में अंतरिम क्षतिपूर्ति का प्रावधान कर रहा है। सरकार के समक्ष अक्सर यह शिकायत आती थी कि बेईमान किस्म के लोग भुगतान में विलंब करने के लिए चैक बाउंस करवाते हैं या अन्य तरह के हथकंडे अपनाते हैं। इस बिल के आ जाने से अब पीड़ित पक्ष को तत्काल न्याय भी मिलेगा और चैक बाउंस होने पर पीड़ित पक्ष को अपना पैसा हासिल करने के लिए अदालतों में बहुत अधिक धन और समय व्यय नहीं करना पड़ेगा। मैं इस विधेयक का समर्थन करता हूँ। बहुत-बहुत धन्यवाद।

श्री भैंरो प्रसाद मिश्र (बांदा) : महोदय, आपने मुझे बोलने का मौका दिया, इसके लिए आपका धन्यवाद।

मैं सदन में प्रस्तुत परक्राम्य लिखत (संशोधन) विधेयक, 2017 का समर्थन करता हूँ। इससे चैकों की विश्वसनीयता में वृद्धि होगी। इस बिल में अंतरिम मुआवजे के रूप में 20 परसेंट राशि पहले देने का प्रावधान किया गया है। पहले मुकदमों में बहुत समय लगता था। ये दीवानी जैसे मामले होते हैं और इनमें बहुत समय लगता है। इस बिल के आने से शिकायतकर्ता को राहत मिलेगी। इस बिल से उसे यह लाभ होगा कि 20 परसेंट राशि उसके खाते में पहले जमा हो जायेगी। इससे उसको कम से कम कुछ राहत महसूस होगी और जब फैसला होगा तो उसे पूरी रकम मिलेगी।

महोदय, इस बिल में ब्याज सहित पैसा लौटाने का प्रावधान किया गया है। जब वह दोषमुक्त हो जायेगा तो उसे ब्याज सहित पैसा लौटाया जायेगा। इसमें बैंक के ब्याज का प्रावधान किया गया है। यह प्रावधान बहुत ही अच्छा है। इसमें अपील पर ही शिकायतकर्ता को 20 परसेंट की राशि मिल जायेगी, इससे भी उसकी गंभीरता बढ़ेगी। मैं सिर्फ एक बात कहकर अपनी बात को विराम देता हूँ।

महोदय, मैं माननीय मंत्री जी से यह कहना चाहता हूं कि इसमें बैंकों को यह निर्देश होना चाहिए कि जो आदमी जब बैंक में खाता खोलता है, उस पत्र में उस बैंक के प्रावधान रहते हैं तो जिसका खाता हो, उसे वह जरूर ध्यान दिलाने का काम करे कि आपका चेक आया है। इससे ऐसे छोटे-छोटे मामलों में, जिसमें चेक बाउंस होते हैं, उसमें रुकावट आएगी। इसलिए इस पर जरूर ध्यान दिया जाना चाहिए कि जिसका खाता है, उसे बैंक कम से कम एक बार या दो बार यह कहे कि आपका चेक लौट आया है।

SHRI ANANDRAO ADSUL (AMRAVATI): Hon. Deputy Speaker, Sir, I stand to support the Negotiable Instruments (Amendment) Bill, 2017.

Sir, as I am connected to the banking industry for the last more than 40 years, I know about the problem of dishonoured cheques. The Amendment brought by the Minister of State for Finance is a very valid measure and it definitely supports not only the banking industry but all others concerned too.

Sir, cheques and Bills of Exchange are there. The documents are called negotiable instruments. There is understanding between two parties or between banks and borrowers. As per that understanding, they have to make their payments in time. If their cheques bounce and there is a payment default as a result of that, definitely it is a criminal offence. So, unless the defaulters are penalised, transactions between two parties or between banks and borrowers would not take place properly. There is a provision in this Bill to ensure that.

There are two types of defaulters particularly in the case of banks. One is of an honest person who is unable to repay his loan within time because of reasons beyond his power. The other is of a wilful defaulter who is a cheater and who does not want to pay back his loan. We have so many examples of wilful defaulters in front of us in the country now and I will not go into those details. If no action is taken against such wilful defaulters and no penalty is charged from them, they will forever remain wilful defaulters. As a result, the parties involved and the banks would suffer. There are legal transactions and there also cheques bounce. There is a provision in court which says that if a

cheque bounces and a borrower defaults on his payment, he has to pay 20 per cent of that cheque amount in the bank within a period of sixty days. Sometimes the party goes to appellate court. In appellate court there is a provision that the appeal would be taken into consideration only after payment of 20 per cent amount of the cheque by the borrower.

Sometimes, it happens that the party that is a drawer justifies why his cheque was bounced and the appellate court considers this. In this case, the appellate court may direct the payee to give the refund of 20 per cent amount which he deposited in the bank along with interest. I do not agree to this provision. It is because there is an agreement between the borrower and the bank. If he is not repaying his loan in time, if three instalments are not recovered, that account is treated as an NPA account and it is the loss for the bank. The bank has to make the provision of that total amount out of its profit. Sometimes, in case of a small bank if there are so many defaults, the bank goes into loss. That is why it is to be taken seriously. The hon. Minister has taken it seriously and suitably made the amendment. I welcome the amendment and I give sincere thanks to our hon. Minister of State for Finance. Thank you.

वित्त मंत्रालय में राज्य मंत्री (श्री शिव प्रताप शुक्ला): माननीय उपाध्यक्ष महोदय, हम लोगों के समक्ष इस विधेयक पर कुल मिलाकर 12 माननीय सदस्यों के अच्छे सुझाव आए हैं।

मान्यवर, मैंने पहले ही कहा था कि इस समय विभिन्न माननीय एवं आदरणीय सदस्यों ने जो अपनी बात कही, इसकी शुरुआत आदरणीय डॉ. शशि थरूर जी ने की। हमने इस बिल को इस नाते भी प्रस्तुत किया है जिससे जो लोग चेक देकर धोखा देने का काम करते हैं, उससे नुकसान तो उनका होता है जिनको चेक से राशि प्राप्त होनी होती है। हम इस आधार पर उसके चेक का जो 20 परसेंट रकम है, उसी समय जब अपीलीय न्यायालय में दाखिल करते हैं, तभी इसमें प्रावधान किया गया है कि उसे देंगे। कभी-कभी कुछ नोटोरियस लोग ऐसे होते हैं जिनकी चर्चा हुई हैं। वे नोटोरियस लोग फिर उसको अपील में ले जा जाते हैं ताकि लिंगर-ऑन होता रहे और लिंगर-ऑन होने की स्थिति में उनको इसका फायदा मिले। उसमें यह दिया है कि एक बार लोअर कोर्ट में जब उसका केस सबमिट हो जाता है तथा यह कहा जाता है कि इतनी राशि और चाहिए, जिसने चेक दिया है और जब उसका केस अपीलीय कोर्ट में चला जाएगा तो उस स्थिति में यह भी प्रावधान है कि उसको 20 परसेंट और राशि दी जाए, अगर वह लोअर कोर्ट के निर्णय से असंतुष्ट है। अगर वह कहता है कि वह लोअर कोर्ट के निर्णय से संतुष्ट नहीं है और वह इसका अपील कर देता है, उसको लगता है कि कहीं न कहीं उसको चेक का लाभ प्राप्त करना है, उसको धोखा देने का काम करता है। ऐसी स्थिति में यह व्यवस्था की गई है कि जो 20 परसेंट रकम है, उस रकम को भी वह कोर्ट में जमा करे ताकि अगर कहीं ऐसी स्थिति आए जिसमें लगता है कि उसकी काफी क्षति हुई है, जिसको चेक जारी किया गया था तो वह 20 परसेंट और हो जाएगी।

मान्यवर, हमने इसका प्रावधान इस नाते भी किया है कि देश के सबॉर्डिनेट कोर्ट्स में, जिसकी चर्चा मैं पहले कर रहा था, इस समय चेक बाउंस के पूरे 16 लाख केसेस हैं, एक-दो नहीं, बल्कि 16 लाख केसेस हैं और ऐसे ही उच्च न्यायालय में भी इस प्रकार के 35 हजार केसेस लंबित हैं। जो बेचारे अपना चेक लेकर चलते हैं, वह बाउंस हो गया और यह विषय आया कि कभी-कभी उसके खाते में पैसे नहीं होते हैं, तो जब वह अपील में जाएगा और अपना पैसा जमा कर देगा, तब

वह अपील में जा सकता है। इस नाते उसका प्रावधान है कि अगर उसके खाते में पैसे नहीं है, तो भी मुझे लगता है कि यह चलेगा।

उसको हम 20 पर्सेंट बाद में देते हैं। इसे पेनाल्टी के रूप में लेते हैं और साथ ही साथ नियमत: जो इंट्रेस्ट होता है, उस इंट्रेस्ट को भी उसके साथ जोड़कर देना पड़ेगा।

मान्यवर, जहां पूरी रकम की बात आ रही थी, पूरे चेक के पैसे की बात आ रही थी, तो कोर्ट पर इसे डाल दिया गया कि अगर कोर्ट चाहे, तो उसे हंड्रेड परसेंट पेनाल्टी भी जमा करने को कह सकती है। यह अलग विषय है कि सरकार ने इसे इस नाते लाने का काम किया कि लोगों को इसका लाभ पहुंचे - इसमें कोई भी हो, चाहे बाहर का भी हो, इसकी आवश्यकता है। विशेषकर जो साहूकार होते हैं, उनके माध्यम से अगर लोगों को क्षति पहुंची है, तो उस पर भी हम संज्ञान लेते हैं। उसके बाद उस कार्य को पूरी तौर पर कर सकते हैं।

डॉ. शशि थरूर (तिरूवनन्तपुरम): लेकिन अगर अपराधी अदालत में नहीं गया, एब्सकांडर हो तो कैसे करेंगे?

श्री शिव प्रताप शुक्ला: अगर वह एब्सकांडर रहता है, उस समय नहीं दिया, तो भी कोर्ट में केस है। ऐसे तो यह क्रिमिनल केस हो जाएगा। यह भी वैसे क्रिमिनल केस माना जाता है। ऐसी स्थिति में जैसे अन्य क्रिमिनल केसेज के साथ व्यवहार किया जाता है, उस प्रकार का व्यवहार अदालत के बाद किया जाएगा। अगर वह कहीं नहीं आएगा और उससे कोई चेक प्राप्त करता है और वह उसे भुगतान नहीं करेगा, तो उस स्थिति में कुछ नहीं किया जा सकता है, जब तक कि वह न दे। इसकी मूल भावना है कि हम भारत के न्यायालयों पर विश्वास करते हैं। भारत के न्यायालय ने बहुत साफ शब्दों में इस बात को कहा कि आप यह कीजिए और समय-समय पर इस पर निर्णय भी दिए हैं। इसी नाते मैंने कहा कि ये 1-2 नहीं, बल्कि 16 लाख केसेज ऐसे हैं। स्वाभाविक है कि जब चेक आया है और चेक बाउंस हुआ है, तभी यह हुआ है। अगर इस पर विश्वास करके पहले ही आपसी निगोसिएशन कर लेते, उस निगोसिएशन के आधार पर होता, तो हम लोगों को इतना कष्ट नहीं उठाना पड़ता। हम लोग यह सोच रहे हैं कि किसी भी स्थिति में जो चेक बाउंस हुआ है, जिसको

चेक से पैसे प्राप्त करने हैं, वह होना ही चाहिए। मैं माननीय थरूर साहब के साथ अन्य सभी सदस्यों को धन्यवाद दूंगा कि उन्होंने इस पर सकारात्मक बहस की है, सुझाव भी दिए हैं और हम उस सुझाव को पूरी तौर पर मानकर, यह प्रयत्न करेंगे कि अगर कोई ऐसी स्थिति हुई, क्योंकि समय-समय पर इसमें परिवर्तन होता रहा है। आज यह सबसे महत्वपूर्ण परिवर्तन है। इस नाते मैं चाहूंगा कि सभी माननीय सदस्यगण उन लोगों की पीड़ा को समझें, जिनके चेक बाउंस हो जाते हैं। मैं सबसे इस बात के लिए निवेदन करूंगा कि इसको सर्वसहमति से पास करने का कष्ट करें।

HON. DEPUTY SPEAKER: The question is:

> "That the Bill further to amend the Negotiable Instruments Act, 1881, be taken into consideration."

The motion was adopted.

HON. DEPUTY SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

Clause 2 Insertion of new section 143A Power to direct interim compensation

HON. DEPUTY SPEAKER: Shri N.K. Premachandran – not present; Prof. Saugata Roy, are you moving your amendments?

PROF. SAUGATA ROY (DUM DUM): Sir, I am moving my amendments.

Page 2, line 2, --

for "twenty"

substitute "twenty-five". (6)

Page 2, line 4, --

for “sixty”

substitute “forty-five”. (9)

Page 2, line 5, --

for “thirty”

substitute “twenty”. (11)

I would also like to say something. This is the introduction of a new concept of interim compensation.

If the cheque is ultimately honoured, the money will be refunded to the person.

What is the compensation? It shall not exceed 20 per cent of the amount of the cheque. … (*Interruptions*)

HON. DEPUTY SPEAKER: I do not want any comments. Let him speak. The Minister will reply to him.

PROF. SAUGATA ROY : I have proposed that this should be 25 per cent.

It is said that the compensation shall be paid within 60 days from the date of the order. I have proposed that it should be 45 days. For “Within such period not exceeding 30 days” I have proposed that it should be made 20 days.

Cheque dishonouring is a big problem and the Minister has brought a Bill to stop this practice and to be fair to people whose cheques are being dishonoured. So, as a matter of principle I have nothing to speak.… (*Interruptions*)

HON. DEPUTY SPEAKER: All right.

PROF. SAUGATA ROY: Why are you being so stingy! We are in no hurry to pass Bills today. Sir, let me make another statement. Please do not be impatient. Sir, you have always been patient.

All I am saying is, the banking system is in doldrums in this country. The total NPA is amounting to Rs.9 lakh crore and the Reserve Bank has ordered prompt corrective action. Many banks are being prevented from giving loans. You will be surprised that a bank like Dena Bank has been asked not to … (*Interruptions*) How is this irrelevant? Dena Bank has been asked not to lend any money. Due to this new IBC Code people are being given haircuts to the extent of 80 per cent. … (*Interruptions*)

Sir, I have just one point to make. Shri Nishikant Dubey and Shri Udasi have become the shouting brigades of the BJP. They have been instructed to shout whenever any criticism… (*Interruptions*)

HON. DEPUTY SPEAKER: I shall now put amendment nos. 6, 9 and 11 to clause 2, moved by Prof. Saugata Roy, to the vote of the House.

The amendments were put and negatived.

HON. DEPUTY SPEAKER: Shri Adhir Ranjan Chowdhury – Not present.

Dr. A. Sampath, are you moving amendment nos. 18 and 19?

DR. A. SAMPATH (ATTINGAL): Yes, Sir, I beg to move:

Page 2, lines 11,-

for “sixty”

substitute “thirty”. (18)

Page 2, *after* line 18,-

insert "(7) Sub-sections (1) to (6) shall be applicable for commercial transactions only, that is, if the cheque is issued against valid invoices and bills and where the consideration in question is for transfer of money from one bank to another bank." (19)

Sir, I may be permitted to move the amendments which I have already submitted for the consideration of the House. I may also seek a clarification from the Minister. I hope my learned friends will not disturb me. You may protect me. … (*Interruptions*)

HON. DEPUTY SPEAKER: Please, let there be order in the House.

DR. A. SAMPATH : We are very good friends. The Minister may be able to give the clarification so, I can clear my doubts also.

The Bill intends to pay the compensation to the complainant. The definition of compensation is very precarious. If the accused is acquitted, within 60 days from the date of the acquittal the complainant has to pay back that amount with the interest as fixed by the RBI to the accused. If the complainant is no more or if he is refusing… (*Interruptions*) I specifically mean the complainant. Now, 20 per cent of the amount is with the complainant. My argument is that if the complainant has manipulated the instrument.

The amount has been manipulated. Sometimes, it may be a blank cheque. You can add zeros. … (*Interruptions*) Meghwal Ji, let me finish. All this may happen. If the complainant has left the nation; if the complainant is no more; and if the complainant is refusing, how will that amount be repaid to the

poor accused? In the eyes of law, he has been put as an accused and not as a convicted or criminal. Here, till the trial is completed, we cannot say that he is a convict. If one person has signed a cheque, that does not mean that he has executed *suo motu* his death warrant. It is just like that.

The courts have freedom and have their own prerogative. Even now, during the appeal stage, many High Courts also insist that you deposit 20 per cent of the amount in question. That is put in the court and not in the hands of the complainant. It means that one party is at the mercy of another party. One party is not put to the mercy of the court. One party is left to the mercy of another party. It will not be level playing. You can say that. But, this is happening in our country. … (*Interruptions*) The hon. Minister can very well tell us the number of cases in which acquittals have been made. The appointment of judicial officers is our duty. That is not the duty of the common people. Just because the vacancies are yet to be filled up, you are pushing and pulling everyone and asking them to pay. It is just like a penalty, fine and convicting a person. There are quite a lot of cases pending. So, this will affect the cases which are already pending in the courts of law. … (*Interruptions*)

HON. DEPUTY SPEAKER: Shri Shivkumar Udasi, please sit.

DR. A. SAMPATH : The accused may not be convicted. … (*Interruptions*)

HON. DEPUTY SPEAKER: You address the Chair. When you are moving amendment, generally, we would not give much time, but since you want to explain it, I am giving you time. But, do not drag it. You have already spoken on the Bill.

DR. A. SAMPATH: Why I am begging for your mercy is not because for me. I am neither an accused nor a complainant.

HON. DEPUTY SPEAKER: Then, do not do it.

DR. A. SAMPATH : I am only expressing the voice of the people. The rich people know how to fight a case. They will get very good lawyers. They know how to manage the law, if not manipulate. Only the poor people are at the doorsteps of the court. They do not have access to judicial officers. They do not get advocates and they are languishing.

HON. DEPUTY SPEAKER: Hon. Minister, do you want to say something?

श्री शिव प्रताप शुक्ला: माननीय उपाध्यक्ष जी, अभी माननीय सदस्य ने जो कहा है, मैं उसका जवाब पहले भी दे चुका हूं कि वह भुगतान उसका करेगा। रिजर्व बैंक ऑफ इंडिया द्वारा प्रकाशित तथा वित्तीय वर्ष के आरंभ में निश्चित रूप से कर देगा। अगर कोई कोर्ट में जाएगा ही नहीं, हमें और किसी को नहीं पता है कि उसका चैक बाउंस हुआ है या नहीं, क्या लेन-देन था ऐसी स्थिति में बिना सबार्डिनेट कोर्ट में गए उस पर कुछ किया नहीं जा सकता है।

HON. DEPUTY SPEAKER: I shall now put amendment nos. 18 and 19 to Clause 2 moved by Dr. A. Sampath to the vote of the House.

The amendments were put and negatived.

HON. DEPUTY SPEAKER: The question is:

"That clause 2 stand part of the Bill".

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3 Insertion of new Section 148
Power of Appellate Court to order
payment pending appeal against conviction

HON. DEPUTY SPEAKER: Prof. Saugata Roy, are you moving amendment nos. 13, 15 and 17?

… (*Interruptions*)

HON. DEPUTY SPEAKER: I do not want any comments from you. If you want, you can come, sit and conduct the proceedings. I am not in a position to run the House as Members from both the sides keep on speaking. It is very embarrassing.

PROF. SAUGATA ROY: Yes, Sir, I rise to move:

Page 2, line 23,-
for "twenty"
substitute "twenty-five". (13)

Page 2, line 27,-
for "sixty"
substitute "forty-five". (15)

Page 2, line 28,-
for "thirty"
substitute "twenty". (17)

HON. DEPUTY SPEAKER: I shall now put amendment nos. 13, 15 and 17 to Clause 3 moved by Prof. Saugata Roy to the vote of the House.

The amendments were put and negatived.

HON. DEPUTY SPEAKER: Shri N.K. Premachandran – Not present.

The question is:

"That Clause 3 stand part of the Bill".

The motion was adopted.

Clause 3 was added to the Bill.

Clause 1 Short Title and Commencement

HON. DEPUTY SPEAKER: Hon. Minister, you may move the Government Amendment no.2.

संशोधन किया गया:

पृष्ठ 1, पंक्ति 3 में,

"2017" के स्थान पर

"2018" प्रतिस्थापित किया जाए। (2)

(श्री शिव प्रताप शुक्ला)

HON. DEPUTY SPEAKER: Shri Shashi Tharoor, are you moving amendment No.3 ?

DR. SHASHI THAROOR : I am not moving.

HON. DEPUTY SPEAKER: The question is:

"Clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

संशोधन किया गया :

पृष्ठ 1, पंक्ति 1 में,
"अड़सठवें**"** के स्थान पर
"उनहत्तरवें**"** प्रतिस्थापित किया जाए। (1)

(श्री शिव प्रताप शुक्ला)

HON. DEPUTY SPEAKER: The question is:

"The Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Long Title was added to the Bill.

श्री शिव प्रताप शुक्ला: मैं प्रस्ताव करता हूं**:**

"कि निगोशिएबल इंस्ट्रूमेंट्स (अमेंडमेंट) बिल संशोधित रूप में पारित किया जाए।"

HON. DEPUTY SPEAKER: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

---

15 52 hrs

NATIONAL COUNCIL FOR TEACHER EDUCATION (AMENDMENT) BILL, 2017

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI PRAKASH JAVADEKAR): Sir, I rise to move:

> "That the Bill further to amend the National Council for Teacher Education Act, 1993, be taken into consideration."

सर, मैं इसकी पृष्ठभूमि बताना चाहता हूं। बीए-बीएड या बीकाम-बीएड या बीएससी-बीएड, बीएड डिप्लोमा इन एजुकेशन है। बीएड, डीएड, बीपीएड, एमएड, एमपीएड आदि ऐसे बहुत से कोर्सेज हैं, जो नेशनल काउंसिल ऑफ टीचर्स एजुकेशन द्वारा संचालित होते हैं, रेगुलेट होते हैं। मैं वर्ष 2016 में जब इस विभाग का मंत्री बना तो मुझे एक फीडबैक मिला कि कुछ जगहों की मान्यता नहीं है, वहां से स्टूडेंट्स पास हुए हैं और ऐसे स्टूडेंट्स को सफर करना पड़ रहा है। मैंने इस विषय पर बैठक की और 3 अगस्त, 2016 को मैंने इंस्ट्रक्शन दिए कि सभी संस्थानों को एक बार सूचित करें कि जिन्होंने मान्यता नहीं ली है, वे तुरन्त मान्यता ले लें, फिर यह काम शुरू हुआ। इसमें बीस स्टेट यूनिवर्सिटीज, सेंट्रल यूनिवर्सिटीज और एनसीटीई, जो केन्द्र की ही संस्था है, इस प्रकार से केन्द्र की और राज्य सरकार की जो ऑफिशियल संस्थाएं हैं, यूनिवर्सिटीज हैं, उन्होंने कोर्सेज शुरू किए। किसी ने 2011 में किया, किसी ने 2012 में किया तो जब हमने कहा कि 2015 से लोगों ने एप्लीकेशन्स दे दी हैं और उनकी मान्यता हो गई, लेकिन जो बीच के दो-चार साल रहे और कुछ लोगों का ज्यादा समय था, वर्ष 1993 में कानून बना, उससे पहले से कोर्सेज चल रहे थे, ऐसे भी दो केसेज थे, ऐसे संस्थानों के स्टूडेंट्स को ऑफिशियल मान्यता नहीं थी। जिसने बीएड किया, उसको बीएड की मान्यता नही थी तो उसे दिक्कत आती थी। कहीं-कहीं पर छात्रों के आन्दोलन होने लगे थे। हमने छात्रों को आश्वासन दिया कि आपको कुछ भुगतना नहीं होगा, जिन्होंने समय पर एप्लीकेशन नहीं दिया, हम उनको रिस्पांसिबल बनाएंगे, रिस्पांसिबिल्टी फिक्स करेंगे और छात्रों को

नुकसान नहीं होने देंगे। इसलिए जिन्होंने कोर्स पूरा किया है, जिन्होंने परीक्षा पास की है और जिनका विश्वविद्यालय सरकारी है - चाहे सेंट्रल यूनिवर्सिटी हो या स्टेट यूनिवर्सिटी हो, कोई प्राइवेट संस्था इसमें नहीं है, ऐसे जो भी संस्थान हैं, उनमें जो बैकलॉग हुआ, उन कोर्सेज को और उस पीरियड को पोस्ट फैक्टो मान्यता देने के लिए यह बिल लाया गया है। यह बिल छात्रों के हित में है, शिक्षा के हित में है, जो एक एनोमली रही थी, वह हट जाएगी। इसके लिए यह बिल लाया गया है। अब चर्चा में अगर कोई सुझाव आएंगे तो मैं उनका भी स्वागत करूंगा।

HON. DEPUTY SPEAKER: Motion moved:

> "That the Bill further to amend the National Council for Teacher Education Act, 1993, be taken into consideration."

What about the private institutions? Are you going to help those students who studied there?

SHRI PRAKASH JAVADEKAR: In a different exercise, we appeal to all the Institutes, including the private ones, that if there is anyone who has not got recognition and is carrying out the courses, they should inform us but there is no such instance. Therefore, these are only 20 cases and we are giving that power to the Government by bringing this Bill here.

श्री दीपेन्द्र सिंह हुड्डा (रोहतक): माननीय उपाध्यक्ष महोदय, जैसे अभी मंत्री जी ने बताया है, मैं भी यह मानता हूं कि यह बिल बहुत स्वागत योग्य है। हम इसका समर्थन करते हैं क्योंकि इसमें जो मुख्य मुद्दा है, वह उन छात्रों के भविष्य से जुड़ा हुआ है जिन्होंने ऐसी संस्थाओं से अपने कोर्सेज किये हैं और यूजीसी की गाइडलाइन्स के आधार पर विभिन्न विश्वविद्यालयों ने इन कोर्सेज को स्थापित किया था, लेकिन जो एन.सी.टी. है, उनसे एप्रूवल नहीं मिला था। इस संदर्भ में मैं कुछ और सुझाव देना चाहूंगा, लेकिन उसके पहले संस्था को लेकर सुझाव देना चाहता हूं।

15 57 hrs (Dr. Ratna De (Nag) *in the Chair*)

हरियाणा में महर्षि दयानन्द यूनिवर्सिटी, रोहतक है। मेरा मंत्री जी से निवेदन है कि आप इस यूनिवर्सिटी को भी 20 संस्थाओं में शामिल करें। मैं उस विश्वविद्यालय के बारे में भी कुछ बातें रखना चाहूंगा जिससे यह पता चले कि कितना महत्वपूर्ण बिल आप लेकर आए हैं और हम आपको क्यों इतना धन्यवाद कर रहे हैं। महर्षि दयानन्द यूनिवर्सिटी, रोहतक ने एम.ए. (फिजीकल एजुकेशन) यू.जी.सी. गाइडलाइन्स के आधार पर एक कोर्स शुरू किया। उस कोर्स के शुरू करने के बाद जब नेशनल काउंसिल ऑफ टीचर्स एजुकेशन का गठन हुआ और कुछ कोर्सेज के नाम अलग किये गये तो एम.ए. (फिजीकल एजुकेशन) का नाम एम.पी.एड., बी.पी.एड. करके उसका नोमेनक्लेचर बदल दिया गया। यह 2001 की बात है। उसके बाद 2007 से उन कोर्सेज को मान्यता दिलवाने के लिए लगातार प्रयत्न किये जा रहे थे।

जब हरियाणा में कांग्रेस पार्टी की सरकार थी, कुछ प्रयत्न उस समय हुए, कुछ प्रयत्न हरियाणा में जो मौजूदा सरकार है, उन्होंने भी किये। लेकिन उनको मान्यता नहीं मिल रही थी। इनका 50 का इनटेक है और यह बी.पी.एड में भी है और एम.पी.एड. में भी है। महर्षि दयानन्द यूनिवर्सिटी से हर वर्ष ये बच्चे ग्रेजुएट होकर निकल रहे हैं। मगर मान्यता न मिलने की वजह से इन सभी छात्र-छात्राओं को बड़ी कठिनाई आ रही थी। संदर्भ यह भी है कि यह इतनी बड़ी एनॉमली थी और जैसा कि मंत्री जी जानते हैं कि फिजीकल एजुकेशन के ये जो सारे टीचर्स महर्षि दयानन्द यूनिवर्सिटी से निकल रहे हैं, इनकी उपलब्धि भी देश में किसी से कम नहीं है।

पदक तालिका में अगर हम हरियाणा का आकलन करें तो उसमें आपने अभी देखा होगा। वर्ष 2012 के कॉमन वैल्थ गेम्स की मैं यहां पर बात करूं, 39 गोल्ड मेडल देश में आए जिनमें से 22 गोल्ड मेडल अकेले हरियाणा के आए। इस बार के ओलम्पिक में एक ही हमारा मेडल आया और वह भी साक्षी मलिक हमारे रोहतक से ही हैं। एक मेडल हरियाणा का ही आया। इससे पहले वाले ओलम्पिक में 6 मेडल देश में आए। 6 में से 4 अकेले हरियाणा प्रदेश के आए। इन मेडलों को प्राप्त करने में जो बच्चे यहां से निकले, उनका इसमें बड़ा योगदान था, मगर दुर्भाग्य था कि अभी तक उनकी डिग्री रिकॉगाइज नहीं हो पा रही थी। वह आज आपने एक सराहनीय कदम उठाया है। हम इसके लिए आपका धन्यवाद करते हैं। उसमें रोहतक यूनिवर्सिटी जरूर हो, इस बात के लिए आपने जो आश्वासन दिया है, इसके लिए मैं विशेष तौर पर आपका धन्यवाद करूंगा।

इसके साथ ही मैं एक-दो मांगें भी रखना चाहूंगा जो आपके विषय से संबंधित हैं। बात खेलों की चल रही थी तो मैं पहली मांग खेलों से संबंधित रखना चाहूंगा। मेरी मांग यह है कि हरियाणा के अंदर नेशनल स्पोर्ट्स यूनिवर्सिटी स्थापित करने की तरफ सरकार कदम उठाए। हरियाणा के खिलाड़ियों का जिस प्रकार से लगातार प्रदर्शन रहा है और मैं समझता हूं कि हरियाणा एक स्पोर्ट सुपर पॉवर के रूप में उभरकर आगे आया है। इसलिए एक नेशलन स्पोर्ट्स यूनिवर्सिटी नॉर्थ-ईस्ट में पहले ही भारत सरकार ने स्थापित की है। हम उसका स्वागत करते हैं, मगर एक नेशनल स्पोर्ट्स यूनिवर्सिटी हरियाणा में भी स्थापित की जाए और उत्तर-भारत का एक केन्द्र उभरकर आगे आए, ऐसी मैं मांग करता हूं। इसमें मंत्री जी कुछ ठोस आश्वासन देंगे, ऐसी हम उम्मीद करते हैं।

दूसरे, आपके मंत्रालय से जुड़ी हुई एक बात सामने आई है। इंस्टीट्यूट ऑफ एमिनेंस करके एक बात आई है कि 6 इंस्टीट्यूट्स का चयन किया गया है। उसको लेकर कुछ कंट्रोवर्सीज भी सामने आई हैं। देश ने देखा कि जियो इंस्टीट्यूट, जिसके बारे में अभी तक यह नहीं पता कि वह कहां पर है, कहीं पर स्थापित भी है या नहीं है।

16 00 hrs

उसके बारे में मीडिया में नीता अंबानी जी का केवल एक वक्तव्य है कि वह स्थापित किया जाएगा। ऐसे में उसको इंस्टीट्यूट ऑफ एमिनैंस का मोहर दे कर, आप भारत सरकार की तरफ से मदद पहुंचा रहे हैं। देश में उसकी काफी आलोचना हुई। इस आलोचना को देखते हुए मंत्री जी से यह मांग है कि महर्षि दयानंद यूनिवर्सिटी, रोहतक, जिसकी हम बात कर रहे हैं, जिसके कोर्स को आपने रेग्यूलराइज किया है, चौधरी चरण सिंह हिसार एग्रीकल्चर यूनिवर्सिटी हो या कुरूक्षेत्र यूनिवर्सिटी हो, हरियाणा में तीन बड़े विश्विद्यालय हैं, रिलायंस की जिओ यूनिवर्सिटी को छोड़कर क्योंकि आज तक वह यूनिवर्सिटी नहीं है, उस बारे में पता नहीं चल रहा है। मीडिया वाले उसे खोजने गए, लेकिन वह नहीं मिली, उसकी जगह अगर हमारे प्रदेश की एक सरकारी यूनिवर्सिटी को ले लिया जाए तो वह एक स्वागत योग्य कदम होगा, आपकी सराहना होगी। हम लोग भी उस कदम का स्वागत करेंगे और धन्यवाद करेंगे।

मैं टीचर ट्रेनिंग से संबंधित एक-दो बातें सुझाव के रूप में कहना चाहूंगा। हमारी शिक्षा प्रणाली में सबसे कमजोर कड़ी टीचर ट्रेनिंग है। टीचर एजुकेशन और टीचर से संबंधित एक स्टैंडर्ड देश में होना चाहिए। शिक्षा व्यवस्था में उसकी कमी सबसे कमजोर कड़ी है। उदाहरण के तौर पर, आज भी हमारे देश में आठ प्रतिशत एलिमेंट्री स्कूल्स ऐसे हैं, जिनमें एक टीचर है, जिनको वन टीचर स्कूल्स कहते हैं। इसके साथ-साथ हमारे देश में बड़ी संख्या में ऐसे स्कूल्स हैं, जहां छात्र और शिक्षक का अनुपात 80:1 है। जिन स्कूल्स में इस अनुपात से ज्यादा बच्चे होते हैं, वे पढ़ाई के मामले में अच्छे स्कूल्स नहीं माने जाते हैं। एक प्राइवेट एजेंसी ने आकलन किया है कि ऐसे स्कूल्स 20 प्रतिशत हैं। वर्ष 2012 में जो टेस्ट हुई थी, उसके अनुसार एक प्रतिशत टीटीई क्वालिफाइड टीचर्स हैं। जिस उद्देश्य को लेकर नेशनल काउंसिल ऑफ टीचर एजुकेशन का गठन किया गया था, हम उसकी अमेंडट बिल की बात कर रहे हैं। जिन आदर्शों को लेकर इस एक्ट को स्थापित किया गया था, उसमें सरकार बहुत ज्यादा कामयाब नहीं हो पाई है। मंत्री जी अपने जवाब में यह

जानकारी दें कि इसके लिए किस प्रकार के कदम उठाए जा रहे हैं? आप देश को यह जानकारी दीजिए।

सरकार बनने से पहले भारतीय जनता पार्टी ने अपने घोषणा-पत्र में वायदा किया था कि शिक्षा के क्षेत्र में जीडीपी का छ: प्रतिशत खर्च किया जाएगा। यह एक महत्वपूर्ण वायदा था। पूरी दुनिया में जितने विकसित देश हैं, वहां जीडीपी का पांच प्रतिशत शिक्षा के क्षेत्र में खर्च किया जाता है। हमारे ह्यूमन रिसोर्स और आने वाली पीढ़ियों को प्रभावित करता है। यह देखने में आया है कि पहले जीडीपी का जितना प्रतिशत शिक्षा के क्षेत्र में खर्च होता था, उससे कम खर्च हो रहा है। अब यह तीन प्रतिशत से भी कम हो गया है। पहले यह तीन प्रतिशत से ज्यादा था। आपके घोषणा पत्र में यह एक वायदा था और सही वायदा था। हम इसे सही वायदा मानते हैं लेकिन अगर साढ़ चार सालों में आपकी सरकार इसे पूरा नहीं कर पाई तो देश के लोग कहां जाएंगे, कल वे आपके वायदों पर विश्वास नहीं करेंगे। आप किस प्रकार उस तरफ जाएंगे?

जब से मंत्री जी आए हैं तब से कुछ सुधार के कदम उठाए गए हैं, हम उनका स्वागत भी करते हैं। एंट्रेंस टेस्ट की बात हो, तो उस समय मैंने खुले तौर पर आपके सुझाव का स्वागत किया था। मगर जो कमियां हैं, हम उन्हें बता रहे हैं।

इसी प्रकार से अचीवमेंट सर्वे है। टीचर ट्रेनिंग से जुड़ी हुई एक विडम्बना हमारे देश की है, जिसे हमें दूर करना है। विडम्बना यह है कि जो एजुकेशन के स्टैन्डर्ड्स हैं, जिनको लर्निंग आउटकम्स कहते हैं, उनमें बहुत अंतर है। बच्चे का कसूर नहीं है। अगर किसी बच्चे का जन्म दिल्ली में हुआ है या बिहार के किसी छोटे गांव में हुआ है।

किसी छोटे शहर से पढ़ा हुआ बच्चा और दिल्ली के टॉप स्कूल डीपीएस, आर.के. पुरम में पढ़ा हुआ बच्चा, जब दोनों 12वीं कक्षा के बाद स्कूल से निकलते हैं, तो दोनों की लर्निंग क्वालिटी में आप जमीन-आसमान का फर्क देखेंगे। मैं केवल शहर और गांव के स्कूल की बात नहीं कर रहा हूं। शहर के प्राइवेट स्कूल और शहर के सरकारी स्कूलों में भी यही स्थिति है। हमारे देश की स्थापना समाजवाद के अनमोल मूलमंत्र से हुई थी। देश की अगली पीढ़ी के प्रति हमारी जवाबदेही

होनी चाहिए कि उन्हें बराबरी की शिक्षा मिले, ताकि जीवन में आगे बढ़ने के लिए उनके पास एक जैसी ओपोरच्युनिटीज हों। मैं ऐसा नहीं कह रहा हूं कि यह मौजूदा सरकार की कमी है। मैं वर्ष 2010 में एचआरडी स्टैंडिंग कमेटी का सदस्य था, उस समय एक सुझाव आया था - There should be a mechanism to assess and accredit teacher education institutions. There should be a mechanism to assess and accredit not just teachers but also teacher education institutions. इस दिशा में क्या क़दम उठाए गए, मंत्री जी इस बारे में भी जानकारी दें।

आपने फ्लोर ऑफ दि हाउस एक और वायदा वर्ष 2015-2016 के बजट में किया था कि 180 करोड़ रुपये टीचर ट्रेनिंग के अंदर अगले पांच वर्षों में खर्च किये जाएंगे और उसके बाद पंडित मदन मोहन मालविया नेशनल मिशन ऑन टीचर्स एंड टीचिंग मिशन शुरू किया जाएगा और उसके लिए 900 करोड़ रुपये के बजट का वायदा किया गया था। इस मिशन के तहत 30 स्कूल आफ एजुकेशन, पांच सैंटर्स आफ एक्सिलेंस देश में स्थापित किए जाएंगे। हालांकि बनारस हिंदू यूनीवर्सिटी के काशी पीठ के अंदर इसकी शुरूआत हुई, लेकिन उसके बाद पता ही नहीं है कि यह योजना कहां तक पहुंची है। हमारा मानना है कि इसके बारे में मंत्री जी जरूर जानकारी देंगे।

महोदया, हम इस बिल के लिए मंत्री जी का धन्यवाद करते हैं। इस बिल में महार्षि दयानंद यूनीवर्सिटी, रोहतक के छात्रों को भी आपने शामिल किया। इसके लिए हम मंत्री जी का धन्यवाद करते हैं। हम मांग करते हैं कि हरियाणा के अंदर नेशनल स्पोर्ट्स यूनीवर्सिटी की स्थापना की जाए, क्योंकि हरियाणा के खिलाड़ी देश के लिए मेडल ला रहे हैं। इससे खिलाड़ियों को प्रोत्साहन मिलेगा।

महोदया, एक मांग और है कि रिलायंस जिओ, जिसे बिना यूनीवर्सिटी खोले ही इंस्टीट्यूट आफ एक्सीलेंस मिला है, उसके लिए हम मानते हैं कि हमारी जो रोहतक, हिसार, कुरुक्षेत्र यूनीवर्सिटीज हैं, इन्हें भी देखना चाहिए। जब रिलायंस यूनीवर्सिटी बनाएगी, उसके बाद आप उन्हें इंस्टीट्यूट आफ एक्सीलेंस दे दीजिएगा। इसके लिए अभी क्या जल्दी है? उनकी यूनीवर्सिटी बनने

में कई साल का समय लग जाएगा और उस समय की सरकार देखेगी कि उन्हें एक्सीलेंस देना है या नहीं। ऐसी यूनीवर्सिटी को देने की बजाय यदि आप हरियाणा की किसी यूनीवर्सिटी को इंस्टीट्यूट आफ एक्सीलेंस देंगे, तो मैं मानता हूं कि हरियाणा में लोग आपकी बहुत सराहना करेंगे। धन्यवाद।

श्री प्रह्लाद सिंह पटेल (दमोह) : माननीय सभापति महोदया, मैं राष्ट्रीय अध्यापक शिक्षा परिषद् (संशोधन) विधेयक, 2017 के समर्थन में बोलने के लिए खड़ा हुआ हूँ।

सबसे पहले मैं आदरणीय मंत्री श्री जावड़ेकर जी का अभिनन्दन करता हूँ। माननीय मोदी जी की सरकार के आने के बाद वे मंत्री बने हैं। शिक्षा के क्षेत्र में अनेक कमियाँ रही है, जो सदन के पटल पर अनेक माननीय सदस्यों के भाषण से साफ दिखती हैं। मैं जिस बिल के समर्थन में बोलने के लिए यहाँ पर खड़ा हुआ हूँ, उसके उद्देश्य से ही यह बात स्पष्ट हो जाती है कि उसके लक्ष्य क्या हैं। वैसे माननीय मंत्री जी ने उस उद्देश्य को सामने रखा है। बड़ी साफ बात थी कि जिन संस्थानों ने डिग्रियाँ दीं, चूँकि उनको मान्यता नहीं दी गयी थी, मान्यता देने में विलम्ब हुआ था, इस कारण से जिन लोगों ने ऐसे संस्थानों में पढ़ाई की और जब वे शिक्षक बनने लायक हो गये, लेकिन मान्यता न होने के कारण वे डिग्रीशून्य हो गए, तो मुझे लगता है कि यह सिर्फ एक व्यक्ति का नुकसान नहीं है, यह पूरे देश का भी नुकसान है।

इस बिल का समर्थन करने से पहले, मैं एक बात बड़ी जिम्मेदारी के साथ कहना चाहता हूँ कि सीखने के लिए सीखना और उसके बाद लोगों को सिखाने में फर्क है। हम लोग भी विश्वविद्यालय में पढ़े हैं। हम अच्छी डिग्री ले लेते हैं, पीएचडी भी कर लेते हैं, लेकिन शायद दूसरों को पढ़ा नहीं पाते हैं। यह हुनर है। वास्तव में जिसकी आवश्यकता है, क्या ऐसे संस्थानों के बारे में हमने कभी गंभीरता से विचार किया है? यदि हम देखें कि देश में कितने इंस्टीट्यूशंस हैं, जो टीचर बना सकते हैं? वेबसाइट पर मैं आँकड़े देख रहा था, लगभग 4,867 ऐसे संस्थान हैं, जहाँ बी.एड. की शिक्षा दी जाती है। इस संख्या को मैं अंतिम संख्या नहीं मानता हूँ क्योंकि इसके अलावा एम.पी.एड. होता है, बी.पी.एड. होता है। स्पोर्ट्स टीचर्स भी होते हैं, जो कॉलेजों में छात्रों को पढ़ाते हैं।

आपके माध्यम से, मैं एक और बात मंत्री जी के ध्यान में लाना चाहता हूँ। समय के साथ बहुत-से विषय बदलेंगे। खेल के क्षेत्र में फिजियोथेरेपिस्ट की बहुत आवश्यकता है। हम यह कहकर इसे नहीं टाल सकते हैं कि यह स्पोर्ट्स मिनिस्ट्री का मामला है या चिकित्सीय क्षेत्र का मामला है।

फिजियोथेरेपिस्ट का पद, एक ऐसा पद है, जिसकी जरूरत सारे सिस्टम को अपडेट रखने के लिए होगी।

मैं इस बिल के उद्देश्य से पूरी तरह से सहमत हूँ। जब यह संस्था वर्ष 1993 में बनी थी, तब संसद के समक्ष इससे संबंधित बिल लाया गया था। ऐसा नहीं है कि उस समय हमने तैयारियाँ नहीं कीं, इससे संबंधित बहुत-सी अच्छी बातें की गयी थीं। एनसीटीई के सुधार के बारे में, एक वर्ष में जो अच्छे फैसले हुए हैं, मैं उनके बारे में कुछ उल्लेख करना चाहता हूँ।

एनसीटीई की नयी रैंकिंग के लिए जो फ्रेमवर्क बनाया गया है, टीएचआर के नाम पर जो घोषणा की गयी है, मैं समझता हूँ कि यह मूल्यांकन की एक श्रेष्ठ पद्धति है। यह एक फ्रेमवर्क है, जिसमें हम उन संस्थाओं का मूल्यांकन कर सकते हैं कि वास्तव में वे काम कर रहे हैं या नहीं कर रहे हैं।

दूसरी बात यह है कि वास्तव में हम किनको शिक्षक बनाना चाहते हैं? जब शिक्षक प्रशिक्षकों की की बात होती है, तो इसमें टीचर्स को पढ़ाने वाले टीचर्स आते हैं। फिर अध्यापक और छात्र आते हैं। कोई व्यक्ति टीचर बन गया, लेकिन जब वह कोई कोर्स करने जाएगा, तो वह एक स्टूडेंट के नाते पढ़ेगा। तीसरी कैटेगरी सेवाकालीन शिक्षक की होती है। ऐसे शिक्षक टीचिंग कार्य कर रहे हैं, लेकिन उन्होंने बी.एड. नहीं किया है और वे पहले से नौकरी पर हैं। यह राज्यों का विषय है। कई बार ऐसे लोगों को टीचिंग कार्य के लिए ले लिया जाता है और उनसे कहा जाता है कि आप दो-तीन साल में बी.एड. कर लीजिए। लेकिन वे वर्षों तक न बी.एड. करते हैं, न एम.पी.एड. करते हैं। यदि उनके प्रमोशन की बात आती है, तो उनको पहले एम.पी.एड. करना पड़ेगा। यदि हाई स्कूल में पढ़ाने की बात आती है, तो उसमें भी काफी विवाद होते हैं।

अभी तीन दिन पहले, माननीय मंत्री जी ने सदन में कहा था कि पहले सभी टीचर्स अपनी ट्रेनिंग कम्प्लीट करें। उनको पहला मौका मिलेगा, दूसरा मौका मिलेगा और इसके बाद उनके पास कोई ऑप्शन नहीं रहेगा। बच्चों के पास तो ऑप्शन रहेगा, लेकिन टीचर्स के पास ऑप्शन नहीं रहेगा।

मैं सिर्फ इतना ही कहना चाहता हूँ कि जब हम इनकी कैटेगरी करते हैं, जब कभी हम समग्र रूप से शिक्षा का विकास करते हैं, तो एक होता है मानव संसाधन और दूसरा होता है इंफ्रास्ट्रक्चर, जिसके संबंध में एनसीटीई ने कहा है कि दिल्ली से इन पर नज़र रखी जाती है। लेकिन जो छात्र इस कोर्स में जाने वाला है, चाहे वह शिक्षक हो या स्टूडेंट हो, जब वह जाता है, तो उसके लिए भी ऑनलाइन पढ़ने की व्यवस्था है। एन.सी.टी.ई की इस तैयारी के लिए भी मैं मंत्री महोदय को बधाई देता हूँ। आपने पूरी तरह से ऑनलाइन सिस्टम कर दिया है। इसका लाभ छात्र को भी मिलेगा और कोर्स करने वाले टीचर्स को भी मिलेगा। एनआईसी के माध्यम से आपने जो नेटवर्क बनाया है, उसके लिए भी सरकार बधाई की पात्र है।

जहाँ तक मूल्यांकन की बात है, चाहे संसाधन हो या मानव के मूल्यांकन की बात हो, भले ही उसके लिए दिल्ली में सेन्ट्रलाइज व्यवस्था की गई है, लेकिन किसी भी छात्र को, किसी भी अध्यापक को या किसी संस्था को आपस में बात करनी है या कोई जानकारी लेनी है, तो निश्चित रूप से सरकार ने यहाँ पर उसके लिए अवसर दिया है।

मेरा मानना है कि इससे बेहतर रख-रखाव होगा, गति बढ़ेगी और पारदर्शिता भी बढ़ेगी। इस बात के लिए भी मैं सरकार को बधाई देता हूँ। मुझे लगता है कि जो धन की जरूरत है, उसमें भी बड़ी क्लियेरिटी आई है कि अक्षय निधि और आरक्षित निधि से एक विशेष निधि बनेगी, जिसके आधार पर ये विषय आगे बढ़ सकता है। एन.सी.टी.ई. को जिस प्रकार मान्यता मिली है, उससे यह कहना बहुत वाजिब है कि वह अब एक शैक्षणिक प्राधिकारण के तौर पर स्थापित हो गया है।

सभापति महोदया, लेकिन मुझे लगता है कि अभी भी इस बात का फैसला होना चाहिए कि जो भी टीचर्स हैं, वे निजी स्कूल्स में पढ़ाने वाले हैं। दूसरी कैटिगरी में वे टीचर्स हैं, जो सरकारी मान्यता प्राप्त स्कूल्स में पढ़ाते हैं। तीसरे अन्य सरकारी टीचर्स हैं और चौथे वे टीचर्स हैं, जो इंस्टिट्यूट्स आदि में भी पढ़ाते हैं। इस बिल में यह बात स्पष्ट कर दी गई है। इस बिल में साफ कहा गया है कि चाहे भारत सरकार हो, राज्य सरकार हो या इनके अधीनस्थ कोई संस्था हो, किसी न किसी से उन टीचर्स की मान्यता होनी चाहिए। यह उन टीचर्स का अधिकार है। मुझे लगता है कि

इसके बाद इस विषय पर कोई भ्रम नहीं रह जाता। अगर कोई प्राइवेट स्कूल संचालित हो रहा है, तो यह स्वाभाविक है कि वहाँ की फर्म एण्ड सोसायटी से उसका रजिस्ट्रेशन होना चाहिए। वहाँ का जो बोर्ड है, उससे उसका एफिलिएशन होना तय है।

सभापति महोदया, मुझे लगता है कि इस बारे में किसी के दिमाग में कोई भ्रम नहीं होना चाहिए। जिस प्रकार से इस संशोधन में इन तीनों बातों को कहा गया है, उसके बाद कोई भ्रम नहीं रह जाता। अगर इससे बाहर कोई इंस्टिट्यूशन चलता है, तो यह स्वाभाविक है कि उसको मान्यता नहीं मिलनी चाहिए। उनके टीचर्स को लाभ क्यों दिया जाना चाहिए? इसके बारे में कोई भ्रम होगा, ऐसा मुझे नहीं लगता है।

सभापति महोदया, मैं स्पोर्ट्स से भी संबंध रखता हूं। उसमें यूनिवर्सिटीज़ की जो हिस्सेदारी है और जो ग्रामीण क्षेत्र हैं, वहां मुझे सब से ज्यादा कठिनाई यह लगती है कि कई बार हमारे सामने छात्रों की जो संख्या है, उसके अनुपात में हमारे पास शिक्षकों की कमी नहीं है। ऐसा मंत्री जी ने प्रश्न के उत्तर के दौरान सदन में कहा था, लेकिन टीचर्स की कमी के हवाले बहुत सी प्रेस रिपोर्ट्स में हैं। कोई रिपोर्ट कहती है कि आठ लाख टीचरों की कमी है, कोई रिपोर्ट कहती है कि दस लाख टीचरों की कमी है। मुख्य सवाल यह है कि यह कमी किस प्रकार की है? हमने टीचर्स तो अपॉइंट किए, अगर कोई प्राइवेट स्कूल टीचर्स को रखता है और उन टीचर्स ने बी.एड या एम.पी.एड नहीं किया है, तो एन.सी.टी.ई. उन टीचर्स को मान्यता नहीं देती है। मुझे लगता है कि यह देश की जरूरत है। शिक्षक में ये गुणवतता होनी चाहिए। शिक्षक के सामने ये सारी परिस्थितियां बड़ी स्पष्ट होनी चाहिए। देश चाहता है कि क्वॉलिफाइड शिक्षक, जिसने प्रशिक्षण लिया है, वही आने वाली पीढ़ी को पढ़ाए।

यह चीज़ प्राइमरी टीचर्स के लिए अलग होगी, हायर सेकेंडरी टीचर्स के लिए अलग होगी और उसके ऊपर के टीचर्स के लिए अलग होगी। शिक्षा सिर्फ कोर्स बुक नहीं होती है। शिक्षा में स्पोर्ट्स का विषय भी है, स्पोर्ट्स के टीचर की भी यही हालत होनी चाहिए। मुझे लगता है कि हम सब इस बात से सहमत हैं कि यह बिलकुल समयानुकूल - समय के साथ लिया गया सही फैसला है। मैं मंत्री जी को ज़रूर इस बात के लिए बधाई दूंगा कि जिस प्रकार से ये परिस्थितियां बनी थीं,

उनके अनुसार कुछ इंस्टिट्यूशंस इसमें आने से रह जाते। वास्तव में जरूरत यह है कि जितने टीचर्स को हमें ट्रेंड करना है, यदि हमारे पास उतने इंस्टिट्यूशंस नहीं हैं, और जो इंस्टिट्यूशंस चल रहे थे, अगर उनको मान्यता न मिलती, तो मुझे लगता है कि इस देश का बड़ा नुकसान होता। आपने इस नुकसान को बचा लिया।

मैं आपसे एक और आग्रह करूंगा। कहीं न कहीं इस बात का भी हिसाब होना चाहिए कि जो छात्र हैं, उनके अनुपात में जो शिक्षकों की जरूरत है, उनमें से कितने लोग अभी ऐसे हैं, जो ट्रेंड शिक्षक नहीं हैं। इसका सामूहिक आंकड़ा मैंने वेबसाइट पर देखने की कोशिश की, लेकिन यह जानकारी उपलब्ध नहीं हुई। सरकारी टीचर्स की संख्या तो मिल जाती है, लेकिन जो मान्यता प्राप्त सरकारी स्कूल्स हैं, उनमें कई बार टीचर्स बदलते रहते हैं। इस कारण कभी उनकी एक्चुअल संख्या सामने नहीं आती है। जो निजी स्कूल्स हैं, उनकी संख्या की कभी कोई परमानेंट फिगर नहीं होती है।

मैं आपसे यह जानना चाहूंगा कि कम से कम देश में जो टीचर्स हैं, उनमें से जितने टीचर्स ने ट्रेनिंग नहीं ली है, उनके आधार पर कितने इंस्टिट्यूशंस उपलब्ध हैं? मैं जब इसके राज्यवार आंकड़े देख रहा था, तो मैंने देखा कि मध्य प्रदेश में यह आंकड़ा दो हजार के आसपास ही है। इसलिए मुझे लगता है कि कई बार हमें इसे जनसंख्या के आधार पर भी देखना पड़ेगा। जनसंख्या से मेरा आशय छात्रों और अध्यापकों से है। क्या भौगोलिक सीमा में इस आधार पर ऐसी चीज़ें हैं? मैं जब बालाघाट से सांसद था, तब वहां पर रेंजर्स ट्रेनिंग कॉलेज हुआ करता था। मैं यह बात सिर्फ उदाहरण के लिए कह रहा हूं। इसकी इस टॉपिक से रेलिवेंसी नहीं है। यह रेंजर्स ट्रेनिंग कॉलेज बालाघाट में था और वहां पूरे राज्य एवं अन्य राज्यों के लोग भी ट्रेनिंग करने के लिए आते थे। कई बार मुझे लगता है कि वह जगह इसलिए ठीक हो गई, क्योंकि वहां वन का क्षेत्र ज्यादा था। लेकिन देश में जो पुराने स्थापित शिक्षा के केन्द्र हैं, उनके आधार पर निश्चित रुप से वे चीजें बढ़नी चाहिए।

सभापति महोदया, क्योंकि मणिपुर से मेरा संबंध है। अभी माननीय मंत्री जी ने वहां पर केन्द्रीय खेल विश्वविद्यालय खोला है। इस तरह से पहले खेल विश्वविद्यालय का अधिकार मणिपुर

की राजधानी इम्फाल को मिला है। इस बात के लिए मैं उन्हें बधाई देता हूं। मुझे यह भी लगता है कि कई बार जहां छात्र, नौजवान, कोच आदि जो वहां नहीं पढ़ा, लेकिन खेला है और खेल के प्रति अपनी जीवन समर्पित कर रहा है, ऐसी जगह को मान्यता मिलनी चाहिए। इसलिए इस फ्रेमवर्क को हम देश के सामने जितना ज्यादा मजबूत करेंगे, जितना ज्यादा पारदर्शी बनाएंगे, मुझे लगता है कि वह देश की बड़ी सेवा होगी।

महोदया, मैं आज के अखबार में एक समाचार पढ़ रहा था कि हमारे यहां बस्तर में नक्सलवाद का आतंक है, इसलिए वहां टीचर्स नहीं जाते। आज ही मैंने एक अखबार शायद दैनिक भास्कर में पढ़ा, यह उसके फ्रंट पेज की स्टोरी है। वहां आई.टी.बी.पी. के जवान अपनी ड्यूटी कर रहे हैं। जब वे वहां गए तो स्कूल में टीचर नहीं था, लेकिन छात्र जरूर मौजूद थे। वहां जो हमारे आई.टी.बी.पी. के जवान हैं, उन्होंने वहां पढ़ाना शुरू कर दिया। लेकिन उनको लगा कि यदि बंदूक अपने पास में रखेंगे तो बच्चे डरेंगे। मुझे लगता है कि यह इतनी रेलिवेंट बात है कि जब हम कभी शिक्षा के बारे में सोचें तो हमें इन चीजों की बारीकियों को ध्यान में रखना पड़ेगा। आई.टी.बी.पी. के जवानों ने अपनी बंदूकें बाहर रखीं और पढ़ाना शुरू किया। लेकिन वहां वे भी सुरक्षित नहीं थे। इसलिए जो उनके वाहन थे, जो एंटी माइंस व्हीकल्स थे, उनकी एक गाड़ी को बाहर रखा गया, ताकि जवानों की रक्षा हो सके और उन बच्चों को पढ़ाना शुरू किया गया।

सभापति महोदया, देश में अभी भी रिकार्ड के हिसाब से वहां शिक्षक अपाइंटेड होंगे, लेकिन उनकी ड्यूटी कहीं और होगी, वे वहां मृत्यु के भय से नहीं जाते होंगे, लेकिन शिक्षक तो हैं, परंतु वास्तव में जमीन पर शिक्षक नहीं हैं। इसलिए मैंने आज ट्वीट किया - हथियार थामने वाले नक्सलवादियों के खिलाफ उन जवानों ने हथियार उठाए, लेकिन वहां के बच्चे हथियार न उठाएं, उनके हाथ में कलम हो, देश के नौजवानों ने वह काम भी किया है, मैं उस आई.टी.बी.पी. के जवान को सैल्यूट करता हूं। मुझे लगता है कि ये जो परिस्थितियां हैं, इन परिस्थितियों का समाधान कहीं न कहीं हम इन बातों से खोज पाएंगे।

मैं मंत्री जी को इस बात के लिए धन्यवाद करूंगा कि आपने कमियां खुद देखीं, उन कमियों को दूर करने के लिए स्वतः अपनी तरफ से प्रयास किया, आपको लगा कि वास्तव में जिन्होंने पढ़ लिया है, उनकी डिग्री शून्य नहीं होनी चाहिए। मैं भी इस बात का समर्थक रहा हूं। यदि आपके सिस्टम से कोई आदमी पढ़ता है और परीक्षा देकर पास होता है तो किसी और की गलती के कारण उसे सजा नहीं मिलनी चाहिए। इसलिए मैं सरकार का अभिनंदन करते हुए इस बिल का समर्थन करता हूं। धन्यवाद।

SHRI M. UDHAYAKUMAR (DINDIGUL): Hon. Chairperson, Madam, *vanakkam*. The National Council for Teacher Education (Amendment) Bill, 2017 amends the National Council for Teacher Education Act, 1993. The Act establishes the National Council for Teacher Education (NCTE).

The NCTE plans and coordinates the development of the teacher education system throughout the country. It also ensures the maintenance of norms and standards in the teacher education system.

The National Council for Teacher Education (Amendment) Bill, 2017 will grant retrospective recognition to the Central or State Universities that are found to be conducting teacher education courses without the NCTE's permission.

The retrospective recognition will be given as a one-time measure to ensure that the future of the students, who had passed out from the colleges or were enrolled currently, is not jeopardised.

The amendment will make students studying in these institutions or universities, or those who have passed out, eligible for employment as teachers. At present, all institutions running courses such as B.Ed., D.Ed. and D.T.Ed. have to obtain recognition from the NCTE under Section 14 of the Act. Further, the courses of such recognised institutions or universities have to be permitted under Section 15 of the Act.

The Bill seeks to grant retrospective recognition to institutions and also seeks to grant retrospective permission to start a new course or training in teacher education to those institutions, (i) notified by the Central Government;

(ii) funded by the Central Government or State/Union Territory Government; (iii) which do not have recognition under the Act, and have offered teacher education courses on or after the establishment of the NCTE until the academic year 2017-2018; and (iv) which have satisfied certain conditions required for the conduct of a new course or training in teacher education.

There are more than 15 lakh primary schools in the country of which 11 lakh are run by the Government and four lakh by private institutions. There are 20 crore students enrolled in primary schools of which 12 crore are in the Government schools and 8 crore are enrolled in private schools. There are 2.5 lakh high and higher secondary schools with about six crore students enrolled in high and higher secondary classes throughout India. This is really a very large and is the largest school education system in the world.

In fact, the total number of school students enrolled in India is more than the entire population of most of the countries in the world. To train and provide adequate level of teachers to have complete control over such a huge number of schools and students is really a herculean task.

The Right of Children to Free and Compulsory Education (RTE) Act, 2009 in its schedule lays down pupil teacher ratio(PTR) for both primary and upper primary schools. At primary level, the PTR should be 30:1 and at the upper primary level, it should be 35:1. The PTR at secondary level should be 30:1. To match the PTR, India requires a minimum of 80 lakh teachers.

The National Council for Teacher Education in its early statages in 1973 was an advisory body for the Central and State Governments on all matters

pertaining to teacher education. Despite its commendable work in the academic field, it could not perform the required level of essential regulatory functions to ensure maintenance of standards in teacher education and preventing proliferation of substandard teacher education institutions.

The National Policy on Education (NPE), 1986 and the Programme of Action thereunder, envisaged a National Council for Teacher Education with statutory status and necessary resources as a first step for overhauling the system of teacher education.

The NCTE as a statutory body came into existence in pursuance of the National Council for Teacher Education Act, 1993 (No. 73 of 1993) on 17th August, 1995. The main objective of the NCTE is to achieve planned and coordinated development of the teacher education system throughout the country, the regulation and proper maintenance of norms and standards in the teacher education system and for matters connected therewith.

Within the federal structure of the country, while broad policy and legal framework on teacher education is provided by the Central Government, implementation of various programmes and schemes are undertaken largely by State Governments. Within the broad objective of improving the learning achievements of school children, the twin strategy is to (a) prepare teachers for the school system (pre-service training); and (b) improve capacity of existing school teachers (in-service training).

For pre-service training, the National Council for Teacher Education (NCTE) is responsible for planned and coordinated development of teacher

education in the country. The mandate given to the NCTE is very broad and covers the whole gamut of teacher education programmes including research and training of persons for equipping them to teach at pre-primary, primary, secondary and senior secondary stages in schools, and non-formal education, part-time education, adult education and distance education courses.

The NCTE lays down norms and standards for various teacher education courses, minimum qualification for teacher educators, course and content, duration and minimum qualification for entry of student-teachers for the various courses. It also grants recognition to institutions (Government, Government-aided and self-financing) interested in undertaking such courses and has in-built mechanism to regulate and monitor their standards and quality.

The NCTE has its headquarters at New Delhi and has four Regional Committees at Bengaluru, Bhopal, Bhubaneswar and Jaipur to look after its statutory responsibilities. The NCTE Headquarters is headed by the Chairperson while each Regional Committee is headed by a Regional Director.

With these observations, I conclude and support this Bill brought by the Centre, on behalf of our AIADMK founded by Dr. M.G.R and led by Dr. Puratchi Thalaivi Amma.

PROF. SAUGATA ROY (DUM DUM): Madam, it is somewhat surprising that after the full House we saw during the No Confidence Motion debate, we see such an empty House. This does not speak well of our democracy. But still we have to continue with this rigmarole, which is why I support the National Council for Teacher Education (Amendment) Bill, 2017.

Mr. Prakash Javadekar is the Union HRD Minister. He is in-charge of all education from KG to PG. He is having two Bills presented within five days of this Session. The only thing is, I do not know how our friend, Upendra Kushwaha is fairing. Is he being given any job by the Minister? It is because I read in the newspapers that he is unhappy and thinking of joining the *Maha Gathbandhan*. But that is politics.

Leaving that aside, as I have said, this Bill has nothing to object. This seeks to grant retrospective recognition to institutions, provided further that the institutions are funded by the States, Central, State or the Union Territory Governments. They have offered a course of training on or after the appointed date till academic year 2017-18 and fulfil the condition. Also, it seeks to grant retrospective permission to start a new course in training in teachers' education, to institutions, provided again this course was offered till the academic year 2017-18 by the institution and if the course is funded by the Central, State and Union Territory Governments. There is no problem as far as this is concerned. This is actually a small Bill. Only 20 institutions are covered because they had not applied in time for the recognition from the National Council for Teacher Education.

As you know, Madam, the National Council for Teacher Education Bill was first brought in 1993 during Narasimha Rao's time and it came into effect in 1995. Now all teacher training colleges have to be registered with it. The Council has got Regional Committees and a Central Committee, which run the whole thing. There is no problem.

I may remind you that after education became a Concurrent Subject, the Central Government tried to involve itself in primary education. In 1986, during Rajiv Gandhi's time, the first National Education Policy was enunciated. During Narasimha Rao's time, one very important initiative was taken in primary education, which was introducing mid-day meal for students in primary education. Now it is extended to Class 8.

This reduces the level of drop outs, especially in the rural areas. Then, during the NDA period, the Sarva Shiksha Abhiyan was launched by Dr. Murli Manohar Joshi, who unfortunately is in the bad books of the present dispensation. He is not being given the respect. But that is another point. … (*Interruptions*)

Sarva Shiksha Abhiyan gave money to the States so that the schools should have additional classrooms. Madam, you must have gone around the schools in your area and you must have seen that many schools have rooms built with the money of the Sarva Shiksha Abhiyan. Now, that part is over and the Sarva Shiksha Abhiyan is supposed to help for improving teachers' education and other things.

Now, the point is that you have given a lot of money to the education. You know, Madam, that in our States the students in primary school do not have to pay any tuition fee, their books are free, their uniforms are free, even they are given black shoes and they have also got mid-day meal. This is what our hon. Chief Minister, Mamata Banerjee is doing in our State. … (*Interruptions*)

Madam, you may also know that in our State we have a programme under which 9th to 12th class students have been given with cycles. The name of the scheme called Sabooj Sathi and around 40 lakh cycles have already been distributed under this programme. So, that money has come to the students.

Madam, the other day, hon. Member, SUPRIYA SADANAND SULEand I spoke on the Right to Education Bill. There we mentioned the NCERT Report that in spite of all this money going into primary and secondary education, the standard of education is not rising sufficiently. The learning ability of students with regard to languages is very poor. The learning ability of students with regard to mathematics is also very poor as Mrs. Sule reminded me. So, the only way to improve this standard is to impart teachers' education.

Now, what are the courses available for teachers' education? They are Diploma in Elementary Education (D.El.Ed.) and Bachelor of Education (B.Ed.). Now, this Bill takes into account only the institutions, which have not been recognized. … (*Interruptions*)

HON. CHAIRPERSON : Prof. Roy, is there any teachers training institution in the *Ol Chiki,* the Santhali language?

PROF. SAUGATA ROY: Madam, that is very important question.

HON. CHAIRPERSON: Where will they go after having Graduate and Post Graduate degrees? They have no B.Ed. degrees and that is why they have not been getting into the SSC service entrance examination.

PROF. SAUGATA ROY: Hon. Chairperson, as always, you are showing a lot of perspicacity. You have a grasp on the situation and your question is for the hon. Minister to reply whether this permission is given for the Santhali language, that is, *Ol Chiki.* … (*Interruptions*)

Now, I have to say two things to the hon. Minister. One is that most of this teachers' education is in the private sector. You must be knowing that out of 20,000 teachers' education colleges, only 2500 will be in the Government sector. Around 17,000 institutions are private institutions and they are calling themselves as self-financing colleges. They are extorting big money from the students to get admission. There is very limited number of seats in the Government colleges. But all the private institutions which are providing B.Ed. degree to students are running a kind of a racket. I would ask the hon. Minister to take steps against them so that racketeering in teachers' education stops because I see the pathetic spectacle of young students, who are Graduate, Post Graduate, hankering for a seat in a B.Ed. college. They say that they are not able to pay the fee in private colleges.

HON. CHAIRPERSON: What about the quality of education of the private institution?

PROF. SAUGATA ROY: Madam, I will come to that. … (*Interruptions*) It is very important to ensure the quality of education in these institutions.

But now, this NAAC accreditation for teachers' training institutes must be made compulsory so that their standard is raised. Unless we raise the standard of teachers' education, their teaching-learning ability, how will you improve the standards of students? In spite of the drop-outs having fallen in the country, in spite of more students going to school, the level in standards has not risen to the extent possible.

As I was telling earlier, Shri Javadekar is the man to whom the Prime Minister has given the task of dealing with education from KG to PG. Now, he is trying to bring in many changes. He is trying to jettison the UGC. That is his choice. He is trying to declare institutions of excellence, including an institution like Jio Institute which has not yet been established. I have no objection. Let him try. Every Minister has a right to try innovations. It is another matter whether they are accepted by people. Having said that, I say that he is right that we should give more attention to it.

डॉ. सत्यपाल सिंह जी, आप भी एजुकेशन में हैं तो फिर पिछली सीट पर क्यों बैठे हैं? आपको मंत्री जी के पास बैठना चाहिए, क्योंकि आप भी डॉक्टरेट हैं। आप केमेस्ट्री में डॉक्टरेट हैं। आपको डार्विन की थीसिस के बारे में बोलना है, इसलिए आप इधर आकर बोलिए।…(व्यवधान) मैं कह रहा हूँ कि अगर मंत्री जी हैं, तो बड़े मंत्री के पास बैठना चाहिए। छोटा भाई मोटा भाई के पास बैठेंगे, यही फॉर्मूला है।…(व्यवधान) डॉ. सत्यपाल सिंह जी को सामने बैठना चाहिए।…(व्यवधान)

माननीय सभापति : श्री दुबे जी,

…(व्यवधान)

HON. CHAIRPERSON: Saugata *da*, please address the Chair. Time is limited.

PROF. SAUGATA ROY: Time is the essence. So, I am winding up. … (*Interruptions*)

Madam, he has prompted me with really searching questions into speaking very many. … (*Interruptions*)

Mr. Javadekar, lastly, having supported your Bill, supported your effort, I think that you should go through the NCERT Reports about quality of education and take positive steps for improving the standards, especially of language teaching and mathematics teaching, and please also eliminate racketeering in private B.Ed. colleges so that they do not earn astronomical money.

Javadekarji, I have one more question which I wanted to ask. It is a question which is bothering me. My constituency is a suburb of Kolkata. In Kolkata city, there are no students in government-run primary schools, though we have free education from class 1 to class 12. There are many schools where teachers are getting salary, but there are only a handful of students. Do you know 'why'?

Madam, you will see even in your Serampore …..

HON. CHAIRPERSON: It is Hooghly, not Serampore.

PROF. SAUGATA ROY : Your constituency is Hooghly, but your home is in Serampore. You have seen the Holy Child institutions and how much money

these institutions are making. I do not know what has gone into our people's heads that they are not going to the government-run free schools – this is a mindset - but they are queuing up for the whole night to get their children admitted into good schools. I am told that in Kolkata, some of the good schools take Rs. 10 lakh on the side to admit a single child. This is because of the craze for English education. Parents have got the belief that if their children have to get jobs in life, they have to study through the medium of English. I have suggested even to our State Government as to why we do not have an English medium section in government-run schools. If you want to draw back students from the private institutions to the government-run government-funded institutions, then, you have to think of a language policy.

Mr. Javadekar has been taking or thinking of many decisions in educational field. The question which, as an MP and as a former teacher, has been bothering me is why government-run schools are going empty in spite of so many benefits being given by the Government with regard to education.

With these words, Madam, I thank you for giving me the time. I support the Bill.

*DR. KULMANI SAMAL (JAGATSINGHPUR): Hon. Chairperson, I would like to speak on the National Council for Teacher Education (Amendment) Bill, 2017. School students of today are the citizens of tomorrow. They are our nation's future. The fundamental rights enshrined in the Indian constitution for this reason makes 'Right to Education' a basic right. School students in the age group of six to fourteen should get free & compulsory education and the quality of the education should not be compromised. There onerous responsibility of igniting the young minds rests with the teachers of primary & secondary schools. They are the one who can show & direct the minds of the young learners, towards success & achievement.

Many a times we notice that some of the teachers lack the drive or the enthusiasm to do their job with sincerity. Some are not of the benchmark that is required of a teacher. They have chosen 'teachership' just as a means to earn money and are not passionate about their vocation. They have been trained in non-descript, non-recognised training institutions lacking the basic infrastructure. Some have got hold of certificates through dubious means and some are victims of racketeers, managing fake institutions in the private sector. All the above mentioned cases points out to the fact the Government should take control and set things right. Otherwise our educational system will collapse. That is why the Union Minister for Human Resources Development Shri Prakash Javadekar introduced the National Council for Teacher Education

* English translation of the speech originally delivered in Oriya.

(Amendment) Bill, 2017 in the Lok Sabha. This bill intends to amend the NCTE Act 1993 to grant retrospective recognition to the central / state / universities who are found to be conducting teacher education courses without NCTE permission. The NCTE Act 1993 was enacted to provide for the establishment of a National Council for Teacher Education with a view to achieve planned & coordinated development of teacher education system throughout the country. It also seeks to regulate proper standards & norms with regard to teacher's education.

This amendment will give one-time recognition to all the existing institutions who have not previously applied for recognition to a regional committee. After getting the due recognition they can start any new course or curriculum. As we all knew the scope of education is limitless. Some subjects like computers were not so relevant a few decades back. Now we cannot even think of a life without computers. So there has to be imparting of knowledge in the field of computer. Similarly many new subjects are gaining importance & teacher education institutions must design their curriculum accordingly.

Uniformity in Teacher Education & Standardization of learning technique can go a long way to achieve the goal of one nation-one educational system.

I am requesting the hon. Minister, Shri Prakash Javadekar, to at least consider all these factual aspects, and to take care and see to it that our children -- forthcoming boys and girls -- who are to lead the country will be taking part in building a better future. Definitely, this part of the Bill will take many steps in this regard. I support this Bill. Thank you very much.

श्री विनायक भाऊराव राऊत (रत्नागिरी-सिंधुदुर्ग): सभापति महोदया, माननीय मंत्री जी ने जो राष्ट्रीय अध्यापक शिक्षा परिषद विधेयक पेश किया है, मैं उसके ऊपर अपना विचार व्यक्त करने के लिए खड़ा हुआ हूं। मैं सबसे पहले माननीय शिक्षा मंत्री प्रकाश जावडेकर जी को बधाई दूंगा कि शिक्षा क्षेत्र में आमूल-चूल बदलाव की कोशिश उनके माध्यम से हो रही है। स्कूल में काम करने वाले अध्यापकों के एडिशनल क्वालिफिकेशन की जरूरत होती है। उस क्वालिफिकेशन को देने का काम एनसीटी के माध्यम से होता है, चाहे बीईडी हो या डीईडी हो। बीईडी या डीईडी का अध्यापन देने वाली संस्थाओं का निर्माण वर्ष 1993 में हुआ। इस कानून के तहत जो संस्थान चलाने वाले हैं, उन्हें सैक्शन 14 के अंदर एनसीटी की परमिशन लेनी पड़ती है और सैक्शन 15 के तहत अगर सिलैबस में कुछ चेंज करना हो, नया प्रोग्राम शुरू करना हो, सैक्शन 15 के अंदर उसकी अनुमति देने की व्यवस्था है।

लेकिन दुर्भाग्य से क्या हुआ? जब हम बिल को पढ़े, दुर्भाग्य से देश में कई संस्थाओं ने काम शुरू किया, उन्होंने न एनसीटी की परमिशन ली, न सेक्शन 14 के अंदर परमिशन ली, न सैक्शन 15 के अंदर नया सिलैबस शुरू करने के लिए परमिशन ली। उन्होंने एक एजुकेशन फैक्ट्रीज शुरू कर दी। जितना प्रोडक्शन निकाल सके, उसको शुरू कर दिया। दुर्भाग्य से उस वक्त उन्हें ग्रांट मिला, स्टेट गवर्नमेंट ने ग्रांट दिया, सेंट्रल गवर्नमेंट ने ग्रांट दिया या अन्य किसी संस्था ने ग्रांट दिया। लेकिन जब इसकी जांच हुई, संशोधन हुआ तब मालूम हुआ कि इनके पास एनसीटी का रिक्गनाइजेशन होना चाहिए था, वह कई संस्थाओं को नहीं हुआ था।

मैं माननीय मंत्री जी से जानकारी चाहता हूं, सैक्शन 14 और सैक्शन 15 में आप ऐसी संस्थाओं को रिलेक्शेसन देना चाहते हैं। उन्होंने रूल्स का उल्लंघन किया है। उन्होंने गलत एक्टिविटी चालू की। आप सेक्शन 14 और 15 का लाभ देने के लिए जाते हैं तो देश में इस तरह की कितनी संस्थाएं हैं, जिन्हें इस अमेंडमेंट का फायदा होने वाला है। ऐसी संस्थाओं के कितने ट्रेंड टीचर्स बाहर निकले और शिक्षा के क्षेत्र में काम कर रहे हैं, इसका जस्टिफिकेशन होना चाहिए था। अगर एक स्कूल शुरू करना हो या कॉलेज शुरू करना हो, तो कई तरह की परमिशन सरकारी

कार्यालय से लेने की जरूरत होती है। ऐसी सस्थाओं ने परमिशन नहीं ली और उन्होंने अपना कार्यक्रम शुरू कर दिया और ग्रांट ले ली। उनके ऊपर आपराधिक कार्रवाई होनी चाहिए थी। दूसरी तरफ से उनके खिलाफ कार्रवाई न करते हुए रिलेक्सेशन देने का काम इस विधेयक के माध्यम हो रहा है।

सभापति महोदया, आज सौगत राय जी ने बताया, अभी लैग्वेजेज क्षेत्र में भाषिक एजुकेशनल इंस्टीट्यूट्स है, उनकी स्थिति बहुत खराब है। खासकर अगर आप महाराष्ट्र में देखें तो लगभग दो लाख ट्रेन्ड टीचर्स बिना नौकरियों के बैठे हैं। पिछले पांच वर्षों से एक भी स्कूल में टीचरों की भर्ती नहीं हुई, नॉन टीचिंग स्टाफ की भर्ती नहीं हुई है, सारे स्कूल बिना शिक्षक के चला रहे हैं। जब कोई रिटायर होता है, उनकी जगह पर अध्यापक नियुक्त करने की परमिशन नहीं मिल रही है] इसलिए महाराष्ट्र में शिक्षा की स्थिति बहुत दयनीय हो चुकी है।

मैं माननीय मंत्री जी से अपील करते हुए कहना चाहता हूं, पिछले हफ्ते आप आरटीई का बिल लाए थे, यह अच्छा बिल था! इसका पूरा दुरुपयोग अगर कहीं हो रहा है तो महाराष्ट्र में हो रहा है। सरकार का आरटीई लाने का जो उद्देश्य था, उसे महाराष्ट्र ने पूरी तरह से बाजू में रखा है। महाराष्ट्र में शिक्षा का व्यवसायीकरण हो रहा है। महाराष्ट्र सरकार ने फाइनेंस बिल लाकर उत्तरदायित्व से दूर जाने का काम किया है। स्कूल चालू करना हो तो सैल्फ फाइनेंस बिल में स्कूल चालू कर सकते हैं। टीचर्स की रिक्रूटमेंट करनी हो तो टीचर्स नहीं मिलेंगे, नॉन सैलेरी ग्रांट नहीं मिलेगी। अगर एक पिओन रिटायर हो गया तो उसकी जगह पिओन नहीं मिलेगा। नो स्पेशल टीचर, नो सब्जैक्ट टीचर, कुछ नहीं मिलेगा, जैसी स्थिति है वैसे ही स्कूल चलाओ, यह बहुत ही दुर्भाग्य की बात है।

अभी क्वालिटी एजुकेशन की बात कही गई। महाराष्ट्र में क्वालिटी एजुकेशन है। चाहे एसएससी हो या एचएससी कम्पीटिशन हो, महाराष्ट्र में रत्नागिरी और सिंधुदुर्ग ऐसे दो जिले हैं जो टॉप पर हैं। लेकिन दुर्भाग्य की बात है, महाराष्ट्र सरकार में अध्यापकों का टीईटी का एग्जाम लिया जाता है। अध्यापकों के मार्गदर्शन से वहां के बच्चे सौ परसेंट मार्क्स लेते हैं। जब इन्हीं अध्यापकों

का टीईटी एग्जाम होता है तो रिजल्ट सिर्फ दो परसेंट आता है। यह स्थिति किसकी वजह से हो रही है? क्यों हो रही है? अध्यापकों की परीक्षा तो होनी ही चाहिए, वे फुली क्वालीफाइड होने ही चाहिए। इनके लिए टीईटी एग्जाम का पैटर्न सही होना चाहिए लेकिन दुर्भाग्य से महाराष्ट्र में ऐसा नहीं हो रहा है। यही कारण है कि टीईटी एग्जाम का रिजल्ट दो परसेंट आता है।

मैं इस बिल का समर्थन तो कर ही रहा हूं, लेकिन यह कहना चाहता हूं कि आज पूरे महाराष्ट्र में अध्यापकों की भर्ती पर पाबंदी लगाई गई है, इस पर आप ध्यान दीजिए। वहां काम करने वाली कई संस्थाएं हैं, जो कर्तव्यबद्ध तरीके से काम कर रही हैं। उनको सहूलियत देनी चाहिए। हर स्कूल में बच्चों की भलाई के लिए हर क्लास में सब्जैक्ट, क्लास और स्पेशल टीचर होने चाहिए।

मेरी विनती है कि माननीय मंत्री जी इस तरफ ध्यान दें। मैं इस बिल का समर्थन करता हूं।

DR. RAVINDRA BABU (AMALAPURAM): Sir, on behalf of the Telugu Desam Party, we support the National Council for Teacher Education Bill. I would like to ask the hon. Minister this. Teacher education`' comes after 12th Standard, that is, B..Ed. and D.Ed. But paradoxically `teacher education' is under `school education'. I don't know why. This should have come under `higher education' because it comes after 12th Standard. After 12th Standard, whatever comes, it should come under `higher education'; and below 12th standard, it should come under `school education'. Therefore, my earnest request is to bring this into `higher education'' so that there would be better control.

16 58 hrs (Hon. Deputy-Speaker *in the Chair*)

Secondly, there is no need of a separate Council - the National Council for Teacher Education. There are many Councils in India – the Medical Council of India, the Dental Council of India, Nursing Council of India, the Technical Education Council of India. The Medical Council of India is especially known as a den of corruption.

17 00 hrs

In the same way, the National Council of Teacher Education is also a den of corruption. Instead of having a Council and trying to get remedies for the disease, we are attending to the symptoms. Therefore, my suggestion would be to abolish this for ever and bring it under the control of the UGC. UGC is already dealing with higher education. Why should we have this separate Council for teachers?

I would like to mention one more thing. In India, after Independence, if at all we have committed any blunder on the people of India – it is my personal feeling and may not be the opinion of the party – is that we have privatised the education sector and we have privatised the health sector. These two things are playing havoc with the poor people. These two sovereign functions of the Government are being treated as commodities. We are giving commodities instead of giving education and health. Health has become a precarious thing for the poor people. In the same way, education has also become very precarious for the poor people of this country. We have opened flood-gates in the field of education to private and the multinational companies. It is fine for the rich people. What about the poor people? They are not able to afford. Government education, Government schools, Government infrastructure and Government facilities are very poor as compared to private schools. I would, therefore, earnestly request the hon. Minister through you to please give better infrastructure facilities. Instead of giving Councils for the Teachers, let us provide better facilities for the students also. I would also earnestly request the Minister to bring this Council under the control of higher education. If it is possible, please abolish this Council and bring it under the UGC for better control. I thank you, Sir.

DR. P.K. BIJU (ALATHUR): Hon. Deputy-Speaker, Sir, I am very happy to speak on one of the important subjects of education in this august House.

Education and teachers are the two most respectable things in our country and also across the world. This is a small Bill – the National Council for Teacher Education (Amendment) Bill, 2017. It was introduced by our hon. Minister in Lok Sabha on 18th December, 2017. This Bill would amend the National Council for Teacher Education Act, 1993. By this Act, the National Council for Teacher Education (NCTE) was established. The NCTE coordinates the development of teacher education system throughout the country. The NCTE also ensures maintenance of norms and standards in our education system.

The Bill provides for granting retrospective recognition to some Centres as also to some courses under the States and some Union Territories. As we go through this Bill, I would like to say that we had passed in 2009 the Right to Education Bill in this august House. We had discussed that Bill both in the Standing Committee as also in the Parliament. During that discussion, we had critically mentioned about the quality of teachers in our country. The hon. Minister, while answering a question in the House, had mentioned the day before yesterday that about 12 lakh teachers were not up to the mark. He had also mentioned that they had started a course to improve their standards in the current scenario.

In 1973 NCERT was established for the purpose of bringing out books and other things. In 1949, the University Education Commission and in 1953,

the Secondary Education Commission suggested that 40 per cent of teachers were not qualified teachers. It would take immediate measures to rectify it. So many years have passed since then. There is one very important statistics. In 1997, the number of Teacher Training Institutes was less than 800 in our country.

Now, the number of teachers' training institutes has increased. In 2000, it was 1900 and in 2003, it was 2500 but a big jump of 7253 was seen in 2004 and 2008. That is a big market for educational institutions like Teachers' Education Institute. That is the main reason to erode the standard of our teachers in the schools in our country.

I have just explained one of the establishments in the State of Kerala. The State of Kerala was formed in 1956. In 1957, the first Government was elected in Kerala. The Government started focusing on education in 1957 and we are the first State to achieve 100 per cent literacy in our country. We have to strengthen our education system, then only we can strengthen the health sector and our economy etc.

We have started giving importance to the education system of our state. In this year itself, we have allocated Rs. 1000 crore for education. As we know, we had been studying in front of the blackboard but now the system has changed. Now, we have started studying on digital board like other countries. This year, 45,000 classrooms have been transformed to digital classrooms. We have decided to provide Rs. 10 crore to 141 schools to achieve international standards. We have provided Rs. 2 to 5 crore to 1000 schools to

transform them into high-tech schools. Why are we looking forward to doing it? The education system has changed across the world. Earlier, man-to-man communication was there. Then came man-to-machine communication. Now, it is going to be machine-to-machine communication in future. We have to achieve that level, then only our students will be able to interact with the students internationally and it will improve the standard of our education.

I request the Government to strengthen the State-level institutions. In Kerala, the number of teachers is 1.5 lakh and number of schools is 12,563. We have started our own institutions to improve the quality of teacher. TTI alone will not help in education in future. Intermediate education should be provided for them to improve their knowledge, then only they can achive this target. Centre can do something for the betterment of education and betterment of teachers across the country.

PROF. A.S.R. NAIK (MAHABUBABAD): Sir, on behalf on TRS Party, I welcome and support the National Council for Teacher Education (Amendment) Bill, 2017.

At the outset, I congratulate and thank the hon. Minister for upgrading the KGBV, which is a very prestigious institution in the country, for girls from 10th Class to intermediate level. Still, there are some schools which are up to the level of 10th Class, they also need to be upgraded to the intermediate level.

We are well aware that education is the most powerful weapon which can change the world and teaching is a very noble profession that shapes the character, calibre and future of an individual.

In giving good education to a student, a teacher must play a very critical and important role in the classroom. A teacher has to not only complete his syllabus, but he has to also strive to develop a student to be useful and fruitful for the nation.

Sir, this is a very small Bill which was introduced in the Lok Sabha on 18th December, 2017. The Bill aims to strengthen The Nation Council of Teacher Education Act, 1993. Some institutions in the country admitted students without obtaining recognition and those students have completed their teacher education in those institutions. Now the Government wants to give a one-time relief to those students by giving recognition to them till 2017-18. This is a welcome measure.

There are many educational institutions in the country which are running in spite of a serious shortage of teachers. Many communicates in the country

do not have a script of their own. Communities like the Banjaras, the Valmikis, etc., do not have their own script. Students belonging to such communities are unable to join primary schools because there are no teachers to teach them in the language they can understand. As a result, those students are staying away from primary schools. I would like to know from the Government if there is any plan to appoint community teachers in primary schools. Is the Government giving permission to State Governments to this effect? This is a very important suggestion.

There should be a change brought about in our primary education. I too worked as a teacher. We see the same type of education continuing for all these years. This education is not going to fulfil the aspirations of the people of the country. There should be a fundamental change in our primary education. Our primary education should be made job-oriented so that our schools can attract students. We cannot provide government jobs to all the educated students. So, from the primary level some job-oriented courses must be introduced.

In order to avoid further difficulties in the field of teacher education, I would suggest the Government to provide the required infrastructure and other needed facilities and fulfil other conditions contained in the National Council for Teacher Education and give recognition to all such teacher training institutions in the country so that such a problem shall not be faced by the students who are going to be admitted in State-funded institutions.

With these suggestions, I welcome the Amendment. Thank you.

श्री दुष्यंत चौटाला (हिसार): उपाध्यक्ष महोदय, आपने मुझे इस महत्वपूर्ण बिल पर बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूं। आने वाले समय में कहीं न कहीं यह हमारी शिक्षा के स्तर को सुधारेगा। मैं माननीय मंत्री जी से एक-दो बातें जरूर पूछना चाहूंगा।

हम इस बिल को ले कर आ रहे हैं, लेकिन शिक्षकों की ट्रेनिंग पर किस प्रकार से इंफ्रास्ट्रक्चर डेवेलप किया जाएगा और भविष्य में गुरुओं को किस प्रकार से और मजबूत किया जाएगा? अगर हम हरियाणा की बात करें तो आपकी एक रिपोर्ट बताती है कि हरियाणा में तीस हजार टीचर्स की वैकेंसीज हैं। उनके साथ-साथ 800 स्कूल्स ऐसे हैं, जहां पर नियमित प्रिंसिपल्स नहीं हैं। हम ने अधिकतम प्रदेशों में गुरु को गेस्ट बना कर छोड़ दिया है चाहे वह शिक्षा मित्र के नाम से हों या गेस्ट टीचर के नाम से हों।

सरकार को यह प्रोविजन जरूर करना चाहिए कि जो गुरु गेस्ट टीचर के नाम से हैं, उन्हें भी प्रॉपर पर प्रणाली में लाने का काम किया जाए और गुरु को गुरु का दर्जा देने का काम करें।

इस बिल का प्राइम फोकस सैंट्रल गवर्नमेंट फंडेड स्कूल्स पर है, चाहे वह मॉडल स्कूल हो, चाहे केन्द्रीय विद्यालय हो या कस्तूरबा गांधी स्कूल हो। जो स्टेट गवर्नमेंट द्वारा स्कूल चलाए जा रहे हैं, उनके इंफ्रास्ट्रक्चर की डेवलपमेंट के लिए भी आपको फोकस करना चाहिए। आपके आंकड़े बताते हैं कि हरियाणा के स्कूलों को विकसित करने के लिए 90 करोड़ रुपये सर्व शिक्षा अभियान के तहत दिए हैं लेकिन हरियाणा सरकार ने 109 करोड़ रुपये खर्च किए हैं। मेरे आदर्श गांव घुसकानी के अंदर आदर्श गांव बनाने के नाम पर पुराने कमरों को तोड़ दिया और जब नए कमरों की डिमांड गई, तो हरियाणा सरकार ने लिखित में भेज दिया कि हमारे पास फंड की कमी है, इसलिए उन कमरों को नहीं बना सकते हैं। आज छह महीने हो गए हैं, जहां स्कूल था, उस स्कूल को डिस्ट्रॉय करने का काम जरूर किया गया है। आदर्श गांव के नाम पर हम वहां के बच्चों को दोबारा स्कूल भी नहीं दे पाते हैं, फिर हमें सर्व शिक्षा के फंड्स का और क्लास रूम्स का क्या बेनिफिट मिलेगा?

मैं मंत्री जी को बताना चाहता हूं कि आज पीएचडी किए हुए बच्चे बहुत ज्यादा हैं। क्यों नहीं हम ट्रेनिंग के माध्यम से उन बच्चों को भी काम दें, जिन्होंने अलग-अलग विषयों में रिसर्च की हुई है। वे भी यदि सरकारी स्कूलों में थोड़ा-थोड़ा समय देंगे, तो कहीं न कहीं ग्राम, देहात में शिक्षा का स्तर स्कूलों में बढ़ेगा।

अंत में मैं सबसे जरूरी बात कहना चाहता हूं कि हरियाणा के अंदर ग्रामीण अंचलों में स्कूल वर्ष 1970, 1972 से बने हुए हैं। वहां के क्लासरूम लगभग जर्जर हो चुके हैं। उस इंफ्रास्ट्रक्चर को मजबूत करने की जरूरत है। आज आईटी का जमाना है। कम्प्यूटर एजुकेशन को नियमित तौर पर हर बच्चे तक पहुंचाने के लिए आपको इंफ्रास्ट्रक्चर बढ़ाने की जरूरत है। जैसे केरल के हमारे साथी ने कहा कि हमने दो-दो करोड़ रुपये सभी स्कूल्स में स्पेंड किया है और स्मार्ट क्लासेज़ बनाई हैं। इसी प्रकार से सरकारी स्कूलों में भी, ग्राम लेवल तक कम्प्यूटर तो पहुंचा दिए गए हैं, लेकिन वहां बिजली नहीं आती हैं तो कम्प्यूटर चल नहीं पाते हैं। एक भी रेग्यूलर कम्प्यूटर टीचर हरियाणा प्रदेश में नहीं है। केन्द्र सरकार को वहां सपोर्ट देनी पड़ेगी कि कम्प्यूटर शिक्षा गांव लेवल तक पहुंचे जिससे बच्चे टेक्निकल तौर पर स्ट्राँग हों और आने वाले कम्पीटीटिव एनवायरमेंट के अंदर अपने आपको मजबूत कर पाएं।

SHRIMATI SUPRIYA SADANAND SULE (BARAMATI): Hon. Deputy Speaker Sir, on behalf of my party, I rise to speak in support of the National Council for Teacher Education Bill. सबसे पहले मैं मंत्री जी को मुबारकबाद दूंगी और सबसे महत्वपूर्ण बात यह है कि मिसेज़ जावड़ेकर शिक्षिका हैं और इस विषय में मंत्री जी को घर से भी थोड़ी कोचिंग मिली होगी। मंत्री जी बहुत अच्छा इंटरवेंशन लाए हैं।

There are just a few suggestions I would like to make here today. The destiny of this nation is made only in policy in this Parliament. But the implementation happens in classrooms and that is really where the future lies. A lot has been said about infrastructure, but infrastructure does not make good students; a good teacher makes them. You can learn under a tree from a good teacher and you could be in an air-conditioned classroom and not learn anything. So, I think the most important core of any education system is the teacher.

I really congratulate the Minister for bringing this Bill. But there are a few core issues I would like to raise. He is an expert; so, there is nothing new that I need to bring to his notice. It is a very good initiative that teachers are brought in. But like Raut ji said, why were these people not in the system before? Why are we making a special case for them? If they are going to be included, they are actually late entries. So, what are the parameters? There are people who have legally got something. But these are late starters. Are we going to be sure that जो-जो चीजें पहले लोगों ने की हैं, वह सारा इंफ्रास्ट्रक्चर हो या क्वालिफिकेशन हो ये सारी संस्था पूरी करेंगे because they have started a little late. जैसा सौगत राय जी ने भी कहा कि it is about the ASER report. कितना भी खर्चा किया जाए, outcomes are not

drastically improving. For outcomes, should we focus just on teachers' training and give flexibility in methodology of teaching? आज देश में लिखे हुए को भी याद किया जाता है, लेकिन प्रैक्टिकल लर्निंग कोई नहीं करता है। This is a little bit out of the subject but with your permission, I would like to mention it here. आप आज के बोर्ड एग्जाम देखें, तो students in 10th standard get 96, 97 or 98 per cent marks in languages.

The students in Class X are getting 96, 97, and 98 marks in language papers because it is based on rote learning. The teachers are also teaching only what is expected in the Board examinations. There is no application-based learning. Unfortunately, this entire generation is indulging in only mugging and rote learning. They are not application based. When they go to colleges or get jobs, this entire knowledge is of no use to them. So, can we find some more flexibility which Maharashtra has achieved? We have left some issues open to a teacher for good methodologies. Is there a good intervention that we can make beyond just giving permissions? Can we give some flexibility to teachers to improve the methodology and change our educational system from rote learning to application-based learning? That is something we really need to address.

The other big issue at least in my State relates to *kayam vina anudan*. These were institutes and schools started when it was committed that no aid would be given to that. *Kayam* means permanent. Successive Governments realised that teachers were not being paid well and the quality of education was going down in Maharashtra. So, the word *kayam* was removed and they

said they would give aid to schools which were not aided schools. What is the real policy now? The Government of Maharashtra and many State Governments cannot afford education. There are schools and the enrolment is very high, but the teachers do not get paid and that is a little bit connected to their performance. So, is there some intervention we can do here? We have the teachers but the outcomes are very low. Is there something we can do for *kayam vina anudan* where the word *kayam* has gone but *anudan* is still there?

There was one reply which came about teachers' training. This is something of concern. It was a reply by Shri Kushwaha of 17th July. The question was whether it is a fact that the standard of teachers' training colleges has fallen and what is the report of any such analysis done. The reply of the Minister was that no study had been conducted by NCTE on this issue. I think, this is really critical. All of us swear by the Annual Status of Education Reports. They have 100 per cent credibility. Why is there a mismatch between learning outcomes and teachers? There seems to be a big gap when we are training the teachers. If there could be such a report or if the hon. Minister could enlighten and guide us, we could check what is happening in our own States.

Another reply given was about special children. There is a lot of focus in all Boards for children with special needs. There was a reply about special training institutes for teachers of mentally retarded children and children with special needs. The aid given to them in various stages is not substantial; it does not match the amount of money that is required. When we are talking about inclusive education in the context of right to education, children with

special needs definitely need more attention. So, the hon. Minister may kindly see if there could be something more added to make every teacher sensitive. All children cannot be treated the same way; every child needs special guidance. He may extend all the schemes which are given for Government-aided schools to every child because every child deserves a good quality education.

The hon. Minister could guide us how we can strengthen the system and make sure every teacher contributes to nation building.

Thank you.

श्री वीरेन्द्र कश्यप (शिमला): माननीय उपाध्यक्ष महोदय, राष्ट्रीय अध्यापक शिक्षा परिषद् (संशोधन) विधेयक, 2017 पर आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपका बहुत-बहुत धन्यवाद करता हूँ।

राष्ट्रीय अध्यापक शिक्षा परिषद् अधिनियम के बारे में आज यह संशोधन विधेयक लाया गया है, इसके लिए मैं माननीय मंत्री श्री जावड़ेकर जी का बहुत-बहुत आभार व्यक्त करता हूँ। जिन छात्रों ने ट्रेनिंग ली, उनको समस्याएँ आ रही थीं क्योंकि उन छात्रों ने ऐसे संस्थानों में ट्रेनिंग ली थी, जो रिकॉग्नाइज्ड नहीं थे। इस कारण से आपने ऐसे छात्रों की समस्याओं को हल किया है। ऐसा करके आपने हजारों छात्रों के जीवन को सुधारा है। इसके लिए आपको बहुत-बहुत धन्यवाद है।

यह बिल 18 दिसम्बर, 2017 को लोक सभा में इंट्रोड्यूस हुआ था। इसमें धारा 14 और 15 के तहत छोटे-छोटे दो संशोधन लाए गए हैं, वह अपने आप में यह दिखाता है कि इस समय की सरकार, उसके मंत्री श्री जावड़ेकर जी और उनकी टीम जिस प्रकार से चिन्तित हैं कि यदि किसी प्रकार की कोई समस्या खड़ी हो, तो उसे इसी तरह से सॉल्व किया जाए।

मेरा यह मानना है कि पिछले चार वर्षों से जब से केंद्र में मोदी सरकार है, शिक्षा के क्षेत्र में क्वॉलिटी एजुकेशन पर ज्यादा से ज्यादा ध्यान दिया गया है। यह बात ठीक है कि देश में साक्षरता दर बढ़ी है। इस साक्षरता दर के साथ-साथ एजुकेशन की क्वॉलिटी भी बढ़नी चाहिए। इसके लिए समय-समय पर शिक्षा नीति में काफी अमेंडमेंट्स भी होते रहे हैं। परंतु मैं यह समझता हूं कि पिछले दिनों में हमने जिस तरह शिक्षा के स्तर को उठाने के लिए जो कदम उठाए हैं, वे अपने आप दिखाते हैं कि मौजूदा मोदी सरकार शिक्षा के क्षेत्र में बहुत अच्छे काम कर रही है।

मैं यह समझता हूं कि सीधे तौर पर इस अधिनियम की धारा 14 के अनुसार अध्यापक शिक्षा पाठ्यक्रम की प्रस्थापना करने वाली प्रत्येक संस्था को प्रादेशिक समिति से मान्यता अभिप्राप्त करनी होती है, लेकिन वह नहीं हुई। इसी प्रकार सैक्शन 15 के अंतर्गत किसी भी मान्यता प्राप्त संस्था का आशय अध्यापक शिक्षा में किसी नए पाठ्यक्रम या प्रशिक्षण को आरम्भ करने का

हो, तो उसे संबंधित प्रादेशिक शिक्षा समिति से अनुज्ञा अभिप्राप्त करनी होती है। आपने इसे रेट्रोस्पैक्टिविली करने का जो निर्णय लिया है, वह बहुत ठीक निर्णय है।

मैं एक-दो चीज़ों के बारे में यहां कहना चाहता हूं, क्योंकि मैं स्वंय एक टीचर रहा हूं। मैं समझता हूं कि आपने जिन 20 ऐसी संस्थाओं से ऐसा करने को कहा है, चाहे वे सेंट्रल यूनिवर्सिटीज़ से संबंधित थीं, पर मेरा यह मानना है कि आज हमने प्राइवेट इंस्टिट्यूशंस को ग्रो करने के लिए बड़ा फ्री हैण्ड दिया है। यह बात ठीक है कि ज्यादा से ज्यादा टीचर्स एजुकेशन के क्षेत्र में ट्रेनिंग लेकर आगे बढ़ें। यह बात भी सही है कि आज इस देश में विभिन्न प्राइवेट इंस्टिट्यूशंस की बड़ी भारी मशरूम ग्रोथ हुई है। परंतु इन इंस्टिट्यूशंस में जो टीचर्स हैं, वे अनट्रेन्ड टीचर्स हैं। इसके साथ ही साथ यह भी शायद मंत्री जी और हम सब के ध्यान में है कि इस देश में जितने भी प्राइवेट इंस्टिट्यूशंस चल रहे हैं, उनमें ट्रेन्ड टीचर्स कम होने के साथ-साथ उनको जो पैसा दिया जाता है या जो मंथली पेमेंट की जाती है, वह पैसा लिखाया कुछ जाता है और उससे कहीं कम दिया जाता है। हमें आज इसकी भी मॉनिटरिंग करने की आवश्यकता है, क्योंकि आज बच्चे एम.ए. या पी.एच.डी. करते हैं, लेकिन उनको तीन-चार हजार रुपये देकर रखा जाता है और उनसे साइन 25-30 हजार रुपये पर करवाए जाते हैं। यानी कागजों में सब कुछ ठीक दिखाया जा रहा है, परंतु धरातल पर अनट्रेन्ड टीचरों के माध्यम से हमारे बच्चों का भविष्य खराब किया जा रहा है। इसलिए मेरा यह मानना है कि यदि हम इसकी तरफ ध्यान देंगे, तो बहुत अच्छा होगा।

मैं एक और सजेशन देना चाहता हूं। मैं प्रधान मंत्री जी का बहुत-बहुत आभार व्यक्त करना चाहता हूं कि आज हर स्कूल में हमारी बच्चियों के लिए अलग टॉयलेट्स बनाए गए हैं और लड़कों के लिए अलग टॉयलेट्स बने हैं। जब से ऐसा हुआ है, तब से ड्रॉप-आउट रेट भी काफी कम हुआ है, चाहे वह प्राइमरी एजुकेशन हो या सेकेंडरी एजुकेशन हो। हमारे पास जो आंकड़े आए हैं, उनसे लगता है कि सारे देश में अच्छी पोज़ीशन बनी है। मैं हिमाचल प्रदेश से आता हूं। हिमाचल प्रदेश में हर स्कूल में दो क्या बल्कि उससे ज्यादा टॉयलेट्स भी बने हैं। इससे शिक्षा के स्तर में सुधार हुआ है और हमारे बच्चे ज्यादा से ज्यादा स्कूलों में गए हैं और हायर एजुकेशन तक वे आगे बढ़े हैं। एक

आंकड़ा जो मैं देख रहा हूं वह यह है कि हमारे पास स्कूल कैटेगरी के काफी टीचर्स हैं। अगर हम वर्ष 2013-14 की बात करें, तो टीचर्स की संख्या 82,69,199 रही है। वर्ष 2014-15 में इस देश में प्राइमरी से लेकर हायर एजुकेशन तक टीचर्स की संख्या 85,61,921 रही है।

अत: टीचरों की कमी नहीं है, लेकिन यदि हम टीचर वरसेज़ स्टूडेंट रेश्यो की बात करें, तो उसे हम सिस्टेमाइज़्ड तरीके से कर सकते हैं। मैं ज्यादा समय नहीं लेते हुए यही कहना चाहता हूं कि माननीय शिक्षा मंत्री जी यह जो अमेंडमेंट लेकर आए हैं, यह बहुत ज़रूरी था और इससे हमारे बहुत से बच्चों को लाभ मिला है। धन्यवाद।

श्री प्रेम सिंह चन्दूमाजरा (आनन्दपुर साहिब): उपाध्यक्ष महोदय, नेशनल काउंसिल फॉर टीचर एजूकेशन (अमेंडमैंट) बिल, 2017 सदन में आया है, मैं इसके पक्ष में बोलने के लिए खड़ा हुआ हूं। मैं समझता हूं कि यह बहुत ही महत्वपूर्ण बिल है और इसकी बहुत ज्यादा जरूरत थी। इसमें जो अमेंडमैंट्स आई हैं, मैं उनके पक्ष में तो हूं ही और उनकी बहुत जरूरत भी थी।

महोदय, जो शिक्षा है, उसका आधार ही शिक्षक है और शिक्षकों के लिए हमारी सरकार ने जो कदम उठाया, उसकी बहुत जरूरत थी। यहां माननीय मंत्री जी बैठे हैं, यह केवल गवर्नमैंट कालेजिज और स्कूलों के ही मंत्री नहीं है, एलिमेन्ट्री एजुकेशन हो, सेकेन्डरी एजुकेशन हो, हायर एजुकेशन हो, ये तीन हिस्सों में है। एक स्टेट फंड से चलती है, दूसरे प्राइवेट इंस्टीट्यूशंस हैं और तीसरी सैंट्रल फंड से चलती है। मैं समझता हूं कि पिछले वर्षों में शिक्षा में जो गिरावट आई है, वह दो-चार वर्षों मे दूर नहीं हो सकती। यह एक तरह से मरहम-पट्टी है, जबकि इसकी सर्जरी करने की जरूरत है, क्योंकि शिक्षा में इतनी ज्यादा गिरावट आई है। इस देश में बहुत होशियारी, चालाकी से जो कुछ हुआ, उसमें प्लस टू वालों को बी.ए. करने के लिए एक वर्ष बढ़ा दिया। उसके बाद नर्सरी कोर्स से पहले एलकेजी, लोअर केजी लगा दिया। मेरे ख्याल से बच्चों को घर में खेलने-कूदने देते, लेकिन उन्हें स्कूल में लगा दिया। इन्होंने एजुकेशन सिस्टम में ऐसा कर्मशियलाइजेशन कर दिया कि मैं समझता हूं सरकार एजुकेशन में रिफॉर्म्स के लिए कोई एक कमेटी बनाए। आजकल इंस्टीट्यूशंस में डुप्लीकेट, ट्रिप्लीकेट में खर्चा भी बहुत होता है और कंट्राडिक्शन भी होता है। सरकार इनमें रिफार्म्स के लिए एक कमेटी बना दें तो यह देश बच जाएगा और आपका नाम सदा रहेगा। मैं आपकी नीयत और नीति से खुश हूं, जो आप कोशिश कर रहे हैं। मगर इसके लिए बहुत कुछ करने की जरूरत है।

अभी कश्यप साहब बता रहे थे कि प्राइवेट स्कूलों में आप इंक्वायरी करवा लें, 70 परसैंट टीचर्स ट्रेंड नहीं होते, लेकिन फीस सबसे ज्यादा लेते हैं। केवल ड्रैस अच्छी पहना देते हैं, जिसकी वजह से माता-पिता को बच्चों को ऐसे स्कूलों में भेजना पड़ता है। इस तरह से पेरेन्ट्स की लूट हो रही है। आज एजुकेशन का सीधे तौर पर कमर्शियलाइजेशन, प्राइवेटाइजेशन होने के कारण देश में

लूट चल रही है। यह मैं नहीं कहता, बल्कि देश कहता है कि इस लूट को यदि कोई रोक सकता है तो वह मोदी साहब ही रोक सकते हैं और कोई नहीं रोक सकता।...(व्यवधान) बादल साहब ने बहुत रोका।

इसके अलावा यूनिवर्सिटीज में जो फाइनेंशियल क्रंच आया हुआ है, उसकी भी आपको जानकारी होगी। तनख्वाह मिलती नहीं है, यूनिवर्सिटी में प्रोफेसर्स क्या पढ़ाएंगे। उसके लिए फाइनेंस कहां से आए। जो कुछ हुआ है, वह अनप्लांड हुआ है। कितने सारे कालेजिज खोल दिए गए, इनमें इंजिनियरिंग कालेज, नर्सिंग कालेज और मैडिकल कालेज खोल दिए गए। इन कालेजिज में क्या हुआ, वे फट्टे लगा देते थे। दूसरों से टीचर्स और फर्निचर उधार लेकर कालेज की रिकॉग्निशन ले लेते थे। अब क्या हो रहा है, वहां से बच्चे पढ़कर खाली घूम रहे हैं, पांच-पांच हजार रुपए में भी उन्हें नौकरी नहीं मिलती। आज आईईएलटीएस से बच्चे बाहर जा रहे हैं और हमारे इंस्टीट्यूशंस खाली हो रहे हैं। पंजाब में पचास परसैंट सीट्स खाली हैं।

मैं अंत में कहना चाहता हूं कि मेरी स्टेट सरहदी है और मेरी कांस्टीटुएंसी सेमी हिल स्टेट है। जो शहरी टीचर्स हैं, उन्हें इंसेंटिव दिया जाता है, उन्हें 'ए' क्लास सिटी का हाउस रेंट दिया जाता है, लेकिन जो गांवों में जाते हैं, उन्हें कुछ नहीं दिया जाता। जो रिमोट एरिया है, सरहदी एरिया है, वहां के लिए भी कोई इंसेंटिव दिया जाए, ताकि वहां टीचर्स अच्छी तरह से पढ़ा पाएं।

महोदय, यही मेरे सुझाव हैं और मैं समझता हूं कि मंत्री जी इन्हें लागू करेंगे। धन्यवाद।

श्री जय प्रकाश नारायण यादव (बांका): उपाध्यक्ष महोदय,आपने मुझे इस महत्वपूर्ण बिल पर बोलने का समय दिया, इसके लिए मैं आपको धन्यवाद देता हूं। तीन मिनटों में हम अपनी बात खत्म करेंगे। 'राष्ट्रपति हो या …* की संतान, सबकी शिक्षा एक समान'। राजा हो या रंक, सबकी शिक्षा एक समान। आज शिक्षा की व्यवस्था में बहुत बड़ी खाई पैदा होती जा रही है। आज गांवों के लोग ग्रामीण स्कूलों में पढ़ते हैं।

फाइव स्टार स्कूलों में बड़े लोगों के बेटे-बेटियां पढ़ते हैं। वहां बड़े पैमाने पर शोषण होता है और पैसे का खेल होता है। वहां शिक्षा की क्वालिटी भी नहीं होती है। अगर ग्रामीण शिक्षा बर्बाद हो गई तो मेरा देश शिक्षा के क्षेत्र में बर्बाद हो जाएगा। इसलिए इस पर ध्यान देने की जरूरत है। कभी नालंदा देश-विदेश में जाना जाता था। आज ज्ञानहीन समाज आगे नहीं बढ़ता है, ज्ञानवान समाज ही आगे बढ़ता है। ज्ञान की रोशनी को हमें हर घर तक पहुंचाना है, यह हमारा फर्ज और कर्त्तव्य है। ग्रामीण शिक्षा पर जोर देना है। प्राइवेट स्कूलों जैसी संस्थाओं में कुछ अच्छे हो सकते हैं। लेकिन प्राइवेट स्कूल गोबरछत्ते की तरह बढ़ रहे हैं। यह देश के लिए बहुत ही नुकसानदेह है। यह सब बिहार में तो और भी बड़े पैमाने पर हो रहा है। शिक्षकों का प्रशिक्षण होना चाहिए, गुणवत्ता बढ़िया होनी चाहिए।…(व्यवधान) जब आदरणीय लालू जी का समय था, उस समय हम बिहार सरकार में शिक्षा मंत्री थे, उस समय बीपीएससी से 25 हज़ार शिक्षकों की बहाली हुई थी। …(व्यवधान)

HON. DEPUTY SPEAKER: If there is anything unparliamentary, you can remove that.

श्री जय प्रकाश नारायण यादव: आज भी उसकी क्वालिटी बढ़िया है और वे आई.ए.एस. और आई.पी.एस. तक भी बन गए हैं। आदरणीय लालू जी के समय 25 हज़ार, 13 हज़ार और 07 हज़ार, शिक्षकों की भर्ती हुई थी, जिनमें माईनॉरिटीज़, आदिवासी, एस.सी. एस.टी. आदि की बहाली बीपीएससी से हुई थी। आज भी उस क्वालिटी को लोग याद करते हैं। बिहार की शिक्षा और

* Not recorded.

परीक्षा को ग्रहण लग गया और बिहार गर्त में चला गया। अभी बिहार की हालत शिक्षा के नाम पर बहुत ही खराब है। शिक्षकों को समान वेतनमान दिया जाए। एक तरफ तो कहते हैं कि बेटी बचाओ - बेटी पढ़ाओ। आज के समय में बिहार में बेटी की अस्मत बचाओ और पढ़ाओ की बात तो हो नहीं सकती है। आदरणीय लालू जी ने कहा था कि जन्म दिया है तो शिक्षा दो। आदरणीय लालू जी ने कहा था कि पढ़ो या मरो और गइया बकरी चरते जाएं, मुनिया-बेटी पढ़ते जाएं। उन नारों को सफल करना है। मिड-डे मील में शिक्षकों को मत लगाइए। आज स्कूलों में भवन नहीं है, शौचालय नहीं है, डेस्क नहीं है, बेंच नहीं है, कंप्यूटर नहीं है। आज एस.सी., एस.टी., ओ.बी.सी., मुस्लिम मदरसा और हॉस्टलों की हालत शिक्षा में खराब है। अल्पसंख्यकों एवं एस.सी. व एस.टी. के लिए जो घोषणाएं होती हैं, वे सिर्फ योजनाओं में ही रहती हैं। एस.सी., एस.टी. और मुस्लिमों के लिए काम नहीं किया जाता है। माननीय मंत्री जी, साक्षरता को बढ़ाइए, ज्ञान को बढ़ाइए। शिक्षा और परीक्षा बिहार का दोनों चौपट कर के गर्त में चला गया है।

श्री कौशलेन्द्र कुमार (नालंदा): उपाध्यक्ष महोदय, आपने मुझे राष्ट्रीय अध्यापक शिक्षा परिषद् (संशोधन) विधेयक, 2017 पर चर्चा में भाग लेने के लिए मौका दिया, इसके लिए मैं आपका धन्यवाद करता हूँ।

महोदय, राष्ट्रीय अध्यापक शिक्षा परिषद् अधिनियम-1993, अध्यापक शिक्षा प्रणाली में मानकों और स्तरों को सुनिश्चित करता है। इस अधिनियम में मुख्यत: सरकार धारा-14 और 15 में संशोधन कर रही है। इसमें यह भी प्रावधान है कि अगर किसी संस्था ने छ: माह की अवधि के लिए और उससे उक्त अवधि के भीतर मान्यता के लिए आवेदन किया है, तो प्रादेशिक समितियों द्वारा आवेदन के निपटाए जाने तक ऐसे पाठ्यक्रम या प्रशिक्षण चालू रखने की हकदार होगी। जहां कोई मान्यता प्राप्त संस्थान अध्यापक शिक्षा में कोई पाठ्यक्रम या प्रशिक्षण प्रारंभ करने का आशय रखती है तो वहां उसकी अनुज्ञा के लिए संबंधित प्रादेशिक समिति को ऐसे प्रारूप में और ऐसी रीति से जो विनियमों द्वारा आधारित की जाए, आवेदन कर सकेगी।

उपाध्यक्ष महोदय, इस संशोधन में एनसीटीई मान्यता प्राप्ति के बिना शिक्षक प्रशिक्षण पाठ्यक्रम संचालित करने वाले केन्द्र, राज्य, संघ शासित क्षेत्र के वित्त पोषित विश्वविद्यालयों को भूतलक्षी प्रभाव से मान्यता प्रदान करने का प्रावधान होगा। संस्थाओं, विश्वविद्यालयों में पढ़ रहे अथवा यहां से पहले ही उत्तीर्ण हो चुके छात्र शिक्षक के रूप में रोजगार पाने के पात्र होंगे। यह सरकार का स्वागत योग्य कदम है। इससे शिक्षा प्रणाली में व्याप्त भ्रष्टाचार पर लगाम लगेगी। महोदय, मैं बिल का समर्थन करते हुए अपनी बात समाप्त करता हूँ।

SHRI E.T. MOHAMMAD BASHEER (PONNANI): Sir, the scope of this amendment Bill is very limited. It only seeks to give retrospective effect to the recognition already given. It is all right but it is not a good practice. It should not be repeated in future. The Act also says that it would only be a one-time affair. But this may be kindly treated as an eye-opener. The hon. Minister is taking proper initiatives in revamping the education sector. He must go ahead with that.

Sir, we all know that teacher education is the most important factor in the education sector. Until and unless we equip teachers to meet the challenges of the modern world especially in the knowledge century, we will not have any kind of improvement. It has been correctly mentioned by Kothari Commission. The Kothari Commission says that the nation is built in the classrooms.

As far as teachers' education in the 21st century is concerned, it must have radical reforms. Previously, it was instructivism. A teacher gives all kinds of lectures and all that. Instructivism is now transformed to constructivism. A teacher is only a facilitator inspiring the students on how to learn. Then it was teacher-centred but now it is student-centred. Previously, it was textbook-oriented but now it is activity-based education. So, the hon. Minister may be knowing that the impact of ICT is very much on education. We were all discussing about Yashpal Committee Report on how to reduce the burden of school bags. That was a discussion in a particular era. Now it is not like that. Digitalisation is taking place in a wonderful manner. In such a

situation, ICT should be developed for teachers training in the maximum possible manner.

As far as teachers are concerned, I would like to say only one thing. Underqualified teachers are appointed in schools. The hon. Minister may be knowing it. We must take a strict stand that only qualified teachers should be appointed in schools. It is not only that. Teachers should be life-long learners and teachers should be a model to students. A teacher should be a trend-setter. We have to mould the teachers in that way. A teacher should spread the message of communal harmony. The hon. Minister may be knowing that a lot of unwanted things are going on. A teacher should teach secularism and mould students in a better manner.

I would like to say one more thing with regard to physically handicapped students. We are all talking about inclusive education. I appeal to the hon. Minister that it will be the noblest thing which you can do. Unfortunately, differently abled students are neglected like anything. Nowadays, you may be knowing that a lot of new technologies have come up. Using all these technologies, how are we going to improve the teaching system for the physically handicapped section of students? This aspect may also be kindly taken care of by the hon. Minister.

I would conclude now. I hope that the hon. Minister would give maximum emphasis on revamping teachers' education sector in our country. I hope the hon. Minister would take necessary steps in this regard.

With these words, I support the Bill.

श्री हरीशचन्द्र उर्फ हरीश द्विवेदी (बस्ती) : महोदय, आपने मुझे राष्ट्रीय अध्यापक शिक्षा परिषद् (संशोधन) विधेयक, 2017 पर बोलने का अवसर दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

महोदय, हमारी सरकार आने के बाद देश के यशस्वी प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी ने और हमारे मानव संसाधन विकास मंत्री प्रकाश जावड़ेकर जी ने शिक्षा व्यवस्था को ठीक करने के लिए लगातार प्रयास किया है। प्राइमरी स्कूलों की ऐसी स्थिति थी कि कोई भी सम्मानित व्यक्ति या जिसके पास थोड़ा सा भी संसाधन है, जिसके पास थोड़ा सा भी पैसा है, वह प्राइमरी स्कूलों में अपने बच्चों को नहीं पढ़ाता था। हमारी सरकार आने के बाद प्राइमरी स्कूलों की व्यवस्था को ठीक करने का काम किया गया। हमारी सरकार ने वहाँ शिक्षा की गुणवत्ता को ठीक करने का काम किया। वहाँ की व्यवस्था को ठीक करने का काम हमारी सरकार के द्वारा किया गया। उसी संदर्भ में आज यह विधेयक संसद में लाया गया है कि हमारे अध्यापक अच्छी तरह से प्रशिक्षित हो रहे हैं या नहीं हो रहे हैं, चाहे वे बी.एड. के अध्यापक हों, चाहे वे बी.पी.एड. के अध्यापक हों और चाहे वे बीटीसी के अध्यापक हों। यह विधेयक आज इसीलिए लाया गया है कि हमें उनको गुणवत्तायुक्त प्रशिक्षण देना है। इस दृष्टि से यह विधेयक निश्चित रूप से स्वागत योग्य है। मैं इस विधेयक का समर्थन करता हूँ। इसके साथ ही साथ मैं माननीय मंत्री जी को एक सुझाव भी देता हूँ कि कुछ ऐसे देश हैं, जहाँ पर इण्टर की शिक्षा पूरी होने के बाद विद्यार्थियों को लगातार प्रशिक्षित किया जाता है कि आप अभी से यह चयन कर लीजिए कि आपको वकील बनना है, डॉक्टर बनना है, इंजीनियर बनना है, कारपेंटर बनना है या अन्य किसी प्रोफेशन में जाना है। हमें भी इस दिशा में आगे बढ़ना चाहिए। हमारे यहाँ डिग्री दे दी जाती है। तमाम ऐसे स्कूल हैं जो डिग्री बाँट देते हैं और डिग्री लेने के बाद लोग इधर-उधर घूमते रहते हैं। उन्हें नौकरी नहीं मिल पाती है। हमें यह प्रयास करना चाहिए कि इण्टर के बाद इस दिशा में हमारी व्यवस्था भी आगे बढ़े और अगर ऐसा होगा तो यह निश्चित रूप से हमारे देश के लिए अच्छा होगा। इन्हीं शब्दों के साथ मैं पुन: इस विधेयक का समर्थन करते हुए अपनी बात समाप्त करता हूँ। धन्यवाद।

SHRI K.H. MUNIYAPPA (KOLAR): Mr. Deputy Speaker, Sir, I would like to make only one suggestion to the hon. Minister.

Sir, the hon. Minister is aware of the difference in the level of education that exists between students studying in Government schools in rural areas and the students studying in private schools in urban areas. We have to find a way to give the same level of education to both categories of students, because the students studying in private schools are getting selected in all entrance examinations like NEET etc. whereas the students studying in Government schools are not getting that opportunity.

I would like to know as to what mechanism the Government of India is giving to the States to see that the students in rural areas also are able to qualify these entrance examinations. In this regard, a direction from the Government of India is required. Then, the Government should also appoint a Committee to study how the rural students can compete on equal footing with urban students. The rural students are also education, but they are not getting the benefit of getting selected in various entrance examinations. I think the hon. Minister will look into this issue and do the needful.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI PRAKASH JAVADEKAR): Mr. Deputy Speaker, I am very happy that the House has supported the Bill unanimously. Though the Bill is small, it rectifies a major error.

As many hon. Members have pointed out, these are not unrecognised institutes. These are well established Central and State Universities, but the course they were having for B.Ed. was unrecognised and there are many reasons for this. I would like to name some of these institutes. They are, South Bihar Central University, Jharkhand University, IIIT, Gujarat, RIE, NCERT's Centre at Mysore, Kurukshetra State University, Rabindra Bharat State University, Sikkim State University, Maulana Azad University, IGNOU, RIE, Bhubaneswar, Pondicherry Central University, Manipur Central University, Kumaon Central University, AMU, Murshidabad, Tripura Central University, Indira Gandhi Tribal Amarkantak University, Laxmibhai National College for Physical Education, Thiruvananthapuram, Rohtak Institute as has been mentioned by Deependerji, Manipur University and BHU. All these are recognised and good institutes, but they were carrying on this course. The reason for this was communication gap, misunderstanding and laxity. So, we are going to fix the responsibility now. We are granting them permission retrospectively. But we are asking them that they should be alert and this type of thing should not happen again. This is what we are going to do. In Rohtak Institute, there are 1,200 students because it was continuing for many years. It

actually started before the law was passed. So, I can grant permission to them, as two or three institutes started much before the law came into force.

Therefore, we can grant them permission. But the point is that they must give quality education. इसमें एक सबसे बड़ा मुद्दा आया कि टीचर की क्वालिटी ही सब कुछ है। अभी आपने कहा, वह सबसे महत्वपूर्ण बात है कि उसे यह चुनना चाहिए कि हमें टीचर बनना है। इसलिए अगले वर्ष से हम इंटीग्रेटेड बी.एड. कोर्स शुरू कर रहे हैं, जिसमें बी.ए.बी.एड., बी.एस.सी.बी.एड., बी.कॉम.बी.एड., यह चार साल का कम्पोजिट कोर्स, एक साथ में कोर्स होगा। जिसे बारहवीं के बाद टीचर बनना है, वही उस कोर्स में जाएगा। किसी को कोई काम नहीं मिला, इसलिए वह टीचर बना, यह नहीं होगा। यह सबसे बड़ी बात है।

जैसा कि आपको पता है कि पहले ग्रैजुएशन के बाद तीन सालों का लॉ का कोर्स होता था। लेकिन, अब पाँच साल का कम्पोजिट कोर्स कर दिया।

श्री दीपेन्द्र सिंह हुड्डा (रोहतक): लेकिन, अभी पहले वाला भी होता है।

श्री प्रकाश जावड़ेकर: हां, यह होता है। लेकिन अभी भी दोनों को-एग्जिस्ट करेंगे। इसमें चार-पाँच साल लगते हैं कि फिर से पूरा माइग्रेट हो जाता है। इसे लोग ही चुनते हैं। जब लोगों के पास एक साल का भी समय बचेगा और उन्हें कम्पोजिट ट्रेनिंग पहले वर्ष से मिलेगी तो वे उसमें जाएंगे। इसलिए यह एक बड़ी उपलब्धि होने वाली है और यह एक अच्छा कदम है। उसकी तैयारी अभी चल रही है।

इसमें दूसरी बड़ी बात है कि बी.एड., डी.एड., बी.पी.एड. वगैरह देने वाले लगभग 18,600 इंस्टीट्यूट्स हैं। इनमें हजारों प्राइवेट इंस्टीट्यूट्स भी हैं, हजारों सरकारी इंस्टीट्यूट्स भी हैं और सरकारी मदद से चलने वाले एडेड कॉलेज भी हैं। जैसा अभी सुप्रिया जी ने कहा कि एन.सी.टी.ई. ने अभी इसका कोई स्टडी ही नहीं किया है। सचमुच में इसकी स्टडी नहीं की गई थी। अब हमने पूरी तरह से सभी इंस्टीट्यूट्स से एफिडेविट मँगवाया है। जब हमने इन इंस्टीट्यूट्स से एफिडेविट मँगवाया कि आपके पास क्या-क्या सुविधा है, आप वीडियोग्राफी करके हमें एफिडेविट में लिखकर

दो कि हमारे इंस्टीट्यूट में इतनी सुविधाएँ हैं, ऐसे-ऐसे टीचर्स हैं, उनके नाम लिखकर भेज दो। हमारे पास कुल 8,700 एफिडेविट आए हैं। फिर दस हजार इंस्टीट्यूट्स के एफिडेविट नहीं आए थे, उनको शो-कॉज नोटिस दिए गए तो उनमें से 3,700 इंस्टीट्यूट्स के एफिडेविट आ गए। हमारे पास लगभग 12 हजार संस्थाओं के एफिडेविट आ गए हैं। हम बाकी बची हुई संस्थाओं के पीछे भी लगेंगे, क्योंकि बीच में थोड़ी-सी कोर्टबाजी हुई, लेकिन वह भी समाप्त हो जाएगी। अभी हम फिर से उन सभी संस्थाओं को लिख रहे हैं, क्योंकि उन्हें एकाउंटेबल बनाना है। अगर उनका एक्रेडिटेशन करना है तो हमें कुछ करना पड़ेगा।

अभी यूजीसी का नया रूप भी आने वाला है। यूजीसी का ग्रांट फंक्शन अलग बॉडी करेगी और रेगुलेटर का काम यूजीसी करेगी। उसमें ही एनसीटीई और एआइसीटीई के कानून भी उसी के साथ-साथ बदलेंगे, सब की प्रोसेस समान रहेगी, ट्रांसपरेंट रहेगी, एकाउंटेबिलिटी रहेगी, ऑटोनॉमी रहेगी और उसके साथ-साथ लर्निंग और क्वालिटी पर जोर रहेगा। ये दो बड़ी चीजें हैं।

मैं आप सभी को एक जानकारी देना चाहूँगा कि हमने मदन मोहन मालवीय टीचिंग कार्यक्रम के लिए 900 करोड़ रुपये का प्रोविज़न किया है। पिछले साल एक लाख से ज्यादा कॉलेज टीचर्स को प्रशिक्षण दिया गया। पहले कॉलेज टीचर्स का प्रशिक्षण ही नहीं होता था। अब हम यह कर रहे हैं कि अगर कोई भी नया कॉलेज टीचर आएगा, वह पीएचडी करके भी आएगा तो भी उनको सिखाने का अनुभव चाहिए। वे लोग अच्छे टीचर्स के लेक्चर में बैठेंगे, वे लेक्चर देंगे, सीनियर प्रोफेसर्स उनको जज करेंगे और उनमें सुधार लाएंगे। दो-तीन महीने में हर प्रोफेसर का इंडक्शन होगा, क्योंकि ऐसा करने की जरूरत है। पहले यह कॉलेज में नहीं होता था। अब हम इसे करेंगे।

अभी मदन मोहन मालवीय कार्यक्रम के तहत 87 इंस्टीट्यूट्स रिकॉग्नाइज़ किए गए हैं। गवर्नमेंट के 68 इंस्टीट्यूट्स हैं तथा बाकी अन्य अच्छे यूनिवर्सिटीज़ के इंस्टीट्यूट्स लिए हैं, उनमें टीचर ट्रेनिंग का काम तेज गति से हो, यह कॉलेज में बहुत जरूरी है।

इसके अलावा, एक दूसरा मुद्दा भी निकला था और जिसका मैंने परसों भी उल्लेख किया था। जो शिक्षक डिप्लोमा इन एजुकेशन भी नहीं थे, केवल बारहवीं करके टीचर बन गए थे, ऐसे

शिक्षकों की संख्या लगभग 15 लाख थी, वर्ष 2009 से उनको समय दिया गया था, फिर भी एक लाख से ज्यादा शिक्षकों की ट्रेनिंग नहीं हो पायी थी। Now, we have completed it. 'स्वयं' के प्लेटफॉर्म पर ऑनलाइन और टीवी पर ऑफलाइन एजुकेशन मिलती है। इसके माध्यम से आज 14 लाख 50 हजार लोग एजुकेशन ले रहे हैं। डी.एल.एड. की परीक्षा सफलतापूर्वक पूर्ण हुई है। इसमें जो फेल होंगे, वे मार्च, 2019 में फाइनल परीक्षा के साथ ही पुन: एग्जाम दे सकेंगे। टीचर ट्रेंड होना चाहिए। टीचर को एजुकेशन होनी चाहिए, उसका मोटिवेशन होना चाहिए। यदि टीचर नहीं, तो कुछ नहीं। अभी आने वाली 27 तारीख को गुरुपूर्णिमा आ रही है। कल मैं अनाउंस करने वाला हूँ कि सभी छात्र अपने गुरुजी के साथ उनका वंदन करते हुए सेल्फी लेते हुए एक फोटो भेजें क्योंकि हमें अपने गुरुजी के प्रति एक भावना भी होनी चाहिए। उनका वंदन करके ही सम्मान दें। इसे करना चाहिए। वंदन करके वे फोटो दें, क्योंकि आज भी एक ही प्रोफेशन ऐसा है कि हमारे प्राइमरी स्कूल, मिडिल स्कूल तथा कॉलेज के जो टीचर थे, आज भी जब वे सड़क पर मिलते हैं या घर पर मिलते हैं तो हम उनका वंदन करते हैं। इस प्रोफेशन में लोग अपने टीचर को इतना सम्मान देते हैं। प्राइवेट इंस्टीट्यूट्स में गलत न हो, इसके लिए मैंने एफिडेविट मांगने की शुरुआत की है। यह सिलसिला हम आगे भी बढ़ाएंगे।

श्री सौगत राय जी ने क्रेज़ फॉर इंग्लिश की बात की। यह सभी का प्रश्न है कि क्रेज़ फॉर इंग्लिश इस प्रकार से हो गया कि गरीब को भी लगता है कि मेरा बेटा भी टाई पहनकर प्राइवेट स्कूल में जाएगा, तो अच्छा करेगा। ऐसा उसे भी लगने लगा। इसलिए कारपोरेशन सिटीज के बंगाली मीडियम, मराठी मीडियम, कन्नड मीडियम आदि गवर्नमेंट स्कूल्स में कोई नहीं जा रहा है। आपने जैसा कहा, महाराष्ट्र में हमने ऐसा किया कि पहली कक्षा से ही इंग्लिश मीडियम नहीं, लेकिन एक विषय हो, कम से कम इंग्लिश का अध्यापन तो हो। यह राज्यों का विषय है। राज्यों को इसमें पहल करनी है। यह उसे करना है।

एक और महत्वपूर्ण विषय टीचर्स के लिए लर्निंग आउटकम की बात की गई। आज तक पहली, दूसरी, चौथी, सर्वे आफ्टर सर्वे, नेशनल असेसमेंट सर्वे 22 लाख स्टूडेंट्स का किया। उसमें

भी यह आया कि अभी स्थिति ऐसी है कि आठवीं का छात्र पांचवीं का पाठ नहीं पढ़ पा रहा है, सातवीं का छात्र चौथी की गणित नहीं कर सकता है। ऐसी स्थिति बड़ी मात्रा में बन रही है। मैंने आप सबको आपके जिले का क्या शिक्षा का चित्र है, कहां आपका जिला शिक्षा में खड़ा है, यह पत्र मैंने आपको भेजा है। वह रिपोर्ट भी भेजी है।...(व्यवधान) जिनको नहीं मिली है, उनको मैं फिर से भेजूंगा, डबल भी भेजूंगा। ...(व्यवधान) यह बहुत लोगों को मिली है, लेकिन कुछ को नहीं मिली है, तो दिल्ली के पते पर नेक्स्ट वीक हम भेजेंगे। जब आप रुचि लेंगे, तभी सरकारी स्कूलों की स्थिति सुधरेगी। ऐसा मेरा विश्वास है। लर्निंग आउटकम्स नहीं नहीं थे, इसलिए यह हो रहा था। पहले परीक्षा ही नहीं थी, तो हमने पांचवीं और आठवीं में परीक्षा कर ली। अब नई बात यह कर रहे हैं कि पहली, दूसरी, चौथी में आपको भाषा में क्या आना चाहिए, सोशल विज्ञान में क्या आना चाहिए। हर कक्षा में, हर वर्ष में क्या नयी समप्राप्ति स्टूडेंट्स को होनी चाहिए, इसका लर्निंग आउटकम्स तैयार किया है। यह लिपिबद्ध ही नहीं था, वह अब कर दिया है। इसे कैसे एचीव करेंगे, इसकी ट्रेनिंग टीचर्स को दे दी है। इस साल से पैरेंट्स को भी एक चिट्ठी देंगे कि आपका बेटा छठी में हैं, तो उसको यह-यह आना चाहिए। घर वालों को भी इस बारे में पता चले। एकाउंटिबिलिटी सबकी बननी चाहिए - पैरेंट्स की भी, टीचर्स की भी, स्कूल्स की भी और स्टूडेंट्स की भी। हम इसे करेंगे।

टीचर्स के लिए हमने एक अच्छा काम किया है। हमने उनके लिए दीक्षा प्लेटफार्म तैयार किया है। कोई अध्यापक अच्छा भाषण करता है या कोई अध्यापक अच्छी तरह से पाठ पढ़ाता है, तो वह खुद अभी रिकार्ड करता है और रिकार्ड करते ही दीक्षा प्लेटफार्म पर रखता है। उसे देखकर बाकी शिक्षक अपनी शिक्षा सुधारते हैं या उस पाठ को अपनी क्लास में दिखाते हैं। यह बहुत बड़ी मात्रा में हो रहा है। आज एक लाख से ज्यादा वीडियोज शगुन और दीक्षा के प्लेटफार्म पर आ गए हैं। इसमें जो टीचर्स अच्छा कर रहे हैं, क्योंकि बहुत सारे टीचर्स अच्छे हैं, प्रेरणा से काम करते हैं, नवाचार करते हैं, उन सभी शिक्षकों को सम्मान मिले और उनका रिकग्निशन हो, इसलिए ये प्लेटफार्म बड़ा अच्छा काम कर रहे हैं। यह एक अच्छी व्यवस्था हो गई है।

अंत में, मैं कहना चाहूंगा कि एनसीटी का सुधार एक निरंतर प्रक्रिया है। जिसने उल्लेख किया, वह सही है। वह पूरी प्रक्रिया मुझे बंद करनी है। इसलिए चार रीजनल आफिस में बीएड कॉलेज पैसे देकर खोलने का, जैसे हम इंटीग्रेटेड बीएड का हम नेक्स्ट ईयर से शुरू करेंगे, यह सारा धंधा खत्म हो जाएगा। यह आप समझ लीजिए कि यह निश्चित रूप से खत्म होगा।

शिक्षा में बजट चाहिए। दीपेन्द्र जी ने भी कहा, बाकी लोगों ने भी कहा कि 6 प्रतिशत चाहिए। पहले जो सर्व शिक्षा अभियान था, वह केवल पहली से आठवीं तक देखता था, फिर राष्ट्रीय माध्यमिक शिक्षा अभियान था, वह आठवीं, नौवीं, दसवीं देखता था, लेकिन ग्यारहवीं, बारहवीं के लिए कोई मिशन नहीं था। हम पहली से बारहवीं तक के लिए समग्र शिक्षा करके नया रूप लाए हैं। समग्र शिक्षा में पिछले साल ये तीनों कार्यक्रम में, सर्वशिक्षा अभियान वगैरह में पहले 23 हजार करोड़ रुपये थे, पिछले साल 28 हजार करोड़ रुपये हो गए हैं, इस साल 34 हजार करोड़ रुपये होंगे और अगले साल 41 हजार करोड़ रुपये होंगे। हर साल 20 परसेंट की बढ़त होगी। केवल इतना ही नहीं, 2013-14 में एजुकेशन का टोटल बजट 63 हजार करोड़ रुपये था, अब 85 हजार करोड़ रुपये हो गया है। केवल बजट ही नहीं बढ़ा, बल्कि बजट के बाहर से भी, हायर एजुकेशन फाइनेंस एजेंसी से पैसे लाकर शिक्षा में, इन्फ्रास्ट्रक्चर में डाल रहे हैं। वह इस बार 25 हजार करोड़ रुपये होंगे। 63 हजार करोड़ रुपये के 1 लाख 10 हजार करोड़ रुपये हो गए। चार साल में 70 परसेंट बजट बढ़ गया, यह हमें समझना चाहिए। इसलिए यह एक महत्वपूर्ण पहल है।

बीजू जी ने कहा कि डिजिटल बोर्ड केरल भी कर रहा है। डिजिटल बोर्ड को हम देश भर में करेंगे। नौवीं से लेकर पोस्ट ग्रेजुएट तक 15 लाख क्लासरूम होंगे। पहले मेरे बचपन में आपरेशन ब्लैक बोर्ड होता था।

18 00 hrs

हर स्कूल में, हर स्कूल रूम में कम से कम ब्लैक बोर्ड होना चाहिए। अब हम ऑपरेशन डिजिटल बोर्ड लांच कर रहे हैं, डिजिटल बोर्ड के माध्यम से पन्द्रह लाख क्लॉस रूम स्मार्ट बन जाएंगे, वहां लैक्चर होगा, मैटेरियल और ट्यूटोरियल भी होगा, इसके साथ में फिल्म भी चलेगी। मैं छत्तीसगढ़ में गया था, वहां एक ट्राइबल स्कूल था, वहां डिजिटल बोर्ड था, जिसमें डाइजेशन का पाठ चल रहा था, डाइजेशन का छोटा लेक्चर भी आ रहा था और साथ में एक फिल्म भी आ रही थी। फिल्म में डाइजेशन कैसे होता है, खाना खाने से लेकर अंत तक, यह सब प्रक्रिया दिखा रहे थे, समझने में कितनी आसानी होती है। इसलिए इस तरह से टीचर्स है, उनसे स्कूल के छात्र नए प्रश्न पूछते हैं।

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Hon. Deputy Speaker, Sir, my humble request to you is to extend the time of the House till the reply of the hon. Minister is over and the Bill is passed. Later, there is an impromptu statement by the hon. Home Minister.

HON. DEPUTY SPEAKER: Now, it is six o'clock. As the Parliamentary Affairs Minister requested, if the House agrees, the time of the House may be extended till the reply of the hon. Minister and passing of the Bill. Thereafter, the Home Minister is going to make some Statement.

SEVERAL HON. MEMBERS: Agree.

श्री प्रकाश जावड़ेकर : उपाध्यक्ष महोदय, नेशनल स्पोटर्स यूनिवर्सिटी रोहतक में बनाएं, यह एक अच्छा सुझाव है। यह स्पोटर्स मिनिस्ट्री करती है, आपने कहा था कि मैं ठोस आश्वासन दूं। मैं ठोस आश्वासन देता हूं कि स्पोटर्स मिनिस्ट्री से आपकी बात कहूंगा। सुप्रिया जी और तीन अन्य माननीय सदस्यों ने स्पेशल चिल्ड्रेन की बात कही, यह बहुत महत्वपूर्ण है। हमने समग्र शिक्षा में एक अभियान

शुरू किया है, स्पेशल चिल्ड्रेन में गर्ल्स स्टुडेंट्स को प्रति माह दो सौ रुपये स्टाइपेंड देने का काम शुरू किया है। इसके साथ-साथ उनके टीचर्स को ज्यादा पैसा देने के लिए राज्य सरकारों को ज्यादा पैसा दे रहे हैं, स्पेशल चिल्ड्रेन को पढ़ाने वाले टीचर्स की तनख्वाह बहुत कम थी। दुष्यंत जी ने कहा था कि पीएचडी किए हुए छात्रों का उपयोग करें, इससे स्कूल की क्वालिटी बढ़ेगी। एक अच्छा कार्यक्रम है। एक टेक्वीप प्रोग्राम है, टैक्नीकल एजुकेशन क्वालिटी इम्प्रूवमेंट प्रोग्राम, उसमें इस बार उत्तर प्रदेश, बिहार, झारखंड और उड़ीसा में गवर्नमेंट के पचास इंजीनियरिंग कॉलेजज ऐसे थे, जहां 80 परसेंट वैकेंसीज थी, वहां एक दो प्रध्यापक आते थे और पढ़ाते थे। इंजीनियरिंग के छात्र अच्छे हैं। जिन छात्रों ने आईआईटी से बीटेक और एमटेक किया है और आईआईएसईआर से एमफील किया या किसी ने पीएचडी किया, उन छात्रों से हमने आह्वान किया कि आप देश के लिए इन इंजीनियरिंग कॉलेजों में तीन साल पढ़ाइए। मुझे खुशी है कि 1200 छात्रों ने आज अध्यापक बनकर मात्र 70,000 रुपये में तुरंत वहां पढ़ाने के लिए गए हैं। ऐसे 50 कॉलेजों में एक लाख स्टुडेंट हैं, अब उनको अच्छी शिक्षा मिलने लगी है, 1200 छात्र वहां अध्यापक बन गए हैं। ऐसे बहुत सारे काम हम करते जाएंगे। एक मुद्दा राष्ट्रीय नीति के बारे में था, नेशनल एजुकेशन पॉलिसी लगभग तैयार हो गई है, उसकी जीरो ड्राफ्ट के बारे में कमेटी ने मुझसे एक बार चर्चा की, अब वह उसको अंतिम रूप दे रहे हैं। अंतिम रूप देने के बाद फिर आप सभी के सामने आएगी। मुझे पूरा विश्वास है कि वर्ष 2020 से 2040 तक एक जेनरेशन के लिए नए अवसर को देखते हुए एक अच्छी शिक्षा नीति आएगी। आप सभी की इच्छा है कि शिक्षा की क्वालिटी अच्छी हो। मेरा मानना है कि अगर शिक्षा अच्छी होगी, तभी देश अच्छा होगा। अगर शिक्षा ब्रोकन हो गई, फेल हो गई, तब देश भी फेल हो जाएगा, इसलिए शिक्षा को मजबूत करने का हमारा इरादा पक्का है। हम उसी रास्ते पर जा रहे हैं। आप सभी का सहयोग चाहिए। बहुत-बहुत धन्यवाद।

HON. DEPUTY SPEAKER: The question is:

"That the Bill further to amend the National Council for Teacher Education Act, 1993, be taken into consideration."

The motion was adopted.

HON. DEPUTY SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

Shri N.K. Premachandran – not present.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

Clause 1 Short title and commencement

Amendment made:

Page 1, line 4,--

for "2017"

substitute "2018". (2)

(Shri Prakash Javadekar)

HON. DEPUTY SPEAKER: The question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

ENACTING FORMULA

Amendment made:

Page 1, line 1,--

*for "*Sixty-eighth"

substitute "Sixty-ninth". (1)

(Shri Prakash Javadekar)

HON. DEPUTY SPEAKER: The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Long Title was added to the Bill.

HON. DEPUTY SPEAKER: The Minister may now move that the Bill, as amended, be passed.

SHRI PRAKASH JAVADEKAR: I beg to move:

"That the Bill, as amended, be passed".

The motion was adopted.

The Bill, as amended, was passed.

---

18 06 hrs

STATEMENTS BY MINISTERS ... Contd.

(iii) Regarding mob lynching incidents in different parts of the country

गृह मंत्री (श्री राजनाथ सिंह): माननीय उपाध्यक्ष जी, देश में हाल फिलहाल मॉब लिंचिंग की घटनाएं घटित हुई हैं, संसद में गंभीर चिंता व्यक्त की गई है। सुप्रीम कोर्ट ने भी कुछ आब्जर्वेशन इस संबंध में दिए हैं और यह अपेक्षा की है कि इस संबंध में केंद्र सरकार को पहल करनी चाहिए, ताकि मॉब लिंचिंग के विरुद्ध लोगों के खिलाफ कार्रवाई हो सके। इस बात को ध्यान में रखते हुए होम सैक्रेट्री की चेयरमैनशिप में एक कमेटी बनाई गई है जो 15 दिन के अंदर अपनी रिपोर्ट देगी। माननीय प्रधानमंत्री जी ने एक ग्रुप ऑफ मिनिस्टर्स भी बनाया है। हमारी चेयरमैनशिप में ग्रुफ ऑफ मिनिस्टर्स कांस्टीट्यूट किया गया है जो इस संबंध में विचार करके अपनी रिपोर्ट जल्दी से जल्दी देगा।

मैं इस संबंध में सदन को अवगत कराना चाहता था इसलिए मैंने आपसे इसके बारे में बताने के लिए कहा।

[Placed in Library, See No. LT 9307A/16/18]

HON. DEPUTY SPEAKER: The House stands adjourned to meet on Tuesday, the 24th July, 2018 at 11.00 a.m.

18 07 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, July 24, 2018/ Shravana 2, 1940 (Saka).